



Monday  
9th March, 1953

# PARLIAMENTARY DEBATES

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## HOUSE OF THE PEOPLE OFFICIAL REPORT

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PARLIAMENTARY DEBATES  
(Part I—Questions and Answers)  
OFFICIAL REPORT

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HOUSE OF THE PEOPLE  
Monday, 9th March, 1953

*The House met at Two of the Clock.*

[MR. DEPUTY-SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

ELECTRIFICATION OF RAILWAYS IN CALCUTTA

\*591. Shri S. C. Samanta: Will the Minister of Railways be pleased to state:

- (a) how far the talks on electrification of Railways on Howrah-Burdwan surroundings have progressed;
- (b) whether the Railway Fuel Economy Enquiry Committee formally or informally dealt with or discussed the matter;
- (c) if so, what are the matters discussed and with whom;
- (d) from where the power required for the scheme will be available; and
- (e) the estimated cost for the scheme?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) It has been decided to carry out a survey during 1953-54.

(b) and (c). Yes. The Committee had an informal discussion on the subject with the Chief Minister, West Bengal in December, 1952.

(d) The source of supply will be decided after the results of the survey are known and will be based on the most economical and suitable method of procuring Railway's power requirements.

(e) The cost will depend on the sections finally selected for electrification.

Shri S. C. Samanta: May I know what was the suggestion of the Chief Minister, West Bengal?

Shri Alagesan: We do not have their detailed reactions here. If the hon. Member puts down a separate question, I shall be able to answer it.

Shri B. K. Das: What is the mileage proposed to be covered by this Railway?

Shri Alagesan: I am unable to give a definite reply.

A similar question was answered in this House a few days back.

Dr. M. M. Das: May I know whether the difference between the Railway authorities and the Port Commissioners, who have got their own railway alongside, has been smoothed out?

Shri Alagesan: We are at the very begining. We are going to undertake the survey next year.

Shri S. C. Samanta: May I know whether the non-Governmental Railways round about Calcutta will also be surveyed?

Shri Alagesan: No, Sir.

BOARD OF MANAGEMENT UNDER THE  
CHAIRMANSHIP OF CHIEF ENGINEER

\*592. Shri S. C. Samanta: Will the Minister of Communications be pleased to state:

(a) what are the administrative difficulties met and solved by the separate Board of Management under the Chairmanship of the Chief Engineer;

(b) how many times the Board met in 1952 and who are its members at present;

(c) what are the improvements made in the workshop; and

(d) whether production has increased or decreased in the year 1952?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) to (c). A statement giving the information asked for is laid on the Table of

the House. [See Appendix IV, annexure No. 32].

(d) Production of the more urgent items has stepped up.

**Shri S. C. Samanta:** May I know what were the reasons for the fall in production in 1949-50 in the departmental works at 3 centres?

**Shri Raj Bahadur:** So far as the Alipur and Bombay workshops are concerned—whether there was any fall in production in that year, I am not quite sure; but so far as this particular workshop at Jabalpur is concerned, the production has not been falling.

**Shri S. C. Samanta:** May I know whether the stores purchase system has been altered in any way?

**Shri Raj Bahadur:** We have tried to rationalize the procurement of raw materials etc. and for that we have set up common standards for the 3 workshops.

**Shri S. C. Samanta:** May I know whether the divisional stores are being re-organized and located at more convenient centres?

**Shri Raj Bahadur:** I am not quite sure of the divisional stores. I will have to check up.

#### TOBACCO

\*594. **Shri Charak:** (a) Will the Minister of Food and Agriculture be pleased to state what work the Indian Central Tobacco Committee has done in developing the trade in Tobacco?

(b) What is the total production and consumption of Tobacco in India since 1947?

(c) What is the percentage of Tobacco consumption in India comparing with other countries?

(d) How many Tobacco Industries are in India before Partition and after Partition?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a) A note showing the measures taken by the Indian Central Tobacco Committee to develop the trade in tobacco is placed on the Table of the House. [See Appendix IV, annexure No. 33].

(b) The production and consumption of tobacco in India from 1947-48 to 1951-52 are given below:—

Year	Production (in million lbs.)	Consump- tion (in million lbs.)
1947-48 .	542	437
1948-49 .	571	359
1949-50 .	591	472
1950-51 .	589	491
1951-52 .	504	508

(c) The percentage of tobacco consumption in India and other important countries to the total tobacco consumption in the world is as follows:—

Country	Percentage of the total con- sumption in the world.
India .	7.06
America .	19.53
U.K. .	4.25
Japan .	3.01
Canada .	1.70
Turkey .	0.86
Greece .	0.83
Rhodesia .	0.28

(d) The following tobacco industries were in vogue in India before partition:—

- (1) Curing.
- (2) Grading.
- (3) Warehousing.
- (4) Redrying.
- (5) Manufacture of cigarettes, cigars, cheroots, bidis, chewing tobacco and snuff.

In addition the following industries have been set up after partition:—

- (1) Extraction of Nicotine Sulphate from tobacco waste.
- (2) Extraction of Tobacco seed oil.

**Shri Raghuramaiah:** May I know whether the export of tobacco is left entirely in the hands of private trade or is controlled by any system of licensing or by agreement by the Government with other Governments, buying and selling being on Government level?

**Dr. P. S. Deshmukh:** I am afraid, I have not got detailed information here.

**Dr. Suresh Chandra:** May I know the name of the country to which we export the largest quantity of tobacco?

**Dr. P. S. Deshmukh:** I have not got the information.

**Shri B. S. Murthy:** May I know the total annual output of Nicotine Sulphate?

**Dr. P. S. Deshmukh:** I must ask for notice.

**Shri R. K. Chaudhury:** Is it the policy of the Government to increase the production as well as the consumption of tobacco in India?

**Dr. P. S. Deshmukh:** Production we want to increase; consumption is not our job.

**Dr. Suresh Chandra:** May I know the reason for the appointment of a Tobacco Sales Officer only in London?

**Dr. P. S. Deshmukh:** I have not got the information about the marketing of tobacco here.

**Shri S. C. Samanta:** May I know from the hon. Minister whether it is a fact that the tobacco research station was to be established in a village in Jalpaiguri District, but recently it has been changed to a town and may I know the reason?

**Dr. P. S. Deshmukh:** I am afraid I must ask for notice of this question.

**Shri Syamnandan Sahaya:** Will the Government be pleased to state if it is a fact that the sale of tobacco this year has gone down abnormally and consequently the prices also have gone down abnormally?

**Dr. P. S. Deshmukh:** That has happened to more than one commodity. Sir.

**Shri Matthen:** May I know if any attempt has been made to improve the quality of tobacco grown in Coimbatore?

**Dr. P. S. Deshmukh:** Yes. Sir. It is the function of the Tobacco Committee to increase not only the yield but also the quality.

MEMORANDUM BY LABOUR LEADERS OF HYDERABAD

**\*595. Shri Gidwani:** (a) Will the Minister of Labour be pleased to state whether Government have considered the demands made in the memorandum submitted to the Labour Minister by the Labour Leaders of Hyderabad when he visited that place in regard to appointment of the Mining Board,

Rehabilitation of workers, disable, on account of accidents and extra payment of the wages to workers wherever Coal Industry was declared a Public Utility concern?

(b) If so, what steps have Government taken in the matter?

**The Minister of Labour (Shri V. V. Giri):** (a) and (b). A statement is placed on the Table of the House indicating the position as regards the points raised in the memorandum. [See Appendix IV, annexure No. 34.]

NATIONAL CO-ORDINATION COMMITTEE FOR HEALTH PROGRAMMES

**\*598. Shri S. N. Das:** (a) Will the Minister of Health be pleased to state what are the important suggestions and recommendations of the National Co-ordination Committee for Health Programmes so far made to the Government of India?

(b) Which of these recommendations have been accepted and given effect to?

**The Deputy Minister of Health (Shrimati Chandrasekhar):** (a) and (b). The National Co-ordination Committee for Health Programmes has so far made only one recommendation, namely, that the Central Government (Ministry of Health) should undertake a national malaria control programme. This recommendation has been accepted by Government.

**Shri S. N. Das:** May I know whether the activities of the various State Governments regarding the National Health programme are covered by this Committee?

**The Minister of Health (Rajkumari Amrit Kaur):** No, Sir. The States are autonomous in the matter of Health. Of course, we have a Central Council of Health whereby we try to co-ordinate activities. But, this Committee has nothing to do with State activities.

**Dr. Suresh Chandra:** May I know how far the health of the country has improved after this Health Programme?

**Rajkumari Amrit Kaur:** I may say that Health activities in all the States have increased greatly. Expectation of life has gone up. With this country-wide Malaria control programme also, we expect very good results.

**Dr. M. M. Das:** May I know whether the Family Planning programme of the Government of India has been considered by this Committee and whether any recommendation has been made by the Committee?

**Rajkumari Amrit Kaur:** No particular scheme of family planning has been considered by this Committee, because the Government of India has already taken action thereon.

**Mr. Deputy-Speaker:** Next question.

#### SUGAR

**\*600. Shri Gidwani:** (a) Will the Minister of Food and Agriculture be pleased to state whether it is a fact that Government have received complaints that sugar dealers were not able to obtain sugar from mills or their selling agents on the basis of the reduced ex-factory controlled price?

(b) If so, what action have Government taken in the matter?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a) Yes

(b) Specific complaints were received against four sugar factories. Their explanations have been asked for and on receiving them they will be examined and suitable action taken.

In some other cases the complaints made were only of a general nature i.e. that sugar was not available at controlled rates. The required quantities of sugar were released to the parties concerned at controlled rates from specified mills, subject of course to the availability of stocks.

**Shri Gidwani:** What will be the nature of the action that the Government contemplate to take?

**Dr. P. S. Deshmukh:** I could not indicate it now without knowing their explanation.

#### GOVERNMENT SAW MILLS, CHATHAM

**\*603. Shri S. C. Samanta:** (a) Will the Minister of Food and Agriculture be pleased to state the quantities of timber sawn at the Government Saw Mills, Chatham, Andaman Islands every year since 1947?

(b) How much of this has been consumed (i) in the islands and (ii) in India, and how much has been exported to other countries?

(c) Have the requirements of mills for seasoning and treatment of timbers on scientific and modern lines been met?

(d) What is the approximate loss due to want of such facilities in the mills?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a) to (d). The information is being collected and will be placed on the Table of the House in due course.

#### EMPLOYMENT STATISTICS

**\*604. Dr. Amin:** (a) Will the Minister of Labour be pleased to state whether Government have got any machinery by which they can maintain and publish detailed statistics of the total number of employed, unemployed and partially employed persons in our country?

(b) If the answer to part (a) above be in the affirmative, do Government propose to publish such statistics periodically?

**The Minister of Labour (Shri V. V. Giri):** (a) Statistics of employment in certain sectors, e.g. factories, mines, etc. are regularly collected and are available. The Employment Exchanges provide information regarding persons seeking employment. No machinery has, however, been developed so far to measure, in detail, employment and unemployment in every sector of the country's economy.

(b) Available statistics are published periodically.

**Shri B. S. Murthy:** May I know whether there are any statistics available about agricultural labour?

**Shri V. V. Giri:** No.

**Shri B. S. Murthy:** May I know whether any attempt is being made either country-wise or province-wise to collect these statistics?

**Shri V. V. Giri:** Yes, Sir. Discussions are now taking place with the Central Statistical Organisation on the subject of how best statistics of employment and unemployment can be collected on a national scale and at regular intervals.

**Shri Raghuramaiah:** May I know whether it will include also partial employment and partial unemployment?

**Shri V. V. Giri:** I suppose so.

**Dr. Amin:** Are there any statistics available for workers employed in Government service either in the Centre or in the States?

**Shri V. V. Giri:** I should require notice.

## AMMONIUM SULPHATE (DISTRIBUTION)

**\*606. Shri L. J. Singh:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Government of India have agreed to supply to West Bengal Government free of cost 50,000 tons of ammonium sulphate to be used on lands exclusively for cultivation of paddy;

(b) whether it is a fact that this ammonium sulphate fertilizer will be distributed to farmers in West Bengal as a loan, which will be paid back in the form of paddy or rice; and

(c) if the answers to parts (a) and (b) above be in the affirmative, whether Government propose to adopt the same basis of distribution in the case of other States also?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a) The Government of India have agreed to sell 50,000 tons of sulphate of ammonia to the West Bengal Government for which it is proposed to give them a short term loan.

(b) Yes. The recovery will be in cash or kind at the choice of the farmer.

(c) The State Governments are being consulted.

**Shri L. J. Singh:** May I know what are the demands from the various States for ammonium sulphate and will the hon. Minister please state State-wise?

**Dr. P. S. Deshmukh:** If the hon. Member wants it for this year 1953, the amounts are still under negotiation between the Central Government and the States and final figures are not yet available.

**Shrimati Kamlendra Mati Shah:** May I know if we have got information as to for how many years this fertilizer is being used in other countries, and with what results?

**Dr. P. S. Deshmukh:** In India we have been using it for a number of years with very good results.

**Shrimati Kamlendra Mati Shah:** How many years?

**Dr. P. S. Deshmukh:** I have not got the information.

**Mr. Deputy-Speaker:** Good number of years is sufficient.

**Shri L. J. Singh:** What is the basis of repayment?

**Dr. P. S. Deshmukh:** I think the hon. Member means the same part of the question he has asked, namely, whether we are going to insist on payment in cash or in kind. As I have said, we propose to give this choice to the farmers in every possible case.

**Shri Achuthan:** May I know whether the Government expects to meet the full demand from the States?

**Dr. P. S. Deshmukh:** I should think so.

**Shri B. S. Murthy:** May I know the amount that the Madras State has demanded?

**The Minister of Food and Agriculture (Shri Kidwai):** Madras has 110,000 tons in store.

**Shri S. V. Ramaswamy:** What is the agency of distribution: Is it through private agencies or through your own agents?

**Dr. P. S. Deshmukh:** It varies from State to State. We allot the quantity required to the State concerned. Then, they distribute either through Co-operative societies, or sometimes through the officers of the Agriculture and Revenue departments or through firms.

**Dr. M. M. Das:** May I know the price that will have to be paid by the West Bengal Government for this ammonium sulphate?

**Dr. P. S. Deshmukh:** I am glad to state that the prices originally fixed have been considerably reduced. They have been reduced to Rs. 290 instead of Rs. 335 which was the pool price for this year as against Rs. 365 which was the pool price last year.

**Dr. M. M. Das:** May I know what will be the price of the products in kind that the Government wants to be repaid?

**Dr. P. S. Deshmukh:** It will work out roughly to about 1½ maunds of paddy or one maund of rice.

**सेठ अचल सिंह :** क्या माननीय मंत्री महोदय बताने की कृपा करेंगे कि उत्तर प्रदेश को कितना फर्टीलाइजर दिया गया है।

**डा० पी० एस० देशमुख :** अभी दिया नहीं गया है। उन के पास कुछ क्वान्टिटी मौजूद है। शायद इस साल वह ४० हजार टन लेंगे।

**Shri S. N. Das:** May I know whether any other State Government has asked for this fertiliser on the basis of a loan?

**Dr. P. S. Deshmukh:** It is not the basis for asking. The State Government concerned asked for the quantity that it wants. This question whether it is to be repaid in cash or in kind comes up later. Liberty is given to every State to pay either in cash or in kind.

Several Hon. Members rose—

**Mr. Deputy-Speaker:** We have spent five or six minutes on this question. Next question.

VILLAGE WORKERS' TRAINING CENTRE

\*608. **Shri Krishna Chandra:** Will the Minister of Food and Agriculture be pleased to state:

(a) the number of Village Workers' Training Centres so far established in connection with the Community Project Programme along with the places where they are located;

(b) the amount of financial assistance both recurring and non-recurring received for their establishment and maintenance from the United States Technical Co-operation Agreement and Ford Foundation; and

(c) whether any Americans are working in any capacity at any of these centres and if so, what is their number and where are they working?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a) Thirty-four Training Centres in connection with the Community Project Programme have so far been sanctioned. A statement showing the location is laid on the Table of the House. [See Appendix IV, annexure No. 35].

(b) (i) *Non-recurring:*

The T. C. A. have promised a sum of \$ 166,000 in the shape of equipment to be imported from the U. S. A.

(ii) *Recurring:*

The Ford Foundation have agreed to meet an expenditure of Rs. 111,56,960, out of which a sum of Rs. 42,93,650 has so far been received.

(c) Eleven American Experts are attached as Advisers to 11 Training Centres as follows:—

Madhya Pradesh	2
Punjab	1
U. P.	1
Bhopal	1
Hyderabad	1
PEPSU	1
Travancore-Cochin	1
West Bengal	1
Bombay	1
Mysore	1

**Shri Krishna Chandra:** May I know whether these Americans hold any administrative control?

**Dr. P. S. Deshmukh:** No, Sir; in no case.

**Shri B. S. Murthy:** When there are 34 centres, may I know why there are only 11 American experts to guide the centres?

**Dr. P. S. Deshmukh:** The rest can be looked after by us. In any case, hon. Members opposite are always criticising us for having more experts.

**सेठ गोविन्द दास :** यह ३४ केन्द्रों की संख्या जो माननीय मंत्री जी ने अभी बताई, क्या ये केन्द्र इस वर्ष के हैं या यह संख्या और आगे बढ़ाई जाने वाली है या अभी कुछ वर्षों तक ३४ केन्द्र ही रहेंगे ?

**डॉ श्री० एस० वेशमुख :** यह तो और बढ़ाने की कोशिश है। अब तक इतने ही हो सके हैं, आगे और भी हो सकेंगे।

**Shri B. K. Das:** How many trainees have come out of these centres so far?

**Dr. P. S. Deshmukh:** I can give the numbers, Sir. Roughly 450 have already been trained and about 600 to 700 are under training.

**Shri B. S. Murthy:** Arising out of the answer given that 23 out of 34 centres are managing without any foreign experts, may I know, Sir, what is the necessity for having even these experts?

**Mr. Deputy-Speaker:** I do not know if a foreign expert is expected to confine himself only to one centre or...?

**Dr. P. S. Deshmukh:** Generally speaking, they are attached to particular centres. But in other places we have been able to make satisfactory arrangements.

**Shri T. N. Singh:** May I know, Sir, if these Americans are expert, specialised persons or they are men of general ability brought to guide generally the work there?

**Dr. P. S. Deshmukh:** No, Sir. Every one of them has something special to contribute for the purpose of training.

**Shri B. K. Das:** May I know, Sir, whether all those who have come out of these training centres have been absorbed in the community project centres?

**Dr. P. S. Deshmukh:** I have not got the information, but I should think so, Sir, because the Community Projects work is proceeding apace.

**Shri B. K. Das:** I wanted to know what is the procedure—whether these persons are recruited first and then put under training or they are taken into the projects and then trained?

**The Minister of Food and Agriculture (Shri Kidwai):** They are all under Government employment and they come for training and go back.

**Shri Kelappan:** May I know, Sir, what is the total number proposed to be trained?

**Dr. P. S. Deshmukh:** As I said, there are about 600 or 700 under training.

**Mr. Deputy-Speaker:** Those proposed to be trained?

**Dr. P. S. Deshmukh:** Proposed to be trained? I cannot give you the figures.

**Shri Bhagwat Jha:** May I know, Sir, how long it will take to replace the teachers who are giving training in these centres?

**Shri Kidwai:** The teachers are permanent. They are not being replaced.

**Shri Bhagwat Jha:** How long will it take to get these Americans replaced by Indians?

**Shri Kidwai:** There are only Indian teachers.

#### TRAINING IN MANUFACTURE OF VETERINARY VIRUS VACCINE

\*610. **Sardar A. S. Saigal:** (a) Will the Minister of Food and Agriculture be pleased to state whether Government are starting a centre under the

Expanded Technical Assistance Programme of the F. A. O. for the training in the manufacture of Veterinary Virus Vaccine at an International Training Centre at Izatnagar?

(b) How many officers from the different States will undergo training?

(c) For how many days the trainees will be trained?

(d) Are there any foreign instructors and if so, how many and from which country?

(e) What expenditure will Government bear?

(f) What are the various diseases on which the lectures will be given?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a) The Training Centre commenced on 16th February, 1953.

(b) 14.

(c) Three weeks.

(d) There are 12 foreign instructors; 9 from U. K., 2 from Australia and 1 from U. S. A.

(e) A statement showing the items of expenditure for which the Government of India are responsible is laid on the Table of the House. [See Appendix IV, annexure No. 36].

(f) Lectures will be given on the production of vaccines for various diseases such as rinderpest, New Castle disease, fowl-plague, sheep pox and fowl pox.

**Dr. M. M. Das:** May I know, Sir, whether training is given for the manufacture of these virus vaccines only or for the production of other veterinary medicines also?

**Dr. P. S. Deshmukh:** I have not got the syllabus here. But it is meant to be a comprehensive training—as much as is possible within the time-limit.

**Dr. M. M. Das:** May I know, Sir, from what all countries trainees will come?

**Dr. P. S. Deshmukh:** They have already come from Afghanistan, Burma, Japan, Malaya, Pakistan and Thailand and from West Bengal, Madras and various other States in India.

**Shri T. N. Singh:** There are already virus vaccine manufacturing centres at Izatnagar and Mukhteshwar. May I know whether under this new scheme any new types of virus are being tackled and personnel trained or is it the old thing being done again?

**Dr. P. S. Deshmukh:** No, Sir. There are many new things, not only so far as the preparation and the methods of production are concerned, but vaccine prepared for different ailments from different animals.

**Dr. M. M. Das:** May I know, Sir, whether the trainees who have come to be trained in this Institute have to bear their own expenses or they are met by the international organisation?

**Dr. P. S. Deshmukh:** They are sent by their respective States.

#### RECLAMATION OF LANDS IN SOUTH INDIA

\*611. **Shri Ramachandra Reddi:** Will the Minister of Food and Agriculture be pleased to state whether there is any proposal to extend the activities of the Central Tractor Organisation to South India especially to the areas which are likely to be commanded by the proposed irrigation projects?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** Proposals for extending the activities of the Central Tractor Organisation to certain areas in the Salem District and in the Agency Tracts of Madras State are at present under consideration. The areas are not commanded by any irrigation projects.

**Shri Ramachandra Reddi:** How long has this been under consideration?

**Dr. P. S. Deshmukh:** Only recently, Sir. It has not been under consideration for a long time.

**Shri Ramachandra Reddi:** When is the consideration likely to be finalised?

**Dr. P. S. Deshmukh:** It will not take long, Sir.

**Shri P. T. Chacko:** May I know, Sir, whether as a result of these reclamation schemes land actually under cultivation in South India has increased in a period of the last five years?

**Dr. P. S. Deshmukh:** I am afraid I have not got the statistics here.

**Shri Raghubarmaiah:** May I know, Sir, the areas under contemplation?

**Mr. Deputy-Speaker:** In South India.

**Dr. P. S. Deshmukh:** It is too early to say. The second proposal refers to 50,000 acres.

**Dr. Ram Subhag Singh:** May I know, Sir, the area to which the activities of the Central Tractor Organisation have been confined at present?

**Dr. P. S. Deshmukh:** They are carried out in Bhopal, Uttar Pradesh and Madhya Pradesh.

**Shri B. S. Murthy:** May I know, Sir, what particular areas and Agency tracts are under contemplation?

**Dr. P. S. Deshmukh:** I have not got the information.

**Dr. Suresh Chandra:** May I know, Sir, whether the C.T.O. wants to open a separate organisation in the South or it wants to extend the activities of the C.T.O. at Bairagarh?

**Dr. P. S. Deshmukh:** It will be an independent unit under the C.T.O.

**Shri B. K. Das:** Do I understand that there was never any demand from the South about this Tractor Organisation being extended there? What are the reasons for the South not yet being included in the scheme?

**Dr. P. S. Deshmukh:** A good many States have been managing on their own. It is not necessary that every State should come to the C.T.O. for assistance. Evidently, they have been managing themselves so far.

**Pandit C. N. Malviya:** May I know the total area already 'tractorised' by the C.T.O.?

**Dr. P. S. Deshmukh:** Seven lakh acres.

**Shri T. N. Singh:** In view of the fact that in the past there have been some complaints by some States regarding the higher rate of tractorisation by the C.T.O., may I know if in the new areas where tractorisation has been proposed, the States' views have been taken on the point?

**Dr. P. S. Deshmukh:** They are always taken into account; even where there has been a certain amount of difference, there also the State Governments had committed themselves to a particular figure.

**Shri Ramachandra Reddi:** May I know, Sir, how many tractors are expected to be put into work, how many have been already secured and how many are going to be ordered?

**Dr. P. S. Deshmukh:** If my hon. friend means the proposal so far as Madras is concerned, none of these figures have been worked out.

**Shri Sinhasan Singh:** May I know, Sir, the number of tractors employed in U. P. and the area of the land they have broken?

**Mr. Deputy-Speaker:** U. P. is not South India. This relates to South India.

**Shri Sinhasan Singh:** Sir, tractors were sent to U. P. So, I ask the number of tractors sent to U. P. and the extent of land broken.

**Dr. P. S. Deshmukh:** Thirty thousand acres of tarai land which was over-grown with forests were reclaimed. There are other areas also.

**Shri G. P. Sinha:** May I know, Sir, whether an estimate of requirements of tractor has been made for South India?

**Dr. P. S. Deshmukh:** We have only one particular suggestion under consideration.

**Dr. Suresh Chandra:** May I know the reason why this work has not been entrusted to the State Government but undertaken by the C.T.O.

**Dr. P. S. Deshmukh:** Evidently because the State Government desired us to intervene.

**Dr. Suresh Chandra:** How much expenditure will be involved in this?

**Dr. P. S. Deshmukh:** We have not worked that out.

**Shri G. P. Sinha:** May I know whether the different States have been requested to send their estimates of tractor requirements?

**Dr. P. S. Deshmukh:** No, Sir.

**Shri Radhelal Vyas:** May I know how much of the areas reclaimed by the tractors were under cultivation already before the tractor operations?

**Dr. P. S. Deshmukh:** Sir, some areas in Bhopal and some in Madhya Pradesh were already being cultivated. But they were very much kans infested and therefore the tractor operation was considered necessary.

**Mr. Deputy-Speaker:** Hon. Members put down questions but when they are called they are not here. They may as well give me notice and I need not take the trouble of calling them.

#### BEKI AND BHULKADABA BRIDGES

\*818. **Shri Amjad Ali:** (a) Will the Minister of Railways be pleased to state how many times the Beki and Bhulkadoba bridges on the Assam Railway have so far breached?

(b) What was the cost incurred on the repairs of each of them on each occasion?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) The present Beki bridge is the eighth

bridge, and the present Bhulkadoba bridge is the fourth bridge constructed during the past 45 years.

(b) The costs of the repairs on each occasion are not readily available but in the case of the Beki bridge the cost of repairs of the seventh bridge was Rs. 12,70,000 and the eighth bridge cost Rs. 52 lakhs. In the case of the Bhulkadoba bridge, temporary restoration in 1942 was done at a cost of Rs. 2,54,000 and the bridge was finally rebuilt in 1942-43 at a cost of Rs. 12,50,000.

**Shri Amjad Ali:** Is it correct that the Beki bridge was breached 7 times before and this is the 8th time?

**Shri Alagesan:** It breached several times because the size of the rivers changed.

**Shri Amjad Ali:** It breached seven times and not several times.

**Shri Alagesan:** Yes.

**Mr. Deputy-Speaker:** Several times or seven times, it is all the same.

**श्री रघुनाथ सिंह:** सरकार का इस प्रकार से पूल के टूटने से अभी तक कितना नुकसान हुआ?

**Mr. Deputy-Speaker:** The hon. Member wants to know the loss to Government on account of the breaches from time to time.

**Shri Alagesan:** I have given the cost of the two bridges, Sir.

**Mr. Deputy-Speaker:** He wants to know what is the loss to the Government on account of the bridges having been washed away.

**Shri Alagesan:** I do not have the information, Sir.

**Shri Amjad Ali:** What were the principal causes for the breach of the bridge so often?

**Shri Alagesan:** There are two or three streams emerging from one river which starts in the Bhutan and they vary in their sizes because of the huge floods and the breaches are caused.

**Shri Amjad Ali:** Which are those erratic rivers which are responsible for the breaches of these bridges very often?

**Shri Alagesan:** Beki and Bhulkadoba rivers.

## BHATNI SUGAR MILLS

**\*619. Shri Sinhasan Singh:** Will the Minister of Food and Agriculture be pleased to state:

(a) the reason for the closing down of the Bhatni Sugar Mills in District Deoria of U. P.;

(b) whether Government propose to take over the control of the mill; and

(c) what are the principles and conditions that guide the appointment of an authorised Controller?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a) The reasons for closure of the Bhatni Sugar Mills are dispute among proprietors, lack of finance and inefficiency of plant.

(b) No.

(c) The Central Government appoints an authorised Controller when it considers it necessary for maintaining or increasing the production of an essential commodity.

**श्री रघुनाथ सिंह :** इस मिल पर क्या सरकार को कुछ इनकमटैक्स चाहिये ?

**साथी और कृषि मंत्री (श्री किदवई) :** जरूर चाहिये ।

**श्री रघुनाथ सिंह :** कितना चाहिये और क्या इस इनकमटैक्स के बकाये के सबब से यह मिल तो नहीं बन्द हो गयी है ?

**श्री किदवई :** नहीं, किसी चीज का उन्होंने कर्ज अदा नहीं किया, इसलिए मिल बन्द हो गयी ।

**श्री सिहासन सिंह :** सरकार इस मिल को अपने कब्जे में ले कर क्यों नहीं चलाना चाहती ?

**श्री किदवई :** सरकार ऐसा नहीं कर रही है कि दूसरे की जायदाद को अपने कब्जे में कर ले ।

**श्री सिहासन सिंह :** क्या सरकार ने कठकुंडिया और रामकोला मिल्स को अपने कब्जे में नहीं कर लिया है ?

**श्री किदवई :** यह बात भी गलत है । वह मिल चल रही थी, लेकिन यह रुयाल था कि अगर उन में आपस में झगड़ा चले तो उन्हीं में से एक कंट्रोलर (Controller) बना दिया जाय ।

**श्री सिहासन सिंह :** क्या यह मिल भी आपसी झगड़ों की वजह से बन्द नहीं हुई ?

**श्री किदवई :** हाँ, अगर चलती होती तो हम उन्हीं चलाने वालों में से एक को कंट्रोलर कर देते ।

**Shri B. S. Murthy:** May I know, Sir, how many workers have been affected by the closure of this mill?

**Shri Kidwai:** I think the hon. Member is not aware that it has been closed for some years.

**Mr. Deputy-Speaker:** Questions are over. I will call them again so that hon. Members who were not in their seats when they were called will be given an opportunity.

## PASSENGER TRAFFIC FROM AGARTALA TO CALCUTTA

**\*613. Shri Biren Dutt:** Will the Minister of Communications be pleased to state:

(a) whether it is a fact that the passenger traffic to Calcutta from Agartala through Pakistan has entirely stopped since the introduction of the passport system;

(b) whether it is a fact that most of the people have to travel to Calcutta or Assam by air; and

(c) the fare that a passenger has to bear in travelling to Calcutta or Shillong?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) While there is doubtless a drop in the magnitude of passenger traffic from Agartala to Calcutta across Pakistan due to the restrictions involved in the visa and passport system, it will not be correct to say that passenger traffic across Pakistan has entirely stopped.

(b) Government have no particulars to show that most of the passengers from Agartala to Calcutta or Assam are travelling by air.

(c) The approved air fare between Agartala and Calcutta is Rs. 49 (return fare Rs. 93) and between Agartala and Gauhati, the nearest airport to shillong, is Rs. 38 (return fare Rs. 72).

**Shri Biren Dutt:** May I know whether representations have been received that the air fare is heavy?

**Shri Raj Bahadur:** I am not aware of any such representation having been received. But, I may inform the hon. Member that so far as railway fare is concerned, by an indirect route which is the only route available, the railway fare for first class is Rs. 101 and for second class it is Rs. 56/8. As compared to these rates the rate of Rs. 49 for air fare is quite reasonable.

**श्री रघुनाथ सिंह :** लास्ट ईयर हमारे यहां से कितने आदमियों ने इस रास्ते यात्रा की?

**श्री राज बहादुर :** इस का सब हिसाब बतलाना संभव नहीं है।

#### SCHEDULED AIR SERVICES IN TRIPURA

\*614. **Shri Biren Dutt:** Will the Minister of Communications be pleased to state:

(a) whether there is any Scheduled Air Service from one air port to another inside Tripura; and

(b) if not, whether Government propose to introduce Scheduled Air Service there?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) No, Sir.

(b) There is no such proposal at present.

#### FOODGRAINS FOR TRIPURA

\*615. **Shri Biren Dutt:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that there is influx of about one lakh of displaced persons in Tripura since the introduction of the passport system;

(b) whether it is a fact that the Government of Tripura imported only one thousand tons of foodgrains from the Centre during the year 1952; and

(c) whether Government of Tripura propose to import foodgrains during the current year also?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) The influx was just before the introduction of the passport system.

(b) Yes.

(c) No, Sir.

**Mr. Deputy-Speaker:** As there is still time, as a special case I shall allow an opportunity to hon. Members who were absent when I called them a second time.

**Shri Nambiar:** Then I would put my question No. 597.

#### GRIEVANCES OF RAILWAYMEN

\*597. **Shri Nambiar:** Will the Minister of Railways be pleased to state:

(a) what action has been taken on the representation made to the Minister on the grievances of the Railwaymen on the 4th August, 1952 consisting of 26 items; and

(b) whether any of the items referred to therein has been disposed of and the decision communicated to the Railwaymen?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) and (b). The matters raised in the representation had already received the consideration of Government and were further re-examined on receipt of the representation and action has been taken wherever necessary. No special intimation is sent to any staff in respect of such representations.

**Shri Nambiar:** May I know whether the person making a representation will be informed of the action taken or not taken?

**Shri Alagesan:** If the hon. Member wants to have the details of the action taken, we will have to be informed of it first.

**Shri Nambiar:** Will a person making a representation get a reply or not about the action taken?

**Shri Alagesan:** If it is a member of the staff, no.

**Shri Nambiar:** If a Member of this House has made a representation, will he get a reply about the action taken or not?

**Shri Alagesan:** That will depend upon each case.

#### CONGRESS SESSION AT HYDERABAD

\*601. **Shri Tushar Chatterjee:** (a) Will the Minister of Railways be pleased to state what were the special arrangements made by the Railway

Department in connection with the 58th Session of the All-India Congress?

(b) What was the total expenditure incurred by the department on these arrangements?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) To meet the abnormal rush of traffic the arrangements made included the following:—

12 Inward and 9 Outward Special Trains to and from Hyderabad and Kacheguda, from and to various parts of the country;

haulage of additional carriages by some daily trains;

issue of return tickets for all classes on payment of two single journey fares per ticket; provision of temporary additional facilities at Hyderabad (BG) and Kacheguda (MG) such as waiting sheds with sanitary conveniences, bathing facilities, food stalls, booking offices for booking of passengers and their luggage; and provision of an Enquiry, Booking and Reservation office at Nanalnagar at the Congress Camp.

(b) Rs. 42,000 approximately for the temporary additional facilities provided at Hyderabad and Kacheguda stations and at Nanalnagar Congress Camp.

**श्री रघुनाथ सिंह :** इस कांग्रेस की सरब से रेलवे को क्या आमदनी हुई?

**Shri Alagesan:** We have not been able to collect the information.

**Mr. Deputy-Speaker:** If any other hon. Member wants to put his question, he may do so.

The Question List is over.

#### WRITTEN ANSWERS TO QUESTIONS

##### 'A' CLASS VISAS ISSUED BY INDIA AND PAKISTAN

**\*554. Shri A. C. Guha:** Will the Prime Minister be pleased to state:

(a) the number of 'A' class visas issued by India and Pakistan respectively up to the 31st December, 1952;

(b) whether it is a fact that Pakistan has not been issuing 'A' class visas to Indian citizens; and

(c) whether it is a fact that small businessmen and cultivators on the Indian borders are not given proper facilities of harvesting their crop on the other side and of doing daily business?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) Till the 31st December, 1952, 2854 Category 'A' visas were issued by Indian Visa Issuing Authorities. The Government of India have no official statistics of the visas issued by Pakistan Visa Issuing Authorities, but they understand that less than 100 Category 'A' visas were issued to Indian nationals during the same period.

(b) and (c). The inadequate issue of Category 'A' visas to Indian nationals has caused considerable hardship. But this seems to have been due more to the inadequacy of Pakistan's administrative arrangements than to a deliberate denial of facilities to any particular class of persons. This was brought to the notice of the Pakistan delegation to the recent Passports Conference, and the latter promised to remedy it. It has also been taken up with the Government of East Bengal by the Governments of West Bengal, Assam and Tripura.

##### ESTIMATE OF BHAKRA-NANGAL PROJECT

**\*555. Dr. Ram Subhag Singh:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the estimate of expenditure on Bhakra-Nangal Project made in 1949 has been considerably exceeded at present;

(b) if so, by what amount the estimate has gone up; and

(c) what are the reasons therefor?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) Yes, Sir.

(b) Rs. 23 crores approximately.

(c) (1) Increase in cost of works on account of higher prices of construction materials, carriage and labour rates;

(2) Increase in the quantity of works to be done as a result of detailed investigations, change in design and specifications and increase in the scope of the Project; and

(3) Increase in the cost of imported machinery and equipment due to devaluation of the rupee.

## PRE-FABRICATED HOUSES

**\*556. Shri M. L. Dwivedi:** (a) Will the Minister of Production be pleased to state the number of pre-fabricated houses which were built by the Government Housing Factory?

(b) What has happened to those houses?

(c) What is the total expenditure involved in the building of these houses, including the establishment of the factory?

(d) Has the research on waterproof roofing been successful?

(e) What are the reasons which led Government to transform the factory into a limited concern in the hands of an Indo-Swedish firm?

**The Minister of Production (Shri K. C. Reddy):** (a) 124 (One hundred and twenty four).

(b) A statement showing the latest position regarding these houses is placed on the Table of the House. [See Appendix IV, annexure No. 37.]

(c) About Rs. 7,90,000 (Rupees seven lacs, ninety thousand). This does not include anything towards cost of the establishment of the Factory, as it is not practicable to calculate what proportion of this cost should be debited to the houses.

(d) Yes. Research has shown that foam concrete is a good roofing material and can be given a water-proof surface by an inexpensive treatment. However, the period for which such water-proofing will last has not yet been determined.

(e) The reasons which led Government to set up a private limited company to run the Housing Factory were that after the Factory was erected and tuned for production, it was found in the latter part of 1950 that the production fell short of expectations and showed certain technical defects, and the costs worked out much higher than the original estimates. It was therefore decided to stop production on the original lines and lease the factory to the Hindusthan Housing Factory Ltd., an equal partnership between the Government of India and the Indo-Swedish firm of Messrs. Basakha Singh Wallenborg, Ltd., whose Swedish partner has specialised knowledge of the manufacture of foam concrete and prestressed concrete products.

## ALL INDIA RADIO PROGRAMMES

**\*557. Shri M. L. Dwivedi:** (a) Will the Minister of Information and Broadcasting be pleased to state the improvements which have been effected in the programmes of All India Radio?

(b) How far has All India Radio succeeded in improving the standard of film music?

(c) What are the distinguishing features of the National Programme introduced in All India Radio recently?

(d) What are the other innovations which are being introduced with a view to make the programmes more instructive, interesting and useful?

(e) What are the methods, ways and means of popularising the First Five Year Plan through A.I.R.?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) and (d). A statement giving briefly the improvements which have been or are being effected in All India Radio programmes is laid on the Table of the House. [See Appendix IV, annexure No. 38.]

(b) Government have no control over agencies responsible for producing film music. They, however, take care to see that selected film music above a certain standard only is broadcast.

(c) The National Programme is relayed by all the Stations of All India Radio. It is proposed to broadcast features of All India interest in this programme.

(e) Publicity to the first Five Year Plan has been given through news bulletins in various languages and in the form of talks, discussions and dialogues etc., in the general programmes as well as programmes for special audiences.

## TREATY OF FRIENDSHIP WITH IRAQ

**\*558. Shri S. C. Samanta:** (a) Will the Minister of Commerce and Industry be pleased to state how the treaty of friendship between India and Iraq signed at Baghdad in November, 1952 has helped the two countries in their industrial and agricultural progress?

(b) What were the trade relations between the two countries before the signing of the treaty of friendship?

(c) How much articles of food and of which varieties were imported from Iraq up to December, 1951?

(d) Have any fresh articles of export from India been added?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) The Treaty of friendship between India and Iraq has not yet come into force. It is awaiting ratification by the two Governments.

(b) Normal trade relations existed between India and Iraq before the signing of the Treaty.

(c) A statement showing import of articles of food from Iraq during 1951-52 is laid on the Table of the House. [See Appendix IV, annexure No. 39.]

(d) No, sir.

**PHOTOGRAPHS FOR PASSPORTS AND VISA**

\*559. **Shri S. C. Samanta:** Will the Prime Minister be pleased to state:

(a) whether Government are aware that it is impossible for poor, ignorant and uneducated people to produce and pay for photographs to obtain passports and visas for travel between India and Pakistan; and

(b) if so, whether Government contemplate to help in any way these unfortunate people?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) The Government are aware of the difficulties and the cost involved.

(b) These difficulties are to a large extent inherent in a passport and visa system. Once it is decided that passports and visas are necessary, photographs are required for identification. The Government have kept the fees as low as possible; in fact, the administrative costs are not being fully covered by these fees. The Government will keep this matter in view and will introduce such changes as may be considered feasible.

**STATISTICAL QUALITY CONTROL IN INDUSTRY**

\*560. **Shri B. K. Das:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have any plan to introduce statistical quality control in industry in the country;

(b) if so, how it will be worked out and what steps have been taken for its implementation; and

(c) what arrangements have been made to have adequate trained personnel for the purpose?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) and (b). Under arrangements

made with the United Nations Technical Assistance Administration, a team of four experts on Statistical Quality Control recently visited India and gave lectures and training courses at selected centres. The results of these lectures and courses are at present being studied with a view to assessing the scope of Statistical Quality Control methods and devising means of further promoting their application in India.

(c) 153 selected candidates drawn from the industries, from Government Organisations and from research and educational institutions have already received training. 18 of these candidates were given more intensive training to enable them to serve as a nucleus of teachers in future programmes of training.

**ASHES OF NETAJI SUBHASH CHANDRA BOSE**

\*561. **Shri A. N. Vidyalankar:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that Government have recently received a request from the Government of Japan that the Indian Government should take charge of the ashes of Netaji Subhash Chandra Bose;

(b) whether Government have in their possession conclusive evidence that Netaji Subhash Chandra Bose is dead, and the ashes said to be his really belong to Netaji; and

(c) whether Government intend to bring the ashes to India and to build a suitable memorial of this illustrious son of India?

**The Prime Minister (Shri Jawaharlal Nehru):** (a) No such request has been received, but as a matter of fact, the ashes of Netaji Subhas Chandra Bose, which are in the Renkoji temple in Tokyo, are in the custody of our Embassy in Japan.

(b) Government have enquired repeatedly into this matter and a resume of the evidence in Government's possession was placed on the Table of the House on the 5th March 1952. All possible steps were taken by Government and they are satisfied that the report of Shri Subhas Chandra Bose's death is correct. The facts as ascertained have been made public.

(c) Government requested the Chief Minister of West Bengal to ascertain the wishes of Shri Subhas Chandra Bose's family regarding the disposal of his ashes. The Chief Minister replied that the family were disinclined to move in the matter and did not want it to be pursued for the time being. No further step has been taken since then.

## SCHEME TO PRODUCE SYNTHETIC PETROL

\*562. **Shri Sarangadhar Das:** (a) Will the Minister of Commerce and Industry be pleased to state whether it is a fact that Shri Bijayananda Patnaik had addressed a letter to the Government of India giving a proposal to extract petrol from Indian coal and volunteering to pay even the sum of Rs. 14 lakhs which was needed for preliminary investigations?

(b) What reply, if any, was sent to Shri Patnaik?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) and (b). He did address the Government of India on the subject, but I am not aware of any offer to pay Rs. 14 lakhs for preliminary investigations. He did ask the Central Government for assistance towards the capital necessary for the project and for a subsidy. Government's reply was that no assistance in the capital could be offered and the question of subsidy could be considered if the Tariff Board recommended it.

## TRAVELLING AGENCIES AND PASSPORTS

\*563. **Shri A. N. Vidyalankar:** Will the Prime Minister be pleased to state:

(a) whether it has come to the notice of Government that certain travelling agencies have recently come into existence, that charge exorbitant rates from the intending travellers, by duping them with an assurance that they would secure passports for them;

(b) whether it is a fact that some of the individuals whose applications for passports had been rejected on various grounds at first instance had been granted the passports later, when they applied again through one of these agencies; and

(c) what steps Government are proposing to take to safeguard the public from such agencies, and to ensure that no undue favour is shown to such agencies in the matter of granting passports?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) and (c). In 1951 it came to the notice of the Government of India that some Travel Agents were trying to exploit the illiterate public by promising to obtain passports for them if the latter booked their air passages through them. The amounts demanded for these passages were far in excess of the normal rates.

The Government of India have since instructed all Passport Issuing

Authorities in India not to accept applications for passports from Travel Agencies.

(b) The Government of India are not aware of this as passports to private persons are normally issued by the Governments of the States in which they reside. There may, of course, be cases in which applications once rejected were reconsidered on appeal and passports granted, but it would be incorrect to say that such passports were eventually granted because they were applied for through a Travel Agency.

## TRADE AGREEMENT WITH PAKISTAN

\*564. **Shri S. C. Singhal:** (a) Will the Minister of Commerce and Industry be pleased to state whether Pakistan has fully implemented her trade agreement for the year 1951-52?

(b) If not, which provision of the agreement Pakistan failed to implement?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) and (b). Barring foodgrains the Indo-Pakistan Trade Agreement of 1951-52 did not commit either Government to export or import commodities and goods up to the quantities or values specified. The two Governments only agreed to facilitate the importation and exportation of the articles, e.g. by the issue of licences and/or providing foreign exchange.

Pakistan agreed to supply 7.7 lakh tons of foodgrains but could supply 1.92 lakh tons only on account of food shortages which developed in that country later.

## COAL WASHING PLANTS

\*565. **Sardar A. S. Saigal:** (a) Will the Minister of Production be pleased to state how many coal washing plants have been installed to wash lower grade coals?

(b) Have coal washing plants been found useful for prolonging the life of coking coal reserves?

(c) What help do Government propose to give to speed up the work of installation of coal washing plants in collieries?

**The Minister of Production (Shri K. C. Reddy):** (a) Two.

(b) Yes.

(c) The nature and extent of assistance which would be required for the

purpose from the Coal Board or the Government, has been referred to, a Coal Washeries Committee appointed by the Coal Board recently to examine and report on all aspects of the problems relating to establishment of coal washeries in India. The question raised will be considered after the Committee submits its report, which is expected by the end of March 1953.

#### COKING COAL

\*566. **Sardar A. S. Saigal:** (a) Will the Minister of Production be pleased to state how many collieries are at present producing selected A and B coking coals?

(b) How much out of this is extracted by stowing?

(c) Do Government propose to make stowing compulsory?

**The Minister of Production (Shri K. C. Reddy):** (a) 83 Collieries.

(b) About 0.8 million tons or approximately 10 per cent. of the total output.

(c) Stowing will be enforced in cases where it is really necessary and urgent in the interests of conservation of coking coal or Safety in the coal mines.

#### GYPSUM FROM KASHMIR

\*567. **Shri N. P. Sinha:** (a) Will the Minister of Production be pleased to state whether the Sindri Fertiliser Factory has offered to take its supply of Gypsum from Kashmir?

(b) Which State or States in India supplied before and will they continue to do so?

(c) What are the terms and conditions of the supply of Gypsum from Kashmir and how do they compare with those of other States?

**The Minister of Production (Shri K. C. Reddy):** (a) No.

(b) Sindri's requirements of Gypsum are drawn from deposits in Rajasthan. Unless better deposits in adequate quantities and capable of economic working are discovered elsewhere, Sindri's requirements will continue to be met from Rajasthan.

(c) Does not arise.

#### LOAN TO NEPAL GOVERNMENT

\*568. **Shri B. N. Roy:** Will the Prime Minister be pleased to state:

(a) the amount of loan granted by the Government of India to the Nepal Government;

(b) the terms of the loan; and

(c) whether negotiations for more loan to that country are going on?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) to (c). The Government of India have agreed in principle to assist the Government of Nepal by the grant of loan for the development of that country. The amount and terms of this loan are still to be settled.

#### TURPENTINE AND RESIN INDUSTRY IN MANIPUR

\*569. **Shri L. J. Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether any research has been made in the Manipur Hills after Independence, to find the possibilities of starting a turpentine and resin industry in Manipur;

(b) if so, the results of such a research; and

(c) whether Government propose to consider the desirability of having such an industry in Manipur, where more than one lakh pine trees are available, similar to the Government-owned Industry at Shillong?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) No, Sir.

(b) Does not arise.

(c) The Government of India have no such proposal under consideration at present. The State Government are, it is understood, proposing to make a preliminary survey of the possibilities in this field. Such action as Government might take in the future depends on the results of this survey.

#### INTERNATIONAL MATERIALS CONFERENCE

\*570. **Shri M. R. Krishna:** (a) Will the Minister of Commerce and Industry be pleased to state whether India was represented on the International Materials Conference held recently?

(b) Has this Conference allotted any quota to India?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) India was represented on the Manganese/Nickle/Cobalt Committee and the Sulphur Committee of the International Materials Conference held in December, 1952 and January, 1953 respectively.

(b) The Manganese/Nickle/Cobalt Committee has allocated to India 100 metric tons of Nickle; and the Sulphur Committee 19,000 long tons of sulphur for the first quarter of 1953.

In addition, India has been allocated 5,000 metric tons of copper and 2 metric tons of molybdenum by the Copper/Lead/Zinc and Tungsten/Molybdenum Committees respectively, for the first quarter of 1953.

**LICENSING COMMITTEE'S RECOMMENDATIONS**

**\*571. Shri S. N. Das:** (a) Will the Minister of Commerce and Industry be pleased to state what are the important recommendations so far made by the Licensing Committee?

(b) Which of these recommendations have been accepted and given effect to by Government?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) The function of the Licensing Committee is to examine all applications for licences received under the Industries (Development and Regulation) Act, 1951. The Committee has so far considered 81 applications, and recommended the grant of licences to 53 undertakings.

(b) All the recommendations of the Licensing Committee, except one, have been accepted by the Government of India.

**RICE DONATION BY SIAMESE RED CROSS SOCIETY**

**\*572. Shri K. G. Deshmukh:** (a) Will the Prime Minister be pleased to state whether the Siamese Red Cross Society has donated rice to India for distribution in the cyclone-affected area of Madras?

(b) If so, what is the quantity of rice donated?

**The Deputy Minister of External Affairs (Shri Arif K. Chanda):** (a) and (b). In November, 1952, the Thai Red Cross Society donated to the Indian Red Cross Society forty bags of rice for famine relief in Madras. On arrival of this consignment in December, 1952, the Indian Red Cross Society decided to utilise the rice for relief of the victims of the cyclone-affected districts in Madras State.

**DEVELOPMENT OF TRIBAL AREAS**

**\*573. Shri Bheekha Bhai:** Will the Minister of Planning be pleased to state:

(a) the tribal areas selected for development under the Five Year Plan;

(b) the nature of development proposed to be made; and

(c) the total amount to be spent over the different kinds of development work?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) All the tribal areas mentioned in the Table (Part A and Part B) under Sixth Schedule of the Constitution have been selected for development under the Five Year Plan.

(b) Statements giving the break-up of development expenditure and particulars of schemes for scheduled tribes and scheduled areas are placed on the Table of the House. [See Appendix IV, annexure No. 40.]

(c) Rs. 8.5 crores.

**FACTORIES FOR CYCLE PARTS**

**\*574. Shri Tushar Chatterjea:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total number of factories producing cycle parts in India and the workers employed in them State-wise;

(b) the factories which have closed down recently and the number of workers affected;

(c) the reason for these closures; and

(d) the steps Government propose to take in order to help the factories to resume production and render immediate relief to the affected workers?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a)—

States.	Number of factories.
West Bengal	6
Bombay	2
Punjab (I).	4
Uttar Pradesh.	8
Delhi.	2
Madras.	1

Information regarding the number of workers employed in these factories is not available.

(b) and (c). So far as Government are aware, two factories have closed down and the main reason for the closure is understood to be lack of demand.

(d) The policy of 'no import' of cycle parts that has been adopted in order to utilise the available foreign exchange resources for obtaining more important items, should help the local Industry.

## HOISIERY FACTORIES

**\*575. Shri Tushar Chatterjea:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total number of Hosiery factories existing at present in India, State-wise;

(b) the total number of workers employed in these factories;

(c) whether it is a fact that a large number of hosiery factories have been closed down during the last one year;

(d) if so, the number of factories closed down, State-wise, the loss in production and the actual number of workers rendered unemployed;

(e) how far these closures have been due to foreign competition;

(f) what steps Government propose to take in order to help these factories to resume production; and

(g) what immediate relief Government propose to give to the unemployed workers?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) to (g). The information is being collected and will be laid on the Table of the House in due course.

## PETROLEUM PRODUCTS FROM SOVIET RUSSIA

**\*576. Dr. Amin:** (a) Will the Minister of Works, Housing and Supply be pleased to state whether Government have made any efforts to import furnace oil and other petroleum products from Soviet Russia and if so, what are the results?

(b) Is it a fact that petroleum products are available at cheaper rates from Soviet Russia than those charged by the oil companies in India?

(c) If the answer to part (b) above be in the affirmative, do Government propose to allow the import of petroleum products from Soviet Russia?

**The Deputy Minister of Works, Housing and Supply (Shri Buragohain):** (a) No, Sir. Not in recent years.

(b) No, Sir. Not to my knowledge.

(c) Does not arise.

## SILK MILLS

**\*577. Shri Tushar Chatterjea:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total number of Silk Mills which worked in 1950, 1951, 1952 and January, 1953. State by State, with the number of workers employed;

(b) the total volume of production of these mills year by year;

(c) the total number of mills which have closed down since May, 1952, the volume of production affected and the number of workers thrown out of employment;

(d) the reasons for the closure; and

(e) the steps Government have taken and propose to take in order to enable the mills to resume production and render relief to the affected workmen?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) and (b). A statement is laid on the Table of the House. [See Appendix IV, annexure No. 41.]

(c) to (e). Government have not received any report of closure of silk mills since May 1952. There has however been some reduction in the production of silk cloth as a result of some mills switching over production from silk to art silk cloth. The question of any reduction in the number of workers as a result of closure of the silk mills does not therefore arise.

## SALE OF RUBBER

**\*578. Pandit Munishwar Datt Upadhyay:** (a) Will the Minister of Commerce and Industry be pleased to state what quantity of rubber U.S.A. and Britain purchased from India in the years 1950, 1951 and 1952?

(b) How does the proposed sale of Ceylonese rubber to China affect our rubber trade with U.S.A., Britain and other countries?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) A Statement is laid on the Table of the House.

(b) In view of the extremely small quantity of export of rubber from India, which is normally confined to sole crepe rubber, no serious repercussions are anticipated by anything happening to the contour of this trade elsewhere in the world.

## STATEMENT

*Exports of rubber to the U.K. and the U.S.A. from India*

Country	1949-50	1950-51	1951-52
	tons	tons	tons
U.K. . .	50.9	658.5	141.3
U.S.A. . .	...	255	...

## EGYPTIAN COTTON

**\*579. Pandit Munishwar Datt Upadhyay:** (a) Will the Minister of Commerce and Industry be pleased to state what has been the position of India as Egyptian Cotton purchaser during the last three years and what is her position in January, 1953?

(b) What are the assurances given by the Egyptian delegation which visited India in January, 1953 regarding the high prices of Egyptian cotton and also regarding the machinery for and place of settlement of cotton trade disputes in future?

(c) What is the position of purchases of Egyptian cotton by U.S.A., Britain and other European countries?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) A statement is laid on the Table of the House.

(b) Government did not have any discussions with the Egyptian delegation.

(c) A Statement showing exports of cotton from Egypt for the period August-December, 1952 is laid on the Table of the House. [For (a) and (c). See Appendix IV, annexure No. 42.]

## PIMPRI PENICILLIN FACTORY

**\*580. Dr. Rama Rao:** (a) Will the Minister of Production be pleased to state who constitute the Board of Directors of the Pimpri Penicillin Factory?

(b) What is the percentage of the Government of India's share in the total capital invested in this Factory?

(c) Have the Government of India entered into any agreement with the W.H.O. or U.N.I.C.E.F. with regard to this Factory?

(d) If so, what are the terms?

(e) Have any items of machinery for this factory been either imported into India or presented as gifts?

(f) If so, what are the details of the same?

**The Minister of Production (Shri K. C. Reddy):** (a) No company for the management of the Penicillin Factory has yet been registered, but the question is under consideration.

(b) The factory is still under construction, but the Government of India's share of the estimated cost will be about 70 per cent.

(c) Yes.

(d) I lay on the Table a statement giving the principal features of the Joint Plan of Operations. [See Appendix IV, annexure No. 43.]

A copy of the Joint Plan is also available in the Library of the House.

(e) All imported plant and equipment for the factory is to be contributed by UNICEF and the first consignment has already arrived in India.

(f) The first consignment that has been received consists of some components for the Cooling Tower for the Penicillin Factory. The bulk of the equipment will begin to arrive from April, 1953: I would invite the hon. Member's attention to Appendix II of the Joint Plan which gives details of the equipment in question.

## پاکستانیوں کا ٹھیپے-ٹھیپے پریشان

\* ۵۸۱. شری پی. ایلو بارہپاول: ک्या प्रधान मंत्री यह बतलाने की कृपा करेंगे कि :

(क) उन पاکستانी मुसलमानों की कायंवाहियों का सामना करने के लिये सरकार क्या पग उठा रही है, जो गंगानगर ज़िले में ٹھीपे-टھीपे घुस आते हैं और दंगों के समय छोड़े गये अपने मकानों पर कब्ज़ा कर लेने हैं; तथा

(ख) सरकारी आंकड़ों के अनुसार ऐसे लोगों की संख्या कितनी है?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) The Rajasthan Government are taking preventive measures to stop the infiltration of Pakistanis. Those who have

already entered India are being dealt with according to law.

(b) 462 Pakistanis are said to have entered Ganganagar District.

#### PROHIBITION SCHEME

\*582. Dr. Ram Subhag Singh: (a) Will the Minister of Planning be pleased to state whether it is a fact that some of the State Governments have deferred their prohibition schemes indefinitely for using all the available funds for the development schemes under the Five Year Plan?

(b) If so, which State Governments have done so?

The Minister of Irrigation and Power (Shri Hathi): (a) and (b). The required information is being collected and will be placed on the Table of the House in due course.

#### CONSTRUCTION OF HOUSES

\*583. Shri Sivamurthi Swami: (a) Will the Minister of Works, Housing and Supply be pleased to state how much money has been advanced as loan or grant during the last year to general public housing co-operative societies; and how much has been set apart for building Government servants' quarters;

(b) How many houses have been built and how many were under construction by the Ministry last year?

(c) Is there any provision made to advance loans without interest to Harijans or other poor people?

(d) If so, how much amount has been given during the last two years?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) No grant or loan was given to general public housing co-operative societies during the year 1951-52. A sum of Rs. 53 lakhs was set apart in the year 1951-52 for building Government servants' quarters.

(b) 1211 houses for Government servants were under construction during the year 1951-52.

(c) No.

(d) Does not arise.

#### ऊनी कालीन उद्योग

\* ५८४. श्री रघुनाथ सिंह: क्या बाणज्य तथा उद्योग मंत्री यह बतलाने की कृपा करेंगे :

(क) भारतीय ऊनी कालीन उद्योग को विकसित करने और उस के लिये

विदेशों में बाजार बनाने के लिये सरकार द्वारा उठाए जाने वाले पग;

(ख) क्या यह सच है कि भारतीय कालीन उद्योग विदेशों में अपने बाजार को खोए दे रहा है, और यदि सच है तो इस के कारण;

(ग) १९५१ और १९५२ वर्षों में निमित ऊनी कालीनों का मूल्य और कमदः देशी और विदेशी बाजारों में बेचे गये कालीनों का मूल्य; तथा

(घ) जहाँ तक भारतीय कालीनों का सम्बन्ध है, कौन-कौन देश प्रतिस्पर्द्धी हैं?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) The export of carpets is being freely allowed without any licence since April 1946. Our Trade Representatives abroad extend all possible facilities to carpet manufacturers and exporters in India by helping them to get trade contacts and furnishing them with the information they require. Further, in order to ensure that the trade does not suffer on account of poor quality, steps have been taken to fix minimum standards.

(b) There has been a slump in the export trade in woollen carpets since 1951.

(c) A statement is laid on the Table of the House. [See Appendix IV, annexure No. 44.]

(d) Persia.

#### DOCTORS AND HEALTH SERVICE PROGRAMME

\*585. Dr. Rama Rao: (a) Will the Minister of Health be pleased to state what steps are being undertaken by Government to increase the number of doctors in the country?

(b) Has any section of the Medical Profession been consulted with regard to the Health Services Programme envisaged in the Five Year Plan?

(c) If they have been consulted, what were their views for the expansion of the Medical Services in the country?

**The Minister of Health (Rajkumari Amrit Kaur):** (a) Steps to increase the number of doctors in the country are taken primarily by the State Governments who are doing their best in the matter with the limited finances available. Most of the larger States maintain Medical Colleges. Some of them propose to open new Medical Colleges.

(b) Yes. A representative section of the Medical Profession was constituted into a Health Panel for advising the Planning Commission and a number of sub-committees were formed to study specific subjects.

(c) Their views were generally in favour of expanding the facilities for professional education and training, an increase in the number of hospitals and dispensaries and an integrated curative and preventive approach to the problem of rural health.

#### TELEGRAPH WORKSHOP, JABALPUR

\*586. **Shri M. L. Dwivedi:** Will the Minister of Communications be pleased to state:

(a) whether it is a fact that the Telegraph Workshop situated at Jabalpur is being shifted to Bangalore;

(b) if so, what are the reasons for this; and

(c) when the workshop was established in Jabalpur?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) No.

(b) Does not arise.

(c) In 1942.

#### TRAMWAYS IN DELHI

\*587. **Shri M. L. Dwivedi:** (a) Will the Minister of Transport be pleased to state what steps the Delhi Road Transport Authority have taken over the Tramways running in Old Delhi?

(b) Is it a fact that the tramways in Delhi are worn out and are not giving satisfactory service?

(c) What steps are being taken to improve or abolish the tramways in Delhi?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) The Delhi Tramways Service was taken over by the Delhi Road Transport Authority from the Delhi Central Electric Power Authority with effect from 1st April 1951.

(b) Yes.

(c) The Delhi Road Transport Authority has under consideration the question of replacing gradually the trams and trolley buses by petrol or diesel-engined buses with bodies suited to the requirements of the routes concerned.

#### RAJPUTANA DESERT

\*588. **Sardar Hukam Singh:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether the first phase of the scheme of immobilization of the Rajputana Desert has been initiated; and

(b) whether the desert has made any further encroachments upon the Indo-Gangetic plain?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) Yes. A Desert Afforestation Research Station has been established at Jodhpur with effect from the 17th October, 1952.

(b) A quantitative assessment of the encroachment is not feasible.

#### CENTRAL FERTILIZER POOL

\*589. **Sardar Hukam Singh:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have decided to continue the Central fertilizer pool during the year 1953;

(b) what were the demands for Ammonia Sulphate on the Central pool by the various States Governments and interests during the year 1952; and

(c) whether all demands could be met out of the pool?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) Yes.

(b) A statement showing the demands for sulphate of ammonia made on the Central Fertilizer Pool by the various State Governments and interests during the calendar year 1952 is placed on the Table of the House. [See Appendix IV, annexure No. 45.]

(c) Yes.

#### FOOD SUBSIDY TO TRAVANCORE-COCHIN STATE

\*593. **Shri V. P. Nayar:** Will the Minister of Food and Agriculture be pleased to state:

(a) what is the extent of subsidy or aid promised to or earmarked for Travancore-Cochin State in the light of the discussions at the States Food

Ministers' Conference held in New Delhi in January, 1953; and

(b) what representations, if any, have been made by the Travancore-Cochin Government regarding the adequacy of such Central aid or subsidy?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) and (b). This matter was recently discussed with the representatives of the Travancore-Cochin Government. They have made a provision for Rs. 2 crores in their budget towards maintaining the issue price of rice at Rs. 17/- per md. during 1953 also. The Centre has agreed to arrange supplies of rice to the State during 1953 in such a way that it would enable the State to limit the loss on the sale of rice to Rs. 2 crores provided for in the Travancore-Cochin Government's budget.

#### COIMBATORE-MYSORE RAILWAY LINE

\*596. **Shri T. S. A. Chettiar:** Will the Minister of Railways be pleased to state:

(a) whether the Mysore Legislature has passed a Resolution asking for a new railway link between Coimbatore and Mysore via Satyamangalam; and

(b) whether the matter has been examined and whether Government propose to take up that work in the near future?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Government is not aware of any Resolution of the Mysore Legislature on this subject.

(b) A list of construction projects to be taken up or surveyed has already been given in the Minister's Budget speech. Construction of any more lines can be considered only after a decision has been taken on the results of the surveys scheduled.

#### DECONTROL ON FOODGRAINS

\*599. **Shri T. S. A. Chettiar:** Will the Minister of Food and Agriculture be pleased to state:

(a) the effect of decontrol on food, in the various States which have decontrolled substantially, on prices and availability; and

(b) what steps Government have taken or propose to take to keep down prices?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) Allowing for the effect of seasonal variations, prices of foodgrains have, on the whole, declined and availability in the open

market increased inasmuch as the off-take from Government shops has gone down.

(b) Precautions to keep prices within reasonable limits and avoid cornering of stocks are in hand; but no need has yet arisen to put the machinery into service.

#### CONGRESS SESSION AT HYDERABAD

\*602. **Shri Vittal Rao:** (a) Will the Minister of Communications be pleased to state what were the special arrangements made by the Posts and Telegraphs Department in connection with the 58th Session of the All-India Congress?

(b) What was the total expenditure incurred by the Department on these arrangements?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) The following arrangements were made:—

(i) **Postal:**—Three post offices were opened, namely at Nanalnagar, Sarvodaya Pradarshani and Nizam Hospital. The Nanalnagar post office was a delivery office.

(ii) **Telegraph:**—A camp telegraph office was opened for the prompt handling of the large volume of press and public traffic.

(iii) **Telephones:**—A temporary telephone exchange was opened at the Camp. 108 telephone connections and two Public Call Offices were given in the camp area. 19 telephones were provided in Hyderabad.

(b) The actual figures are not yet available. It is expected that the expenditure would be about Rs. 29,200/-.

#### INDIAN SHIPS FOR OBSERVING WEATHER CONDITIONS

\*605. **Dr. Rama Rao:** (a) Will the Minister of Communications be pleased to state whether the Government of India have launched a scheme for 'recruiting' Indian ships for observing weather conditions during their navigation?

(b) What are the full details of the scheme and how far has it been implemented?

(c) Who will study all the data so collected by the ships?

(d) Have the ships been fitted with any special instruments for these observations and if so, from where were these instruments procured?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) Yes.

(b) The scheme was launched in 1948. Under this scheme certain selected ships which are equipped with a full set of ordinary meteorological instruments are required to send their observations by wireless four times a day to coastal meteorological stations. There is also an arrangement with certain other ships which are not so equipped to send their observations on request or whenever necessary.

(c) The Forecasting Offices at Calcutta, Madras and Bombay.

(d) The ships are fitted with ordinary meteorological instruments, such as Barometer, Barograph, Psychrometer etc. Some of these were purchased from the U.K. and others were manufactured in the Indian Meteorological Department.

#### MEDICAL EDUCATION

\*607. **Pandit Lingaraj Misra:** Will the Minister of Health be pleased to state what is the general outline of the scheme for the unification of the Courses of Medical Education in India?

**The Minister of Health (Rajkumari Amrit Kaur):** There is no scheme for the unification of the Courses of Medical Education in India.

#### RAILWAY STALL-HOLDERS AT KHARAGPUR

\*609. **Shri N. B. Chowdhury:** Will the Minister of Railways be pleased to state:

(a) whether several hundred shopkeepers within the Railway premises at Kharagpur have stopped payment of rents as a protest against the enhancement of rates of the small stall holders; and

(b) if so, what is the decision of Government on the representation of the Kharagpur Shopkeepers' Association?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) 70 out of 624 small stall-holders within the Railway premises at Kharagpur have stopped payment of rent as a protest against the enhancement of rent.

(b) The decision on the representation of the Kharagpur Shop-keepers' Association is that they should pay

the enhanced rent. The enhancement was effected after due agreement between the Railway Administration and the Merchants' Association at Kharagpur.

#### SCHEDULED CASTE EMPLOYEES IN P. AND T. DEPARTMENT

\*612. **Shri Ganpati Ram:** Will the Minister of Communications be pleased to state:

(a) the total number of new Post and Telegraph offices opened during the year 1952 (State-wise); and

(b) the staff employed during the said period and the amount of expenditure incurred by the Government of India?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) A statement giving the required information is placed on the Table of the House. [See Appendix IV, annexure No. 46]

(b) The information has been called for and will be placed on the Table of the House in due course.

#### NEW DELHI RAILWAY STATION

\*616. **Shri Viswanatha Reddy:** Will the Minister of Railways be pleased to state when the work of remodelling of the New Delhi Railway Station will be taken up and when the work is likely to be completed?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** The work is proposed to be taken up during 1953-54 and is likely to be completed during 1954-55.

#### TRANSPORT FACILITIES FOR CATTLE SHOW

\*617. **Shri Anirudha Sinha:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Railway Administration used to grant facilities for transport of cattle on Railways for Cattle Shows;

(b) if so, in what form;

(c) whether it is a fact that no facility in any form is now granted to the cattle-breeders for transport of cattle on Railways for the Cattle Shows and if so, since when;

(d) whether the Railway Administration have received any representation from the All India Cattle Breeders Conference and from other organisations for revival of the facilities; and

(e) if so, what are the decisions, if any, taken so far by the Railway Administration?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Presumably the hon. Member is referring to the concession allowed by Railways for the transport of cattle intended for Cattle Shows. If so, the answer is in the affirmative.

(b) (i) *By coaching trains :*

*Outward Journey* Full tariff rates.  
*Return Journey* At 1/10th of the normal rate subject to a minimum charge of Rs. 10/- per vehicle and certain other conditions.

(ii) *By Goods Trains :*

*Outward Journey* Full tariff rates.  
*Return Journey* Free of charge subject to certain conditions.

(c) The concession by Coaching train was withdrawn in 1942 but that by goods train continues to apply.

(d) No representations have been received by Railway Administrations from the All India Cattle Breeders' Conference or from other organisations. The Railway Board, however, received representations from the All India Cattle Show for the revival of the concession by coaching trains.

(e) Government are unable to agree to the revival of the concession by coaching trains.

**NORTH EASTERN FRONTIER AGENCY (DEVELOPMENT)**

**415. Shri Bheekha Bhai:** Will the Prime Minister be pleased to state:

(a) the total expenditure incurred for the development of the North Eastern Frontier Agency, since 1948: and

(b) the expenditure incurred so far on different items of development of the North Eastern Frontier Agency?

**The Prime Minister (Shri Jawaharlal Nehru):** (a) Total Expenditure from 1948-49 to 1952-53: Rs. 1,56,99,403.

(b) I. Revenue Expenditure on Forest, Agriculture, Medical and Education Departments—

Rs.

1948-49 .	6,95,572
1949-50 .	9,85,586
1950-51 .	13,06,654
1951-52 .	20,28,700
1952-53 .	17,91,500 (Latest estimated expenditure).

**II. Expenditure on Capital Outlay on Development buildings and Roads.**

	Buildings	Roads	Total
	Rs.	Rs.	Rs.
1948-49 .	6,77,587	4,72,236	11,49,793
1949-50 .	10,22,697	6,82,554	17,05,251
1950-51 .	1,87,931	14,27,000	15,14,931
1951-52 .	1,68,416	12,20,000	13,88,416
1952-53 .	21,33,000	9,00,000	30,33,000

**BANARASI Saries**

**416. Shri Ganpati Ram:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total value of Banaras saries produced by indigenous producers in 1951 and 1952;

(b) the total amount exported to foreign countries;

(c) which of the foreign countries afford good markets for these saries;

(d) whether the Pakistan Government have imposed any duty on the saries exported and if so, how much;

(e) what measures Government have contemplated or taken to promote the industry; and

(f) which are the main firms producing it?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) The value of the annual production of Banaras silk and brocade industry is estimated at Rs. 4 to 4½ crores. Exact figures for 1951 and 1952 are not available.

(b) The export trade is estimated at Rs. 50 lakhs annually.

(c) Ceylon, Pakistan, Burma, Malaya, Fiji, Egypt, the U.K. and the U.S.A.

(d) Yes. According to the Pakistan Tariff of 1950, a Revenue duty of 50 per cent. *ad-valorem* plus Rs. 2/- per lb. plus one half of the total duty is levied on the Banaras cloth. This roughly comes to 80 per cent.

(e) The U.P. Government is considering the question of standardisation of gold thread to be used in Saries, standardisation of quality brocades and rendering financial help to weavers for purchase of raw materials.

(f) A list of firms engaged in the industry is laid on the Table of the House. [See Appendix IV, annexure No. 47.]

## TRADE AGREEMENT WITH WEST GERMANY

**417. Shri M. L. Dwivedi:** (a) Will the Minister of Commerce and Industry be pleased to state the technical assistance which the trade agreement between India and the Federal Republic of Germany signed on the 6th November, 1952, provides for the development of Indian Industries?

(b) What is the extended list of items of import into India from West Germany in lieu of the extended list of items the import of which would be freely permitted from India into Western Germany?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) The hon. Member is referred to part (a) of the Starred Question No. 448 put by Shri S. C. Samanta on the 3rd March, 1953, and my reply thereto.

(b) The Trade Arrangement does not specify items of import into India from Western Germany.

## E. C. A. F. E. WORKING PARTY ON HOUSING

**418. Shri S. C. Samanta:** (a) Will the Minister of Works, Housing and Supply be pleased to state what are the recommendations of the ECAFE Working Party which met in New Delhi in November, 1952 about Housing and Housing materials?

(b) Who from India were represented in the Party?

(c) Have Government taken or intend to take any steps in the matter?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** (a) A statement is laid on the Table of the House. [See Appendix IV, annexure No. 48.]

(b) As the meeting at Delhi was of the Inter-Secretariat Working Party of the ECAFE, no country as such was represented, though senior officials of my Ministry attended some of the meetings, on invitation.

(c) The Working Party submitted its recommendations for ratification to the 9th Session of the ECAFE held at Bandung last month. Government will consider what steps, if any, that they may have to take on receipt of the recommendations of the ECAFE in the matter.

## MUTTON HIDES AND SKINS (EXPORT)

**419. Shri Jhulan Sinha:** Will the Minister of Commerce and Industry be pleased to state:

(a) the position with regard to the export of mutton, hides and skins from India during the last two years for which export figures are available; and

(b) whether there are avenues for making more profitable use of these commodities inside the country by restricting their export?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) A statement giving the information required in respect of hides and skins is placed on the Table of the House. [See Appendix IV, annexure No. 49.]

Export of mutton is not recorded separately in official statistics.

(b) Export has been restricted where it has been found necessary in the interests of indigenous industry.

## INDUSTRIAL HOUSING SCHEME

**420. Shri Vittal Rao:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the total number of houses constructed under the Government of India's Industrial Housing Scheme in the States in 1952. State-wise and industry-wise;

(b) the number of houses constructed by employees' co-operatives;

(c) the total amount of subsidy and loan granted to the various States, and the amount spent by the States and employers State-wise and industry-wise;

(d) the percentage of industrial employees who still remain without proper housing provisions; and

(e) the number of houses planned for 1953 and the amount of subsidy and loans sanctioned by the Government of India State-wise and industry-wise?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** (a) A statement is laid on the Table of the House. [See Appendix IV, annexure No. 50.]

(b) Nil.

(c) and (e). A statement showing the amounts of loan and subsidy sanctioned to State Governments and employers in connection with the Subsidised Industrial Housing Scheme in 1952 and 1953 (to-date) is placed on the Table of the House. [See Appendix IV, annexure-

No. 51.]

No amount was spent by the State Government's and Employers upto the 31st December, 1952, 28,500 houses are proposed to be constructed during 1953-54.

(d) The information is not available, but it is well-known that there is an acute shortage of housing in industrial areas.

**EQUIPMENTS AND TECHNICAL SERVICES FOR FIVE YEAR PLAN**

**421. Dr. Amin:** Will the Minister of Planning be pleased to state:

(a) the total amount that Government have spent and which they propose to spend on the imports of equipments and on technical services from foreign countries out of the total sum of Rs. 2,069 crores provided for in the First Five Year Plan; and

(b) the total amount Government have spent and propose to spend on the purchase of indigenous equipments and on technical services, available in our country?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) and (b). The required information is being collected and will be placed on the Table of the House in due course.

**DEVELOPMENT COUNCILS**

**422. Shri K. C. Sodhia:** (a) Will the Minister of Commerce and Industry be pleased to state what is the personnel of each of the two Development Councils so far set up?

(b) What approximate annual funds are placed at their disposal?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) A statement is laid on the Table of the House. [See Appendix IV, annexure No. 52.]

(b) Rs. 50,000.

**FILMS DIVISION AUDITORIUM**

**423. Shri Badshah Gupta:** Will the Minister of Information and Broadcasting be pleased to state:

(a) the annual expenditure incurred on the Films Division Auditorium, New Delhi; and

(b) the names of the Hindi Documentary Films, if any, prepared so far?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a)—

1950-51	Rs. 11,708/-
1951-52	Rs. 12,180/-.

(b) Hindi is one of the languages in which documentary films are released by the Films Division. A statement showing details of the films released by the Films Division up to date is placed on the Table of the House. [See Appendix IV, annexure No. 53.]

**OUTPUT FROM GOVERNMENT COLLIERIES**

**424. Shri Jhunjhunwala:** Will the Minister of Production be pleased to lay on the Table of the House the figures regarding—

- (i) the output of coal from Government collieries during the last three years according to different grades; and
- (ii) the grade-wise despatches from these collieries to the different categories of consumers during the last three years?

**The Minister of Production (Shri K. C. Reddy):** (a) the figures are:—

	1949-50	1950-51	1951-52
Selected A	3,73,960	3,26,097	2,29,227
Selected B	...	...	2,23,064
*Grade I	22,94,803	20,61,661	23,74,818
†Grade II	2,63,913	2,19,595	3,06,887
Grade III A	...	...	16,837
Grade III B	...	...	4,838
<b>TOTAL</b>	<b>29,32,676</b>	<b>26,07,353</b>	<b>31,55,671</b>

\*Includes production from Kurasia Colliery, in Madhya Pradesh.

†Includes production from Talchar and Deulbera Collieries, in Orissa.

*Note.*—Only Coals produced in the Bengal/Bihar fields have been graded. The coal produced from Talchar and Deulbera collieries corresponds approximately to Grade II, and that from Kurasia colliery to Grade I.

(ii) Figures of grade-wise despatches to different consumers are being collected and will be laid on the Table of the House.

**TEA ESTATES**

**425. Shri M. Islamuddin:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of tea estates in the different States of India wholly owned by Indians and foreigners separately in the years 1948 and 1953;

(b) the number jointly owned by Indians and foreigners in the said years; and

(c) the total number of workers employed in Tea Industry in the said years?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) and (b). Precise information about the number of tea estates wholly or jointly owned by Indians and foreigners is not available. A statement showing the number of tea estates in different States of India, as on the 31st March 1948 and 31st March 1952 is laid on the Table of the House. Information for the year 1952-53 has not yet been compiled.

(c) The number of workers employed in tea plantations in 1948, 1949 and 1950 were:

1948	—	968,993
1949	—	985,616
1950	—	1,033,057

Information in respect of the subsequent years is not available.

#### STATEMENT

State	Number of Tea Estates in each State	
	As on the 31st March 1948	As on 31st March 1952
Assam	783	787
Bengal	296	296
Bihar	9	9
Uttar Pradesh	45	45
Punjab (Kangra)	892	927
Himachal Pradesh	174	189
Tripura	55	55
Nepal	1	1
Total North India	2,255	2,309
Madras & Coorg	2,670	2,794
Mysore	12	12
Travancore-Cochin	1,105	1,126
Total South India	3,787	3,932
Total All India	6,042*	6,241

\*Excludes 110 Tea Estates in Sylhet and 24 Tea Estates in Chittagong now in Pakistan.

#### TRADE WITH PAKISTAN

**426. Shri M. Islamuddin:** Will the Minister of Commerce and Industry be pleased to state:

(a) what commodities were exported to and imported from Pakistan during 1952; and

(b) the volume and value of each such commodity?

**The Minister of Commerce (Shri Karmarkar):** (a) I would invite the hon. Member's attention to the answer given on the 17th June, 1952 to Unstarred Question No. 191 by Dr. Ram Subhag Singh.

(b) A statement giving the information required in respect of principal commodities is laid on the Table of the House. [See Appendix IV, annexure No. 54.]

#### रेशमी कपड़ा (निर्यात)

**४२७. श्री रघुनाथ सिंह :** क्या वाणिज्य तथा उद्योग मंत्री यह बतलाने की कृपा करेंगे :

(क) १९५२ में भारत से निर्यात किये गये रेशमी कपड़े का मूल्य;

(ख) भारतीय रेशमी कपड़े के खरीदार और संभावी खरीदार देश; तथा

(ग) विदेशों में इस की विक्री बड़ाने के लिये सरकार द्वारा उठाए जाने वाले परामर्श ?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) Rs. 15,00,000/-

(b) Federation of Malaya, Ceylon, Singapore, Saudi Arabia, U.S.A., Kuwait, Bahrain Isles, Burma, Pakistan, etc.

(c) Indian silk cloth is included in the bilateral trade arrangements with foreign countries whenever possible. Indian silk products are being sent abroad for display at Trade Exhibitions and Fairs and our Legations and Missions have been instructed to promote the sale of Indian silk goods.

#### रेशमी सूत

**४२८. श्री रघुनाथ सिंह :** क्या वाणिज्य तथा उद्योग मंत्री यह बतलाने की कृपा करेंगे :

(क) १९५२ में भारत में आयान किये गये विदेशी रेशमी सूत की मात्रा तथा मूल्य;

(ख) रक्त विभाग द्वारा पैराशृंखला बनाने में प्रयुक्त की गई मात्रा तथा जनसाधारण के उपयोग में आई हुई मात्रा;

(ग) भारत में रेशमी सूत की कुल वार्षिक खपत और भारत में पेंदा की गई मात्रा; तथा

(घ) रेशमी सूत के विषय में भारत को आत्म निर्भर होने में कितना समय लगेगा?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** It is presumed that the question relates to raw silk. The answer has been framed accordingly.

(a)	Quantity	Value
	(lbs.)	(Rs.)
	3,69,254	85,79,000

(b) The total consumption of raw silk in India during 1952 is estimated at about  $2\frac{1}{2}$  millions lbs. It is not in public interest to disclose the information relating to the Defence Services.

(c) On present estimates the normal consumption requirement per year of raw silk in India is between  $2\frac{1}{2}$  million and 3 million lbs. The production of indigenous raw silk during 1953 is estimated at about  $2\frac{1}{2}$  million lbs.

(d) It is difficult to give any indication at present.

#### IMPORT OF CLOTH

**420. Giani G. S. Musafir:** Will the Minister of Commerce and Industry be pleased to state the quantity and value of cotton, silk and other varieties of cloth imported into India during the last three years?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** A statement is placed on the Table of the House. [See Appendix IV, annexure No. 55.]

#### ISSUE PRICE OF CEREALS

**430. Shri Dabhi:** Will the Minister of Food and Agriculture be pleased to state:

(a) the issue price of each kind of cereals at ration shops in the statutory as well as non-statutory areas in each State on the 1st January, 1953;

(b) the issue price of each kind of cereals at fair price shops in each State on the 1st January 1953; and

(c) the market prices of each kind of cereals in each State on the 1st January 1953?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) to (c). A statement is laid in the Table of the House. [See Appendix IV, annexure No. 56.]

#### POST OFFICES IN RAJASTHAN

**431. Shri Bheekha Bhai:** Will the Minister of Communications be pleased to lay on the Table of the House statements containing—

(i) the number and names of Post Offices proposed to be opened during the year 1953-54 in Rajasthan;

(ii) the number and names of combined Posts and Telegraphs Offices in Rajasthan; and

(iii) the number and names of Extra Departmental Post Offices in Rajasthan?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (i) to (iii). The programme for giving post offices to places with population of 2000 and above has been completed as far as Rajasthan is concerned. The policy for further extension of postal facilities and telegraph facilities with due regard both to population and distances has yet to be applied. The Government are, therefore, not in a position at the present moment to furnish the information for 1953-54 asked for by the hon. Member.

#### PRIVATELY-OWNED RAILWAY LINES

**433. Shri H. N. Mukerjee:** Will the Minister of Railways be pleased to state:

(a) the name and the year of purchase of each privately-owned Railway line by Government;

(b) the amount paid in the case of each such Railway;

(c) the basis of computing the amount referred to in part (b) above;

(d) whether accounts have been closed for all the Railway lines purchased; and

(e) if the answer to part (d) above be in the negative, how much is due, for which railway, and when outstanding payments will be made?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) to (e). The information asked for the last two parts is being collected and will be laid on the Table of the House in due course. It is regretted that it is not easily practicable to compile the rest of the information as this will entail an examination of records since 1880.

## UDAIPUR AERODROME

**434. Shri Balwant Sinha Mehta:** (a) Will the Minister of Communications be pleased to state whether it is a fact that the work of construction of Udaipur Aerodrome has been taken in hand?

(b) If so, how much amount has been spent so far?

(c) What amount of money has been budgeted for the year 1953-54?

(d) What amount is proposed to be spent for the whole project?

(e) In how many years will it be completed?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) No, Sir. The matter is under examination.

(b) Does not arise.

(c) Rs. 20,000 has been provided to enable the work to be commenced. Further funds will be diverted according to requirements.

(d) The estimated cost of the project is Rs. 7.53 lakhs.

(e) It is not possible to give any indication just at present as to when the work will be completed. The question of the priority to be given to the construction of an aerodrome in Udaipur is still under examination.

## SUPPLY OF FOODGRAINS TO STATES FOR GRATUITOUS RELIEF

**435. Shri B. K. Das:** Will the Minister of Food and Agriculture be pleased to state:

(a) the total quantities of rice and wheat supplied to different States during the year 1952 for gratuitous relief or for sale at concession rates in their distressed areas,

(b) the total expenditure made by Government on that account; and

(c) the share met from the funds of the Central Government?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) No separate allotment of foodgrains has been made to any State for gratuitous relief or for sale at concession rates. Certain quantities were, however, utilised by some of the State Governments for this purpose, but information regarding quantities actually issued is not available at present.

(b) This is not available and is being collected.

(c) The Centre has already agreed to meet 50 per cent. of the expenditure incurred by Madras and Saurashtra on gratuitous relief subject to a maximum of Rs. 48 lakhs and 25

lakhs respectively. The Centre has also already agreed to bear the loss incurred in issuing subsidised rations to distressed persons in scarcity affected areas in (i) Assam (Centre's liability is estimated at Rs. 20.57 lakhs), (ii) in West Bengal (Centre's share estimated at Rs. 28.58 lakhs) and (iii) in Manipur (Centre's share estimated at Rs. 40,000/-). Request from West Bengal Government for further assistance and the request of some of the other State Governments that part of the expenditure on concession sale and gratuitous relief may be met by the Centre are under consideration.

## JUTE PRODUCTION

**436. Dr. Ram Subhag Singh:** Will the Minister of Food and Agriculture be pleased to state:

(a) the total acreage of land which was under jute production in the year 1952 (State-wise);

(b) what was the total quantity of jute produced; and

(c) what is the target of jute acreage for the year 1953?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) and (b). A statement giving the required information is placed on the Table of the House.

(c) The State Governments have indicated that they hope to increase the acreage in 1953 by 94,000 acres, but this figure cannot be taken to be a target in the proper sense of the word as much will depend on weather conditions and prices. The plan is to reach an acreage of 2 million acres by 1955-56.

## STATEMENT

*Area under and production of Jute in India during 1952-53.†*

State	Area (000 acres)	Production (000 bales of 400 lbs. each)
	(a)	(b)
Assam*	317	925
Bihar (excluding merged territories)	460	870
Orissa	117	256
Uttar Pradesh	80	164
West Bengal*	836	2,413
Tripura	24	58
<b>TOTAL</b>	<b>1,834</b>	<b>4,695</b>

\*Includes negligible figures of mesta also.

†Final Estimate figures and, therefore, subject to revision.

## MINOR IRRIGATION WORKS

**437. Dr. Ram Subbag Singh:** Will the Minister of Food and Agriculture be pleased to state:

(a) the amount of aid given to State Governments for minor irrigation works in the year 1952-53; and

(b) whether the amounts so given have been fully spent?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) A loan of Rs. 910.38 lakhs and a grant of Rs. 203.13 lakhs have so far been sanctioned.

(b) This information will not be available before the 30th June 1953.

## FOOD AND AGRICULTURE ORGANISATION

**438. Shri A. C. Guha:** Will the Minister of Food and Agriculture be pleased to state:

(a) the number of schemes and researches so far sponsored by the F.A.O.;

(b) the places and institutes where these are being worked; and

(c) if any financial aid has been given, the amount thereof?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) 23, of which 9 have been completed.

(b) A statement is laid on the Table of the House. [See Appendix IV, annexure No. 57.]

(c) The F.A.O. have given Rs. 2,34,562 for conducting a rice hybridization scheme. In the case of the other schemes, aid has taken the form of provision of experts, equipment and training facilities; information about the cost of these is not available.

## NAUTICAL AND ENGINEERING COLLEGE, BOMBAY

**439. Shrimati Renu Chakravarty:** Will the Minister of Transport be pleased to state:

(a) whether Government propose to place on the Table of the House a report of the working of the Nautical and Engineering College, Bombay, since its inception with particular reference to—

(i) the number of students admitted every year and who have

qualified from the institution every year,

(ii) the amount of money spent on the institution every year by the Government of India,

(iii) the subjects in which coaching is offered,

(iv) the number of personnel on the staff of the college in each grade giving reference to those who are foreign nationals, and

(v) the number of foreign nationals, if any, studying in the college; and

(b) whether additions to the equipment of the college have been made recently; if so, what they are, what they cost and from where they were procured?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) A note giving the information required by the hon. Member is placed on the Table. [See Appendix IV, annexure 58.]

(b) During the year 1952-53 Engine models, Gyroscope, Echo Sounder and Radar valued at about Rs. 1,01,350/- have been purchased from U.K. while Laboratory and other equipment costing about Rs. 10,400/- have been acquired in India.

## VISIT OF LABOUR MINISTER TO TRAVANCORE-COCHIN

**440. Shri V. P. Nayar:** Will the Minister of Labour be pleased to state:

(a) whether he visited the Travancore-Cochin State in the latter half of 1952; and

(b) if the answer to part (a) above be in the affirmative, whether he proposes to lay on the Table of the House a list of Labour and other Organisations to which he paid a visit in the Travancore-Cochin State?

**The Minister of Labour (Shri V. V. Giridharan):** (a) Yes.

(b) On 22nd October, 1952, I paid a visit to the Indian Chamber of Commerce, Cochin, and attended a meeting of the Students of Kerala Institute of Industrial Relations. On 23rd October, 1952, interviews were granted to (1) Travancore Cement Workers Union, Kottayam; (2) Cochin Thuramugha Thozhali Union, Mattancherry Cochin; and (3) Cochin Port Cargo Labour Union, Palluruthy, Ernakulam.

## CHITTARANJAN • LOCOMOTIVE WORKS

**441. Shri Nambiar:** Will the Minister of Railways be pleased to state:

- (a) the total number of employees in the various categories in the Chittaranjan Locomotive works;
- (b) their wage scales;
- (c) the number of employees who have been provided with quarters and the accommodation and amenities in various types of quarters;
- (d) the names of foreign nationals in employment with their nationality, designations, salaries, allowances and any other privileges they enjoy;
- (e) whether there is any discrimination between the Indian and non-Indian employees holding similar jobs in the matter of pay scales and other privileges;
- (f) whether it is a fact that five more British Technicians are being called from U.K. for work in this Factory; and
- (g) if so, what will be their designations, scales of pay and allowances etc.?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a), (b) and (d). A statement giving the required information is placed on the Table of the House. [See Appendix IV, annexure No. 59.]

(c) 4326 employees in all categories are provided with quarters; the other staff do not need family quarters at present as they have either not brought their families to Chittaranjan or are living in messes. Class I and II officers have been provided with senior and junior type quarters having 5 and 4 rooms each. Class III and IV employees have been allotted quarters each of which contain two to four rooms. All quarters are provided with electricity, water taps and sanitary fittings. The type of quarters allotted to class III and IV staff depends upon the pay drawn by the employee.

(e) No.

(f) Yes. Obtaining the services of a few technicians (numbering 4 to 7) under the Colombo Plan is under consideration in order to assist the Locomotive Works in certain specialised fields.

(g) The technicians proposed to be obtained will be either Rate-Fixers or Operator Demonstrators. No salary will

be payable to them by the Government of India. They will, however, be provided with free boarding and suitably furnished lodgings and paid a subsistence allowance at the rate of Rs. 10/- per diem.

## POST AND TELEGRAPH OFFICES

**442. Shri A. N. Vidyalankar:** Will the Minister of Communications be pleased to state:

- (a) the number of
  - (i) post offices,
  - (ii) telegraph offices, and
  - (iii) telephone connections, in each of the districts in Punjab on the 31st December, 1952;
- (b) the number of new post offices opened during the year 1952 (District-wise); and
- (c) the number of the above offices and telephone connections in India (State-wise)?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) to (c). Two statements A and B are placed on the Table of the House giving the required information. [See Appendix IV, annexure No. 60.]

## COMMUNAL HOLIDAYS FOR EMPLOYEES OF SOUTHERN RAILWAY

**443. Shri Nambiar:** (a) Will the Minister of Railways be pleased to state whether it is a fact that the communal holidays for festivals such as Pongal, Deepavali, Christmas, New Year Day, Ramzan and Onam are denied to the employees by the Southern Railway who are not coming under the Factories Act and if so, since when?

(b) What are the reasons for curtailing this privilege?

(c) What action is taken on the representations on behalf of the staff for restoration of this privilege?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) to (c). Government are informed that the practice of granting communal holidays to Line Staff, i.e. other than workshop and office staff, was in vogue on the ex-S.I. Railway portion only and that in March, 1952 the General Manager, Southern Railway, issued instructions laying down a uniform procedure for the entire Railway System under which no public holidays are to be granted to staff other than workshop and office staff. Government see no grounds for changing these orders.

## HOLY FAMILY HOSPITAL, DELHI

**444. Shri Madhao Reddi:** Will the Minister of Health be pleased to state whether the Central Government have given any financial help to the Holy Family Hospital which is being constructed in Delhi by Archdiocese of Delhi-Simla and Medical Mission sisters?

**The Minister of Health (Rajkumari Amrit Kaur):** Yes, a grant-in-aid of Rs. 2 lakhs has been sanctioned by Government towards the establishment of a General Hospital at Masi-garh, Delhi of which a sum of Rs. 1.75.000 has already been paid.

## MAINTENANCE BENEFITS

**445. Shri M. R. Krishna:** (a) Will the Minister of Labour be pleased to state whether Government factories in India are providing Maintenance Benefits for the injured employees for rehabilitation?

(b) How many factories provide the benefit and in which States do the employees enjoy this facility?

**The Minister of Labour (Shri V. V. Giri):** (a) and (b). A factory worker, whether in Government or privately-owned factory, who is a workman under the Workmen's Compensation Act, 1923, is entitled to compensation for injury caused by accident arising out of and in the course of his employment. The amount of compensation payable depends on the nature of the injury and the average monthly wages of the worker concerned. In areas where the Employees' State Insurance Act, 1948, is in force, an insured workman is entitled to periodical payments in the shape of disablement benefit. In the event of death, his dependents are eligible for dependents' benefits. Both these benefits are in lieu of compensation provided for in the Workmen's Compensation Act, 1923.

The Workmen's Compensation Act applies to the whole of India except the State of Jammu and Kashmir. No other benefits for rehabilitation are prescribed under the law. Information is not available whether any particular Government factory provides any special benefits.

## CROP DESTRUCTION BY HAIL-STORMS

**446. Shri S. N. Das:** (a) Will the Minister of Food and Agriculture be pleased to state whether and if so, to what extent Rabi and other crops have been damaged as a result of hail-storms in various States of the country?

(b) What is the total estimated areas affected giving separate figures for each State?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) and (b). A statement giving the available information is placed on the Table of the House. [See Appendix IV, annexure No. 61.]

## FLYING CLUBS

**447. Shri T. S. A. Chettiar:** Will the Minister of Communications be pleased to state whether there is any proposal to increase the number of flying clubs in India?

**The Deputy Minister of Communications (Shri Raj Bahadur):** Government have plans to subsidise two new Flying Clubs—one in Assam and the other in Rajasthan.

## QUARTERS FOR RAILWAY EMPLOYEES

**448. Shri Kasliwal:** (a) Will the Minister of Railways be pleased to state the total number of quarters built by the Railways in the years 1951 and 1952 for their employees?

(b) How many were for the class IV employees and how many were for the other staff?

(c) What is the total cost incurred on the construction of these quarters?

**The Deputy Minister of Railways and Transport (Siri Alagesan):** (a) The record is maintained according to the financial year for the purpose of publication in the Annual Report on Railways copies of which are placed in the Library of the House each year. The number of quarters built by the Railways in the year 1951-52 as shown in the Annual Report for 1951-52, is 6,458 and it is expected that about 8,000 are likely to be completed during the year 1952-53.

(b) Of the number given above, some 80 per cent. are for class IV and the balance for other than class IV.

(c) Rs. 699 lakhs approximately.

## AGRICULTURAL EDUCATION

**449. Shri Chinaria:** (a) Will the Minister of Food and Agriculture be pleased to state whether Model Syllabus for the co-ordination of Agricultural Education is complete?

(b) Have any books been written to implement that and if so, in what language or languages?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) The Indian Council of Agricultural Education has

suggested the framework within which the courses in each subject in the Agricultural Colleges should be revised. These recommendations have been communicated to the State Governments and Vice-Chancellors for their suggestions before a model syllabus is drawn up.

(b) The question of writing any books does not arise.

**SHUTTLE TRAINS BETWEEN TRIVANDRUM AND SHENCOTAH**

**450. Kumari Annie Mascarene:** Will the Minister of Railways be pleased to state:

(a) the number of shuttles that are now running between Trivandrum Quilon and Shencotah;

(b) the number that were running formerly; and

(c) the reasons for the reduction, if any, in the number of shuttles?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) and (b). From 1st January 1946 the number of shuttle trains running on the Shencotah-Quilon-Trivandrum Central Section is as follows:—

One each way between Shencotah and Punalur. Two each way between Punalur and Quilon. Four each way between Quilon-Trivandrum Central.

(c) There has been no reduction in train services on this section from 1st January 1946.

**SOIL SURVEY**

**451. Shri Heda:** (a) Will the Minister of Food and Agriculture be pleased to state whether plans are afoot to make a country-wide soil survey?

(b) If so, what are the salient features of those plans?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) Yes, under the Technical Co-operation Agreement with U.S.A.

(b) The salient features are:

(1) the Establishment of a Soil Testing Laboratory at I.A.R.I. with equipment worth about 2,00,000 dollars to be supplied by the U.S.A. and a regional Soil Testing service. For this purpose the country is divided into six major soil regions with centres at Poona, Delhi, Kanpur, Coimbatore and Sabour.

(2) A Soil Survey unit is located at each of the above centres for examination of master profiles, Soil samples and associated samples which will be analysed for their chemical composition.

(3) Collation and compilation of results of analyses including preparation of soil maps by the I.A.R.I.

(4) Collection of 2 monoliths for each master profile, one for use in the States and the other at the I.A.R.I.

(5) Assistance by U.S.A. by providing a Soil Scientist and specialists in Soil Survey to the extent required and also by giving facilities of training to suitable Indian Officers in tracer technique, green house laboratory investigations, and in cartography.

**AIR-CONDITIONED COACHES**

**452. Shri Tushar Chatterjea:** Will the Minister of Railways be pleased to state:

(a) how many air-conditioned coaches are run on the Indian Railways;

(b) how many of these have been introduced since May, 1952; and

(c) the comparative cost of an air-conditioned coach and a I Class coach?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) 24 coaches.

(b) 2 coaches for conversion of the weekly air conditioned service between Howrah and Madras into a bi-weekly service from 17th January 1953.

(c) A Broad Gauge air conditioned coach costs about Rs. 2,72,000 compared with a cost of about Rs. 1,62,000 for a Broad Gauge first class coach.

**CONTRACTUAL CLAIMS AGAINST N.W. RAILWAY**

**453. Shri Tushar Chatterjea:** Will the Minister of Railways be pleased to state:

(a) how many claims have been received by the Government of India in terms of the Press communiqué dated, the 23rd May, 1948 for supplies made to the old N.W. Railway, what is their aggregate amount, how many have been settled and for what amount;

(b) whether there are still any pre-Partition contractual claims pending with the Northern Railway for settlement, if so, what is their number and what is the total amount involved;

(c) what are the reasons for delay in the settlement of these claims;

(d) how long it will take to settle finally these claims; and

(e) whether any pre-Partition contractual payments have been made by the N.W. Railway authorities to their nationals to the debit of the Government of India, in terms of the press communique and if so, how many and what is their total amount?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Total claims received, 4426 for Rs. 2,39,25,186. Claims since settled, 2889 for Rs. 1,51,83,923.

(b) Yes; 1537 for Rs. 87,41,263.

(c) Before the claims can be settled, their admissibility has to be jointly verified by the Northern (India) and the N. W. (Pakistan) Railways with the connected records that are in the custody of Pakistan railway. Verification staff from Northern Railway could not visit Lahore since July 1951 owing to permit difficulties.

(d) The Pakistan Government have agreed to issue Visas to Lahore and the verification staff are expected to go shortly and verify as many claims as possible provided the necessary records are made available.

(e) Certain payments have been made by the N.W. Railway authorities but no details have been received from that railway so far.

#### OVERBRIDGE IN MUZAFFARNAGAR

**454. Shri Raghuvaiah:** (a) Will the Minister of Railways be pleased to state whether it is a fact that no overbridge exists along the railway line in Muzaffarnagar?

(b) Is it a fact that a large number of accidents have occurred in Muzaffarnagar, as people have to cross the railway line and if so, what steps do Government propose to take in the matter?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) There is no overbridge.

(b) 9 accidents have been reported during the last five years. The Railway Administration would be prepared to construct a foot-overbridge provided the State Government are agreeable to meet its cost. There is also no objection to provide a road over bridge in replacement of one of the three existing level crossing of the State Government agree to bear its share of the cost of approaches etc.

in accordance with the extant rules. Both these proposals were considered and dropped by the State Government in 1950.

#### NATIONAL HARBOUR BOARD

**455. { Shri M. L. Dwivedi:  
Shri S. C. Samanta:**

(a) Will the Minister of Transport be pleased to state what are the recommendations of the National Harbour Board?

(b) How long the Board has been in office;

(c) How many meetings of the Board have been held in all?

(d) What is the total expenditure incurred in this connection?

(e) What is the decision of Government on the recommendations made by the National Harbour Board?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) and (e). The National Harbour Board is an Advisory body which meets from time to time to consider matters of general policy relating to port development. The proceedings of the 1st and 2nd meetings of the Board, copies of which have been placed in the library of Parliament, give a summary of the recommendations made by the Board at those meetings and the action taken on the recommendations made at the first meeting. A report of the action taken on the recommendations of the 2nd meeting will be included in the proceedings of the third meeting copies of which will be placed in the library of Parliament when printed copies become available.

(b) The Board was constituted on the 14th August 1950.

(c) Three.

(d) The expenditure incurred in connection with the meetings is in respect of payment of Travelling Allowance to non-official members. This amounted to Rs. 504/- for the second meeting and is likely to amount to Rs. 1900/- for the third meeting. There were no non-officials on the Board at the time when the first meeting was held.

#### DEMAND OF WAGONS FOR SUGAR

**456. Pandit Munishwar Datt Upadhyay:** (a) Will the Minister of Railways be pleased to state whether it is a fact that rise in sugar prices in certain parts of the country was due to transport difficulties?

(b) What was the total number of wagons supplied for sugar in the months of October, November, December, 1952 and January, 1953 on different Railways?

(c) What is the position of demand for wagons for cotton, coal, cement and foodgrains during the last four months?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) No, in fact the transport made available in October, and November, 1952 was not fully availed of by the Trade. Railways could not, however, meet the accumulated demands in the subsequent month.

(b) A statement giving the information is laid on the Table of the House. [See Appendix IV, annexure No. 62.]

(c) A statement showing the position of demand as well as supply of wagons for cotton, coal, cement and foodgrains on different Railways during the four months October, 1952 to January, 1953 is also laid on the Table. [See Appendix IV, annexure No. 63.]

#### DRUG MANUFACTURING CONCERN

**457. Shri K. C. Sodhia:** (a) Will the Minister of Health be pleased to state the number and names of the principal drug manufacturing concerns in India and what control do Government exercise over them and through what agency?

(b) Do Government make any purchases from those firms for use in their hospitals and if so, what was the total worth of purchases made during 1951-52 and 1952-53?

(c) What was the value of drugs, purchased by Government from foreign countries during the same period?

**The Minister of Health (Rajkumari Amrit Kaur):** (a) A list of the principal drug manufacturing concerns in India is laid on the Table of the House. [See Appendix IV, annexure No. 64.]

Drugs can be manufactured only on a licence granted under the Drugs Act, 1940 and the rules made thereunder and have to comply with standards laid down in the Act and Rules. State Governments are responsible for ensuring that drugs manufactured and sold conform to the required standards. Machinery to enforce the provisions of the Drugs Act and Rules has been set up in Part A and Part C States and will be set up in due course in Part B States.

(b) and (c). A statement showing the value of orders placed by the Director General of Supply and Disposal and Regional Offices under him for indigenous and imported drugs during 1951-52 and 1952-53 is laid on the Table of the House. [See Appendix IV, annexure No. 65.]

#### SHIPPING COMPANIES

**458. Shri K. C. Sodhia:** (a) Will the Minister of Transport be pleased to state the amount of subsidy, if any, proposed to be paid to the Shipping Companies during the year 1953-54 and already paid during the year 1952-53?

(b) In what form has this subsidy been or will be paid and how much to each company?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) No subsidy has been paid or is proposed to be paid to any shipping company during the year 1952-53 nor has any provision been made in the budget estimates for the year 1953-54 for payment of subsidy. A suggestion however for payment of an operational subsidy to the Scindia Steam Navigation Company Ltd. is under consideration.

(b) Does not arise at this stage.

#### RAJASTHAN DESERT

**459. Shri Krishna Chandra:** (a) Will the Minister of Food and Agriculture be pleased to state whether U.S.A. is giving any kind of assistance in the control of the spread of Rajasthan desert by tree planting and other means?

(b) What are the details of the scheme?

(c) What has so far been done in the matter?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) Yes.

(b) and (c). Equipment worth 25,000 dollars is being supplied under Operational Agreement No. 10—Development of Forest Research and Desert Afforestation. In this connection the attention of the hon. Member is invited to the reply given to Shri N. P. Sinha's Starred Question No. 761 on 27th November 1952.

#### QUARTERS FOR RAILWAY EMPLOYEES AT SONEPUR

**460. Pandit D. N. Tiwary:** (a) Will the Minister of Railways be pleased to state what amount has been spent over the construction of new staff quarters at Sonepur Railway Station?

(b) Have Government received any report or complaint about the construction of Railway quarters at Sonepur?

(c) If the answer to part (b) above be in the affirmative, what action has been taken in the matter?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Rs. 8.40 lakhs have been spent over the construction of new quarters at Sonepur Railway Station upto January, 1953.

(b) No.

(c) Does not arise.

#### FOOD CROPS COMPETITIONS

**461. Shri Badshah Gupta:** Will the Minister of Food and Agriculture be pleased to state the names and addresses of the persons State-wise who were the last recipients of rewards on an All-India basis for having stood first in producing richest food crops?

**The Minister of Food and Agriculture (Shri Kidwai):** The names and addresses of the persons who obtained crop competition awards on All India basis during 1951-52 are given below State-wise:-

State	Name and address of prize winner	Crop
U.P.	1. Shri Jai Pal Chandra s/o Shri Bireshwar Chandra, Bulandshahar, U.P.	Potato.
Punjab]	2. Sardar Gurdev Singh s/o Sardar Billa Singh, National Model Farm, Village Kalalmajra, near Khanna, Tehsil Samrala, Distt. Ludhiana, Punjab.	Wheat.
Punjab	3. Shri Walaiti Ram, Lambardar s/o Shri Sulekh Ram, of Village Agwar, Khaju Baju, P.A. and Tehsil Jagraon, District Ludhiana, Punjab.	Gram.

State	Name and address of prize winner	Crop
Bombay	4. Shri Bhimgonda Dada Patil, s/o Shri Dada Adgonda Patil of Tamadalge, Taluk Shirol, District Kolhapur, Bombay.	Jowar
Bombay	5. Shri Varman Bajra, Ramchandra Marathe s/o Shri Ramchandra Marathe, of Arthe Bk., Taluka Shirpur, Distt. West Khandesh, Bombay.	Bajra.
Coorg	6. Shri Jangama C. Sangayya s/o Shri Jangama Chikabasavaiah of Alur Village, P.O. Somwarpet, Coorg.	Paddy.

#### LABOUR WELFARE FUNDS

**462. Shri Ramachandra Reddi:** Will the Minister of Labour be pleased to state:

(a) the amount of balances as on the 31st December, 1952 of the Mica Mines Labour Welfare Cess Fund and Coal Mines Labour Welfare Cess Fund;

(b) whether they are invested and earning interest;

(c) if so, the amount of interest accrued till the 31st December, 1952;

(d) if not invested, why not?

**The Minister of Labour (Shri V. V. Giri):** (a) Rs. 1,13,43,000 and Rs. 2,76,08,000 respectively.

(b) to (d). The Mica Mines Labour Welfare Fund Act, 1946, does not provide for investment being made. Similarly, there is no provision for investment of monies in the General Welfare Account of the Coal Mines Labour Welfare Fund. In the case of the Housing Account of the Coal Mines Labour Welfare Fund, however, there is provision in the Coal Mines Labour Welfare Fund Act, 1947, enabling the Housing Board to invest its monies in Government securities or with the approval of the Government of India, in other securities. Information regarding investments and interests thereon is being collected and will be placed on the Table of the House in due course.

## COCONUT RESEARCH CENTRE AT SAKHIGOPAL

**463. Pandit Lingaraj Misra:** (a) Will the Minister of Food and Agriculture be pleased to state when the Coconut Research Centre at Sakhigopal in Orissa was established?

(b) What is the annual recurring cost for maintaining the Centre and what has been the non-recurring expenditure on the Centre so far?

(c) Who supervises the working of the Centre?

(d) What have been the achievements of the Centre so far?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) It was established on the 9th October, 1948.

(b) The figures of annual recurring cost for maintaining the centre are as under:—

B. A. P.
1948-49
1949-50
1950-51
1951-52

Non-recurring expenditure so far incurred amounts to Rs. 75,189-8-0

(c) The Scheme is being worked under the supervision of the Assistant Director of Agriculture, Orissa.

(d) A note on the work done at the station so far is placed on the Table of the House. [See Appendix IV, annexure No. 66.1]

## PRICE OF ORISSA RICE

**464. Pandit Lingaraj Misra:** (a) Will the Minister of Food and Agriculture be pleased to state what is the price per maund of rice supplied by the Government of Orissa to the Central Government?

(b) How does it compare with the price paid to other States or to rice imported from other countries?

(c) What is the quantity of rice supplied by Orissa this year?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) and (b). A statement is laid on the Table of the House. [See Appendix IV, annexure No. 67.]

(c) Orissa has this year so far offered 80,000 tons of rice for export.

## चुनार-रावर्ट्सगंज रेलवे लाइन

**४६५. श्री रघुनाथ सिंह:** (क) क्या रेल मंत्री यह बताने की कृपा करेंगे कि प्रस्थापित चुनार-रावर्ट्सगंज रेलवे लाइन में अब तक कितने मीलों की लाइन बन गई है?

(म) यह लाइन कब तक यातायात के लिये खल जायेगी?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Construction work is in progress along the whole alignment but no portion thereof has so far been fully completed.

(b) The line is expected to be opened to goods traffic before the end of the financial year 1953-54.

## हिन्दी में रेलवे स्टेशनों के नाम

**४६६. श्री बलबन्त सिंह बेहता:** क्या रेल मंत्री यह बताने की कृपा करेंगे:

(क) क्या भारत में सभी रेलवे स्टेशनों पर स्टेशनों के नाम हिन्दी में लिखे हैं;

(ल) यदि नहीं तो यह काम कब तक पूरा हो जायगा; और

(ग) क्या अहिन्दी भाषी लोगों में रेलों के टिकटों पर स्टेशनों के नाम हिन्दी में दृष्टाने की कोई योजना बनाई गई है और यदि नहीं तो कब तक बन जायेगी?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) No.

(b) About 3 months.

(c) In accordance with Section 66, sub-section (2)(a) and (b) of the Indian Railways Act, names of stations are printed on tickets, in the case of 3rd class, in a language in common use in the territory traversed by the Railway and in English in the case of other classes. No scheme for printing the names of stations in Hindi on the tickets sold at stations lying in non-Hindi speaking areas is, therefore, under contemplation at the moment.

### रेलवे रिसर्च विभाग

४६७. श्री इधनाथ सिंह : क्या रेल मंत्री यह बताने की कृपा करेंगे :

(क) मन् १९५२ में रेलवे रिसर्च विभाग के मिलियनियरिंग विंग पर कितना व्यय हुआ ;

(ख) उस ने मन् १९५२ में क्या गवेण्य की;

(ग) सन् १९५२ में रेलवे रिसर्च विभाग के मैकेनिकल इंजीनियरिंग विंग पर कितना व्यय हुआ; और

(घ) उसने उन्न कालावधि में क्या गवेण्य कार्य किया ?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) and (c). Separate accounts are not kept of the expenditure on the different Wings of the Research Organisation on the Railways. The total cost of research for Civil, Mechanical, Electrical, Metallurgical and Chemical Wings including Documentation Service and Library is estimated at Rs. 10.24 lakhs in 1952-53.

(b) and (d). A comprehensive note indicating the work undertaken by the Civil Engineering Wing of the Research Organisation is given at paras. 105 to 109 of the Report by the Railway Board on Indian Railways for 1951-52, Volume I, a copy of which is in the Library of the House. The corresponding details for the Mechanical Engineering Wing will be found at paras. 110 to 113.

### POST OFFICES IN COOCH-BEHAR

468. **Shri Barman:** Will the Minister of Communications be pleased to state:

(a) the total number of Post Offices and Sub-post Offices in the District of Cooch-Behar (West Bengal);

(b) whether it is a fact that the rural areas of that State are in need of postal communications; and

(c) if so, what steps Government propose to take in the matter?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a)—

Head Office	....	1
Sub Office		67
Branch Office		64

(b) and (c). The programme for opening post offices in villages with population of 2,000 and above has been completed. A new policy taking into account the population to be served by a new post office, as also the distance of the new post office from existing post offices, is shortly going to be laid down. It is hoped that this will further develop postal communications in the Cooch Behar District. 35 new Post Offices were opened in that district during the last 3 years.

### मरदह (उत्तर प्रदेश) का डाक खाना

४६९. श्री आर० एन० सिंह : क्या संचारण मंत्री यह बताने की कृपा करेंगे :

(क) क्या यह निधि है कि उत्तर प्रदेश के गांजीपुर जिले में एक मूल्य बाजार नथा गिरा केन्द्र मरदह का बांच पोस्ट अफिस (डाकखाना) मरदह से दृढ़ मील दूर है; और

(ख) क्या यह निधि है कि इस क्लिये मंडल प्रजा मोशिलिस्ट पार्टी के मंत्री ने मंवन्धित अधिकारियों को लिखा है; और यदि ऐसा है तो मरकार ने क्या कार्यवाती की है ?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) There is a full fledged extra departmental branch office at Mardah. In 1949, it was shifted to a hamlet named Kanarsi about 6 furlongs from Mardah, since suitable accommodation was not available in Mardah.

(b) Representations have been received from the Pradhan of the gaon salha and from the residents of Mardah for change of location of the office. The matter is under examination by the Postmaster General.

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## PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

### OFFICIAL REPORT

1571

1572

#### HOUSE OF THE PEOPLE

Monday, 9th March, 1953

The House met at Two of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

#### QUESTIONS AND ANSWERS

(See Part I)

2-42 P.M.

#### ARREST OF THREE MEMBERS

Mr. Deputy-Speaker: I have to inform the House that I have received the following communication from the District Magistrate, Delhi:

"District Magistrate's House,  
Delhi.

March 6, 1953.

Dear Mr. Speaker,

I have to inform you that I have found it my duty to arrest the following Members of the House of the People under section 188 I.P.C. for deliberate defiance of my order banning meetings and processions, passed under section 6 of the Punjab Security of State Act 1951, as extended to Delhi State. These gentlemen were taken into custody this evening at about 6-45 P.M. and have been lodged in the District Jail, Delhi.

- (1) Shri S. P. Mookerjee, M.P.
- (2) Shri N. C. Chatterji, M.P.
- (3) Shri Nand Lal Sharma, M.P.

Yours sincerely,  
Sd./- Satish Chandra,  
District Magistrate,  
Delhi."

Shri S. S. More (Sholapur): What is the date of the communication?

Mr. Deputy-Speaker: 6th March 1953, the very day of the arrest. I have also received the following letter from Dr. S. P. Mookerjee, Shri N. C. Chatterjee and Shri Nand Lal Sharma:

"District Jail,  
Delhi,  
The 8th March, 1953.

To  
The Speaker,  
The House of the People,

Dear Sir,

We, three Members of the House of the People, feel it our duty to inform you and the House as to why we cannot attend Parliament now in session.

We have been illegally and unconstitutionally detained in this jail in violation of the mandatory provisions of article 22 of the Constitution of India.

We were arrested at Delhi on the 6th instant at about 6-30 P.M. and have since been detained in custody. Yet we have not been produced before any Magistrate in contravention of article 22, although more than 24 hours have expired since our arrest.

We are amazed to read a report in some newspapers supplied to us by the jail authorities. That report alleges that we were produced before a Magistrate on Friday last who remanded us to judicial custody for four days.

This statement is absolutely unfounded. We were not produced before any Magistrate after our arrest nor any order of remand was applied for by the Police or made or pronounced by any Magistrate in our presence.

Yours truly,

Sd. Syama Prasad Mookerjee,  
Sd. N. C. Chatterjee,  
Sd. Nand Lal Sharma."

[Mr. Deputy-Speaker]

I have received notice of the following adjournment motion. (Interruption).

**Shri V. G. Deshpande (Guna):** This involves a privilege of the Members of this House. Against the provisions of the Constitution, they have been illegally detained in custody, and that is why they cannot attend the House. I therefore request that the Chair may kindly direct the Privileges Committee to take up this matter.

**Mr. Deputy-Speaker:** If any hon. Member who thinks that it is a breach of privilege raises the matter in the proper manner as provided for by the rules, I will consider the same.

#### MOTIONS FOR ADJOURNMENT

##### FIRING ON REFUGEES AT YOLE CAMP

**Mr. Deputy-Speaker:** I have received notice of the following motion for adjournment from Shri Hiren Mukerjee, namely, to discuss the situation arising out of the police firing on refugees at the Yole Camp, Dharmasala, Kangra district, Punjab (India), which resulted in the death of eight persons and serious injuries to twenty-two persons.

May I know from the hon. Minister what the situation is?

**The Minister of Rehabilitation (Shri A. P. Jain):** On the 3rd instant, the Joint Secretary of my Ministry, accompanied by the Additional Secretary of the Food and Agriculture Ministry went to the Yole Camp to work out a scheme for the rehabilitation of the refugees living there. They received seven deputations of the refugees who were proposed to be settled in different places. It is incorrect to say that these officers refused to receive any deputation. When the last deputation came, it consisted of some agriculturists, who insisted that they were not prepared to go and settle in Jammu, but on the other hand they would settle only in some part of India like PEPSU or the Uttar Pradesh. There is no land available for settlement of agriculturists in either of these provinces or in any other place. They were therefore told that land was available in Jammu and they must settle there. They refused to do it, whereupon they were informed that those of them who refused to go and settle will no longer be kept on doles. When these officers came out, about a thousand displaced persons gathered round the jeep, did some injury to the jeep and also assaulted some of

the persons sitting in or near the jeep. These officers could come out of the crowd, and they informed the Deputy Commissioner about the incident. A proper report was also lodged in the Police Station. Police investigations were started, and the Police arrested one person on the 5th instant. That person was taken to the Police Station, which is situated at some distance from the Yole Camp. A mob consisting of about 4000 strong surrounded the Police Station and some firearm was used, by which the Deputy Superintendent of Police and a Head Constable were injured. Thereafter, perhaps previously as well, there was plenty of stone-throwing, with the result that eight other policemen also received injuries. Then fire was opened by the police and three persons were killed on the spot and ten persons were injured. These ten persons were taken to the hospital where subsequently two of them died. The Deputy Superintendent of Police also succumbed to his injuries. Thus, there have been altogether six deaths—one of the Deputy Superintendent of Police and five of the displaced persons.

It will be seen that the matter is purely one of law and order. The State Government has already ordered a magisterial enquiry which is being held. Important officials of the State Government have visited the place and everything is being done to look into the matter. I submit that so far as Parliament is concerned, the adjournment motion is out of order, because law and order is a State subject.

**Shri H. N. Mukerjee (Calcutta North-East) rose—**

**Mr. Deputy-Speaker:** I have seen the explanatory memorandum sufficiently.

**Shri H. N. Mukerjee:** May I submit a few points which arise out of the statement made by the hon. Minister?

The hon. Minister has admitted that the Central Government officers who went to this particular refugee camp had made certain suggestions regarding the rehabilitation of the refugees concerned. From the side of the refugees we get reports that those suggestions were not thrown over board by the refugees just like that. They merely said that they do not want to be sent back to a dangerous area in Jammu very near the frontier of Pakistan, but were willing to be rehabilitated in other areas of Jammu. Anyhow the matter is under dispute. Since the whole incident arose out of the action

of certain Central Government officers and it led to the death of quite a number of persons, and perhaps the condition of those who were injured is giving cause for anxiety, this is a matter which should be looked into very much more deeply.

Besides, the enquiry which has been ordered by the Punjab Government, full three days after the occurrence, is a mere departmental enquiry, while the nature of the happenings is such that we feel that a very different kind of enquiry—an open, non-official judicial enquiry—is called for. All these matters require to be agitated and that is why I submit that this is a matter which is not germane purely to the jurisdiction of the Punjab Government. The Central Government has a great deal to do with the incident and there are so many other matters which we would like to agitate in this House.

**Mr. Deputy-Speaker:** I have heard both the hon. Member as also the spokesman on behalf of Government, the hon. Minister. I would not even have heard both sides, but for the fact that this relates to the firing on refugees and the Central Government is taking a very large interest in their rehabilitation. The detailed manner in which refugees have to be settled, the places where they have to be settled, all these are matters entirely in the hands of the State Governments and the Centre has only an advisory capacity.

**Shri S. S. More (Sholapur):** Are we not the controlling authority?

**Mr. Deputy-Speaker:** Apart from that, 'law and order' is entirely a State subject. (Interruption) Hon. Members have only a right to represent; they have no right to go on commenting while I have to come to a conclusion.

**Shri S. S. More** rose—

**Mr. Deputy-Speaker:** I have heard hon. Members sufficiently.

**Shri S. S. More:** Can we not go into legal aspect of the jurisdiction of the Central Government?

**Mr. Deputy-Speaker:** But there is a way of expressing it—not laughing it out.

That is the position of the Central Government. So far as the firing is concerned, it is no doubt an unfortunate incident. Personally I am against

the use of violence against anybody; so is the Government also, I am sure. Unfortunately six persons have died. But this is not a one-sided affair. The Deputy Superintendent of Police also was killed. Violence seems to have started somewhere and the Government, naturally, to preserve law and order, had to resort to firing. The State Government has ordered a magisterial enquiry. To suggest to them from this House that they should have a judicial enquiry into the matter is not proper. It is a judicial enquiry because the District Magistrate has been put in charge of it. It is not a mere departmental enquiry.

**Shri S. S. More:** Has there been separation of the judiciary from the executive?

**Mr. Deputy-Speaker:** I am not prepared to go into that matter. The District Magistrate is a District Magistrate all the same.

**Pandit Thakur Das Bhargava (Gurgaon):** It is a magisterial enquiry: it is not a departmental enquiry.

**Shri A. P. Jain:** A First Class Magistrate is making an enquiry.

**An Hon. Member:** Why can it not be an open affair?

**Mr. Deputy-Speaker:** Hon. Members forget that there is a Legislature working in the State of Punjab. Neither the Government nor the hon. the Home Minister is directly interested in the enquiry. Under these circumstances to suggest that there should be a judicial enquiry is not proper. I am sure that every step will be taken to see that there is a proper enquiry and the facts of the case are placed before the Government, before the House and before the public when the time comes. Under these circumstances, all proper and legitimate steps are being taken. I do not think the proceedings of this House should be interrupted by any adjournment motion. The matters that have been referred to by the Deputy Leader of the Communist Party will be taken into consideration in making the enquiry by the authorities that have been appointed to make the enquiry.

I do not think it is a proper case for me to grant my consent to raise this motion in debate.

## ARREST OF THREE MEMBERS

**Mr. Deputy-Speaker:** I have received notice of another motion from Shrimati Sucheta Kripalani, Shri S. S. More and Shri Ramachandra Reddi regarding:

"the arrest and continued detention of three prominent Members of the House belonging to the opposition without their being produced before a Magistrate within twenty-four hours which has produced a tense political situation charged with communal bitterness in Delhi and several other parts of the country."

There is another motion notice of which has been given by Dr. Krishnaswami, and also some others relating to the same matter. I shall first dispose of this one and consider the others later. I shall see whether they are barred or whether they raise any special matter. I shall take them up later.

**The Minister of Home Affairs and States (Dr. Katju):** There are several objections to this motion. In so far as the detention of these three hon. Members of this House is concerned and the question raised that they were not produced before a magistrate, I have just been informed that an application has been filed in the Supreme Court for a writ of *habeas corpus*. The Supreme Court has entertained that application and has fixed tomorrow for the disposal of that application. Therefore, this particular matter, namely, whether these detentions are valid or invalid, will now be the subject matter of judicial process and should not be discussed in this House.

In regard to the second matter, Sir, you have just now been pleased to read a letter from the District Magistrate of Delhi informing you that the detention of these hon. colleagues of ours is under Section 188 of the Indian Penal Code. Now I understand that a regular complaint has been filed and the matter is again the subject of judicial process. Under these circumstances, I submit that it would not be proper, nor would it be permissible under the rules, to have a discussion in this House while a criminal case is pending.

So far as the general situation in Delhi is concerned, the position is like this. An order was made by the executive authorities prohibiting certain processions and meetings. That law according to those authorities was openly defied and judicial proceedings are

now pending. Whether communal bitterness has increased has nothing to do with this matter. The law must be enforced. Therefore, on all these grounds, I submit that the adjournment motion is not in order.

**Shri Raghunath Singh (Banaras Distt.—Central):** Was any bail application moved on behalf of the accused?

**Dr. Katju:** Not to my knowledge. Personally I would have been glad if it had been moved and very likely the authorities would have agreed to the magistrate making the bail order.

**Shri R. K. Chaudhury (Gauhati):** May I respectfully enquire, apart from the question of adjournment motion, or of a judicial or any other enquiry, whether as a matter of fact these three hon. Members were produced before a Magistrate or not? We have a written statement from these three gentlemen before you as against a Press report. We would like to know whether as a matter of fact they were produced before a Magistrate or not.

3 P.M.

**Dr. Katju:** The answer will have to be given tomorrow in the Supreme Court, but I shall certainly make enquiries.

**Shri R. K. Chaudhury:** The Speaker is supreme in this matter. He has every right to know whether an hon. Member who has been arrested has been produced before a Magistrate or not.

**Shri S. S. More:** I happen to be one of the signatories to this. Of course, I have heard patiently the points raised by the Minister of Home Affairs. I want to make this submission. I want to know whether these three M.P.s. were produced before a Magistrate in accordance with the provisions of article 22. I do not know on which particular point the matter is being agitated in the Supreme Court. There may be so many points. Has each one of the points been submitted to the Supreme Court? That is relevant. Simply a broad statement that the matter has been taken to the Supreme Court cannot stop a discussion of the matter in this House.

Another point I would like to raise and that is that you may defer your decision for some time. Let the relevant papers be produced by the Ministry in charge of this particular matter in this House; then only we can see whether the discussion on this matter is likely to tread upon the jurisdiction of the Supreme Court or the particular law court

in which the complaint has been filed. Unless we know the limits of the discussion here and the limits of the particular points which are going to be agitated on the floor of the Supreme Court or the particular magisterial court, merely saying that this matter is *sub judice* is too broad and vague a statement which should not be allowed to stand on its limping leg in this House.

**Mr. Deputy-Speaker:** I have heard both sides. It is rather unfortunate that the proceedings regarding the Members of the House should have resulted in this. But I am only concerned with the question of privilege. If there is a question of breach of privilege, it is a different matter. But so far as the question of production before a magistrate is concerned after arrest, that is not a matter I think which this House can go into, after once the arrest is proper. We cannot go on pursuing from stage to stage whether legally the various points of procedure have been followed or not. When an hon. Member breaks law and order it is open to the Government, in the maintenance of law and order, to arrest him. I understand that regular proceedings under the Indian Penal Code have been launched, and a complaint has also been lodged under section 188. The matter is now *sub judice*. Even otherwise, when once an arrest is made, even if he is a Member of Parliament, all that we are entitled to is that the House should be informed through the Speaker as soon as an arrest is made, an arrest of a sitting Member of Parliament while Parliament is in session. The privilege is to have the advantage of hearing the Member. That is all. We cannot go into the details. Information has been given to us even before the proceedings and the adjournment motion has been placed. I read the letter from the District Magistrate. What follows subsequently hereafter, if some error of law has been committed, we cannot sit in judgment. There is the court, there is the Supreme Court, an equally important organ to safeguard the fundamental rights and interests of citizens. Under these circumstances, I feel, notwithstanding whether there is a case for pursuing this matter or not, this House cannot go into further details as to whether they have to be produced or have been produced before a Magistrate or not.

Even apart from that, this is a matter where under section 188 it is open to say that the order is illegal. Further, it is said that a writ for

*habeas corpus* has been filed before the Supreme Court. Whether this is one of the grounds or not, all these matters can be raised, and if the detention is illegal any Member who appears before the court is entitled to get his release.

Therefore, now that the matter is in the hands of two courts I do not think it is proper for us to interfere I would only refer hon. Members who have tabled the motion to sub-rule (vii) of Rule 62:

"The motion shall not deal with any matter which is under adjudication by a Court of Law having jurisdiction in any part of India."

The moment a complaint is filed or a petition is launched invoking the jurisdiction of any of the courts, the courts are seized of the matter, and to that extent the jurisdiction of this House is barred.

Regarding the point made by Mr. Rohini Kumar Chaudhuri that I must send for the papers, with all respect to him, I feel it is not within the province of the Speaker or the House. After the arrest, so long as the arrest is proper and duly intimated to the House, the law must take care of itself. So far as the hon. Members who suffer, under that are concerned, if there is any illegality committed, there are the courts to set right those matters.

**Shrimati Sucheta Kripalani** (New Delhi): I have a submission to make. You said that we cannot pursue the matter stage by stage. In the present case these are not ordinary citizens; they are Members of Parliament. There is a fear that executive interference may prevent these people from fulfilling their obligations to the House. Therefore, I submit that the House has a right to follow it stage by stage.

**Mr. Deputy-Speaker:** I have deeply considered this matter—with all respect to the hon. lady Member and Leader of the Party who has also joined in tabling the motion. It is not within the province of the House to see stage by stage whether any irregularity is committed. We cannot usurp the functions of the courts of law. It is true that the persons against whom proceedings are started are Members, and prominent Members, of the House. All the same, I regret my inability to pursue this matter stage by stage. We cannot be a super-court to the Supreme Court established under the Constitution. I do not think this House,

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or much less myself, can arrogate to ourselves the powers given to the Supreme Court under the Constitution.

**Shri Vallatharas** (Pudukkottai): May I seek information on a particular point? It is an important point.

**Mr. Deputy-Speaker:** Order, order. While I am on my feet no hon. Member should stand up.

This matter is disposed of. I do not think I can give my consent to this motion. I shall take up another matter.

**Shri Vallatharas:** The House must know the basis, whether it is arrest and remand or detention.

**Mr. Deputy-Speaker:** The hon. Member is a lawyer. And he has heard so far. It is unnecessary to raise the question. It is not a detention. The hon. Minister has said there has been a violation under section 188 of the Indian Penal Code. That means violation of an order promulgated in due course of law by a Magistrate. Any contravention of a lawful order passed comes within the pale of section 188. And a case has been filed. It is not a matter of detention. It has been expressly stated for fifteen minutes till the hon. Member starts once again.

**Shri Vallatharas** rose—

**Mr. Deputy-Speaker:** Let us not take up the time of the House unnecessarily.

#### BAN ON PROCESSIONS IN DELHI

**Mr. Deputy-Speaker:** I have received another adjournment motion in the name of Babu Ramnarayan Singh, Dr. A. Krishnaswami and Kumari Annie Mascarene—I think the hon. Minister must have got a copy of it—to discuss:

"The tense situation in different parts of the country consequent on the issue of a prohibitory order banning processions in Delhi on March 6th at the instance of or with the knowledge of the Government of India, such order having been re-imposed within twenty-four hours of revoking a previous prohibitory order misleading the public to believe that such imposition of orders will not be continued and imposing it further without adequate notice and without showing the courtesy of informing responsible leaders and Members of Parliament who had announced that they would lead such processions".

*Prima facie* it is out of order. There is an Assembly and there are a set of Ministers who are in charge of law and order in the State of Delhi. I would like to know how this is in order.

**Dr. Krishnaswami** (Kancheepuram): The hon. the Home Minister, in answer to a question by Pandit Hirday Nath Kunzru in another place, pointed out that it was his consent that was obtained before this Order was re-imposed.

**Mr. Deputy-Speaker:** That was only in an advisory capacity.

**Shri S. S. More:** Let the hon. Minister say it.

**Mr. Deputy-Speaker:** This is in the ordinary course of administration. This only shows—the promulgation of an order under section 144, the withdrawal of the order, and re-promulgation only shows—the cautious manner in which the authorities seem to have proceeded. Instead of continuing the ban for two months in the metropolis and trying to find out whether things will settle down and then withdrawing it, it seems much more attention has been brought to this matter. That is normally what any Magistrate would do under these circumstances.

**Shri V. G. Deshpande** (Guna) rose—

**Dr. N. B. Kharé** (Gwalior): Is it not a fact that all Part C States' Police, including Delhi, are working under the direct supervision and orders of the Home Minister of the Government of India?

**Mr. Deputy-Speaker:** I know that in Part C States law and order is constantly being reviewed or supervised by the hon. Home Minister but the Administration cannot be expected to review or interfere with every order passed under section 144. No Government, under these circumstances, will be able to do this.

**Kumari Annie Mascarene** (Trivandrum): Section 144 is not mandatory but discretionary, and this is an indiscreet application of section 144.

**Mr. Deputy-Speaker:** I am glad.

**Shri S. S. More:** My submission is, for a Part C State the Home Minister of the Government of India is supposed to be the technical boss of the whole apparatus. It may not be possible for him to supervise every order but technically, legally and constitutionally.

he is supposed to be in charge of the whole thing.

**Mr. Deputy-Speaker:** I agree. Though I was in the middle of the statement of my decision regarding this matter, having regard to the interest shown by hon. Members, I listened to hon. Members also and I have the benefit of their advice but what I feel is that while law and order will be the ultimate responsibility in a Part C State, every order .....

**Babu Ramnarayan Singh (Hazaribagh West) rcse—**

**Mr. Deputy-Speaker:** I do not think there is anything so far as this matter is concerned. It is not the previous one. It need not be therefore referred to. I heard that matter and disposed of the same. Then, regarding the tense situation created in different parts of the country consequent on the issue of a prohibitory order banning processions in Delhi, that is not only in Delhi, in different parts of the country, in Madras where Mr. Rajagopalachari is there, very many hon. Members, Ministers of first rank, in charge of various administrations are there! We have to exercise jurisdiction contrary to what has been laid down in the Constitution. That portion is out of order?

So far as Delhi State is concerned, to impose a ban and withdraw it from time to time, I think, to do all this, we will have to have 100 Home Ministers if this matter has to be looked into almost every day. It is ordinary law and order. I do not think, therefore, it is right for the Home Minister to interfere with law and order at every stage. It is purely a local matter. I am not going to give consent to this motion being moved.

**Kumari Annie Mascarene:** May I raise a point of order?

**Mr. Deputy-Speaker:** I am coming to the point of order.

#### INTERFERENCE WITH RIGHTS OF THREE MEMBERS

**Mr. Deputy-Speaker:** So far as Shri Umashankar Muljibhai Trivedi's motion is concerned, I do not think I need call upon him to tell us anything. It is certainly out of order. It reads:

"The tense situation created by the Government of India in several parts of India such as Delhi, Amritsar, Jullundur, Ambala, Banaras and Calcutta by the un-

imaginative and communally-minded interference with the fundamental rights of the citizens of India particularly of three Members of this House who were arrested at 6 P.M. on 6th March, 1953 in Delhi."

If commotion arises on account of these arrests, I am not prepared to give my consent. I am afraid I have to give them only this advice that they must be careful in future.

**Shri U. M. Trivedi (Chittor):** May I be permitted to explain this?

**Mr. Deputy-Speaker:** It is sufficiently explanatory.

**Shri U. M. Trivedi:** If you will allow me to explain this .....

**Mr. Deputy-Speaker:** This is sufficiently explanatory. It is in English which I can understand. The subject matter is there.

#### LATHI CHARGE AND TEAR GAS ON PUBLIC MEETING IN BARA TUTI

**Mr. Deputy-Speaker:** Shri V. G. Deshpande's motion is:

"The uncalled for and unwaranted lathi charge and use of tear gas on a peaceful and legally constituted public meeting in Bara Tuti, Delhi, on Sunday the 8th of March 1953, resulting in injuries to over a hundred persons".

Has the hon. Member to say anything more than what he has said here? I do not want the House to be burdened with a discussion over this matter.

**Shri V. G. Deshpande:** In Delhi, yesterday, we made enquiries and the District Magistrate informed us that a public meeting could be held in Delhi again on the spot. People collected at that place without any provocation and that legal and constitutional meeting was assaulted with lathi charges and tear gas. Men and women were told that they could form processions. They were again lathi charged when they formed processions. I myself was on the dais. Without informing us, all of us were lathi charged. Two hon. Members of the Delhi Legislative Assembly were also addressing the meeting. Mr. J. D. Sharma a Magistrate of Delhi, was there (*Interruptions*). Hon. Members ought not to laugh at such a serious matter, they ought to be ashamed that their Government is indulging in such assaults. (*Interruptions*).

**Mr. Deputy-Speaker:** Order, order.

**Some Hon. Members:** Sit down.

**Shri V. G. Deshpande:** They are creating disturbance in the meeting. (*Interruption.*)

**Mr. Deputy-Speaker:** Order, order. Will the hon. Member resume his seat?

**Shri V. G. Deshpande:** I want the protection of the Chair. When men, women and children are being assaulted.....

**Mr. Deputy-Speaker:** Order, order. Order, order.

**Shri V. G. Deshpande:** I warn them that a time will come when the blood of the youth (*Interruptions*) on the floor (*Interruption.*)

*The Marshal then approached the hon. Member.*

**Shri V. G. Deshpande:** Excuse me, Sir.

**Mr. Deputy-Speaker:** I am afraid the time has now come when I should take more serious notice of the conduct of hon. Members here. No hon. Member need cheer me up. It is a serious situation. I know how some of the hon. Members are behaving. I was lenient once. I was lenient a second time. I cannot put up with this kind of conduct by any group of hon. Members hereafter on the floor of the House. No excuse will be tolerated. I ask the hon. Member to withdraw from the House, to quit for the rest of the day.

**Shri V. G. Deshpande:** I will get out.

**Mr. Deputy-Speaker:** I cannot allow any hon. Member to disobey. No hon. Member could ever dream of it hereafter, I am really sorry for saying this. I was till now too lenient. I find this leniency has been misunderstood as incapacity. I will not allow this House to be converted into pandemonium. I will not allow it so long as I sit here. The Chair is anxious to preserve order in this House. There are ways for agitating. We have to set an example to the rest of the country. There are as many as 20 or 25 Assemblies watching us, and being a young State, we are also being watched by others in the world. This is not the way in which we have to behave. I shall give an opportunity to every hon. Member to speak. Whatever is necessary and legitimate, I shall certainly hear, before coming to a decision, I shall certainly do so, but this is not the manner in which hon. Members ought to behave.

When I am on my legs, requesting the hon. Member repeatedly not to continue, still he continued to speak and ultimately he said 'Excuse me'. This sort of thing cannot admit of any excuse. Even asking him not to continue in this House for the rest of the day is not enough, but this is the first time I have seen the hon. Member doing this, therefore, I am prepared to be satisfied with that kind of punishment, so far as he is concerned.

**Shri Nambiar (Mayuram):** On a point of order, Sir. I want to know when a Member is on his legs and arguing his case before you, and in the midst of the argument, you have advised him to stop, but still he continues to speak, whether it is right on your part to call the Marshal to your aid. What is the motive in sending the Marshal? Is it to remove him by force? Is it in order?

**Mr. Deputy-Speaker:** It is quite in order. I have got a right to intervene even if a Member should have got up to speak with my permission, if at a particular stage I find that he is not speaking properly and so he ought not to be allowed to continue to speak any longer. I have got a right, and the Speaker has always got the right and privilege to call a person to speak. Until he is so called upon to speak, no Member ought to speak. And if any hon. Member does not obey the instructions of the Chair, he can be asked to go out of this House, and it is for the purpose of enforcing that order that the Marshal is sitting here. I am not expected to use force myself and go and pull him out, after asking him to go. Under these circumstances, I shall use this relentlessly, whoever the hon. Member might be. This is my ruling upon this point of order. I am entitled to use such force as is necessary to see that order is maintained here. I am not going to be bamboozled or bullied into doing this or that. I have got the absolute prerogative in this House to maintain order, and I shall do so at any cost, irrespective of who the person is. Even when any hon. Member is on his legs, I am entitled to ask him to stop.

**Shri H. N. Mukerjee:** On a point of order, Sir. There are, so far as we know, certain procedural steps to be taken before the Marshal is requisitioned for services. Do I take it from you, from what you have just said that you propose in future, the moment you feel something untoward or unseemly happening, to send the Marshal to eject a particular Member out?

**Mr. Deputy-Speaker:** There is no point of order in this. Only a hypothetical question has been put to me. (Interruptions). Order, order. I am afraid I will have to use more stringent punishments here. (Interruptions).

**Pandit S. C. Mishra** (Monghyr North-East): You cannot use force on everybody. (Interruptions).

**Mr. Deputy-Speaker:** If necessary, I would not hesitate to use force. I am bound to maintain order. I will not allow any hon. Member, however big he might be, or any small group of hon. Members, to disturb order in this House. The Chair is sufficiently strong to take care of itself, and if I am not able to do so, I would not sit in this Chair for a minute longer.

The point that has been raised is this, whether I can take the aid of the Marshal. In spite of the fact that I rose and repeatedly requested the hon. Member not to continue, still he went on continuing. It is not as if after he is called to order, he should try to explain his conduct. He would not allow me at all to say anything. Under these circumstances, what am I to do? It is an extraordinary situation that arises. If a gentleman, notwithstanding the fact that the Speaker asks him to sit down, refuses to do so, and refuses to obey the ruling of the Chair, or to explain his conduct, the only method that I know of is to ask him to withdraw and the Marshal to take him out of the House. I will do so, if the thing is repeated again, and I will have no hesitation in doing so. That is my ruling on the matter. I shall do so, whoever it might be. But I will not use this method if as soon as I get up, any other member who is on his legs sits down immediately. Here I was on my legs, asking the hon. Member to hear me, but the hon. Member went on without hearing me at all. It was not as if he was himself in possession of the House, and was the Speaker, and not myself. Under these circumstances, that is my ruling on the matter. It is not necessary to go into hypothetical questions like this any further. (Interruptions).

**Shri H. N. Mukerjee:** If that is your ruling and that is the way in which you are going to behave, as a protest against that sort of ruling, we walk out.

**Kumari Annie Mascarene:** My point of order remains, Sir.

**Mr. Deputy-Speaker:** It has been decided upon already.

**The Prime Minister (Shri Jawaharlal Nehru):** May I suggest, Sir, that the names of those who have walked out may be noted down?

**Shri Vallathalas:** Is there any significance in noting down the names of those who have walked out? The Members have got the privilege to walk out of the House. So, what is the significance in having their names noted down?

**Shri B. Das** (Jajpur-Keonjhar): May I make a submission, Sir? The gentleman who spoke earlier cast reflections on the Members of this House, and also on the Chair. I submit that the Chair should examine the speech made by Mr. Deshpande, which contained reflections on the Members of the House, and have it expunged.

**Shri S. S. More:** May I make a submission, Sir? We may disagree with any of the rulings you may give. We have the democratic right of recording our protest by silently walking out. The hon. Leader of the House made a suggestion that the names of those who are walking out should be noted. May I understand the implications of this, and under what rules it is done?

**Shri Jawaharlal Nehru:** May I say a word? Every hon. Member has got the right to go out of the House. But one has to see the context and the circumstances and the manner in which people walk out.

I do submit that these names be noted for future guidance, lest these things occur again. It is desirable, because I submit that what we have been observing in this House for the last half an hour or so has been very extraordinary and I hope that that kind of thing is not going to be repeated in this House, because when this House ceases to be the House of the People conducting its affairs in a decorous way, it is something entirely different, which certainly our Constitution did not envisage.

**Mr. Deputy-Speaker:** So far as this point is concerned, it is under protest that the hon. Deputy Leader of the Communist Party walked out. I wanted to know how many people are joining the protest, so that I may note down their names here. It is not as if every hon. Member gets up and says 'I am going to protest', and then walks out. He has made this protest on behalf of a group. That I will record,

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saying that these are the gentlemen who have protested against my ruling. The protest is not against anything else, but against my ruling. I want to know exactly who are all the persons who are not in favour of my ruling, so as to know what I ought to do, if persons protest against or challenge my ruling.

**Shri S. S. More:** With due humility and with all great respect for you, I want to seek some information from you on one point. It is time that when we are having the first Parliament under democracy, even the Members of the Opposition are keen on knowing their rights and limitations. On certain occasions, you may give a particular ruling, and it is open for some of us, consistent with democracy, to disagree. Of course, there are some limitations. Instead of voicing our disagreement on the floor of the House, we may 'walk out in protest', and that was the practice which had all along been followed here by the Congress during the rule of the Britishers. Supposing I venture to disagree with you, and I walk out, what are the implications? What is the sort of punishment that I invite thereby, and under what rules? I want to know my own rights in this matter.

**Shri B. Das:** Walk out every day.

**Mr. Deputy-Speaker:** I am not going to say on anything hypothetical at this stage. During the proceedings of the House, when a gentleman wants to record anything, and says something, then whatever he says is recorded. Hon. Members have no right to protest against my ruling. They are bound to obey my ruling. They ought not to say 'I am not accepting your ruling.' If any Member says so, then it is a protest, and it means that that gentleman wants me to go against my ruling or change my ruling, merely because he refuses to accept my ruling. In every democracy, if the majority makes the rule, others have to submit to it. Apart from that, I am here in the Chair, and I have ultimately to decide the point; rightly or wrongly I decide, but can anybody say 'I protest against your ruling', and then go out? On that I think I can take action on them, to see that they do not do this kind of thing any more. I do not want that any hon. Member should have a right here to say 'I protest against your ruling', and then walk out. He cannot say that he is protesting against my ruling, but he has always got the right to say 'Could you reconsider your rul-

ing?' There is no question of protesting at all. I wanted to know what exactly the attitude of these gentlemen is. If they protest against my ruling, does it mean that I am to be coerced into doing a particular thing, merely because they protest? If they do not want to agree with me, let them do so by all means and go silently out of the House. But what has happened is a very unnatural practice. It is not the normal practice. Even the Chair is not immune from the attacks and disagreements.

Under these circumstances, I do not want to spend any more time over this matter. The House will now proceed to the adjournment motion, the motion which stands in the name of Mr. Deshpande: unwarranted lathi charge etc. I have heard this. Anyhow, he has left the House. I would like to hear the hon. Minister.

**Dr. Katju:** I told the hon. Member who has given this motion that if he were to put a Short Notice Question, I shall endeavour to give all the facts as we know them relating to this incident. I make that offer to any hon. Member of this House so that I may have an opportunity of enquiring and stating what we might come to know. Otherwise, the general explanation is this: the police case is that the crowd was misbehaving, that they charged the police and the police had to do something to defend themselves.

**Mr. Deputy-Speaker:** In view of the statement of the hon. Home Minister, and in view of the fact that an assembly which meets lawfully without any anticipation of an order under section 144 may at any time become an unlawful assembly and it is the duty of the police to watch the situation from time to time and take such steps in order to avoid injury to the general public, I do not think that a motion in the nature of an adjournment motion is the proper method to ventilate grievances or place matters before the House. A Short Notice Question, as suggested may be put down and an answer *in extenso* will be given. I do not think I am called upon to give my consent to this adjournment motion.

**Shrimati Sucheta Kripalani:** In this connection, may I submit, Sir, that if the facts as stated by Mr. Deshpande are true, then it is a very peculiar situation. How we can live under the situation, it is very difficult for me to understand. The meeting was not banned. The procession was not banned.

Yet when they held a peaceful meeting and took out a procession, these were lathi-charged. How this is defensible under any law, I would like to know.

**Shri Jawaharlal Nehru:** Why should the hon. lady Member presume that the facts as stated there are true?

**Shrimati Sucheta Kripalani:** I would therefore like to be corrected and I would like to know what the facts are. We have a right to ask the hon. Home Minister for a full statement of facts.

**Mr. Deputy-Speaker:** He is prepared to give all the facts after due enquiry. Instead of allowing this adjournment motion to stand over—I think it is unnecessary—if a Short Notice Question is sent even before the House rises, I will send it on to the hon. Minister and certainly as the scene is only Delhi, he will gather all relevant matters and place them before this House as early as possible.

**Dr. Katju:** Yes.

**Shri Frank Anthony** (Nominated—Anglo-Indians): May I make submission, Sir? I am only concerned with the academical question of the principles of admitting an adjournment motion. I am not pleading for the politics of any particular Member. There are certain accepted standards by which this House judges the admissibility or inadmissibility of adjournment motions. The first one is the responsibility of the Central Government. You observed, and I respectfully submit that that observation is not acceptable, that so far as Delhi is concerned, the Home Minister's responsibility is a remote responsibility. I say yes, it is an absolute yardstick whether the responsibility is immediate or less immediate or more remote. With regard to the other position whether this is a definite matter of urgent public importance, the statement is there that it was a peaceful meeting that it was lathi-charged. Unless the Government says that these allegations are false, it is on the basis of these assertions that we have to see whether it is a definite matter of urgent public importance. Whether it is the responsibility of the Centre, I submit, that is no reason in principle academically to exclude the discussion on an adjournment motion

**Shri S. S. More:** May I just point out one fact, Sir? I would only ask your permission to read one extract. I am reading from the *Times of India*. It says:

"As there was no ban on the meeting, it had proceeded for

nearly 65 minutes when at about 7 P.M. some policemen near the platform suddenly....."

**Shri Jawaharlal Nehru:** Is reading from papers allowed in the House, Sir?

**Mr. Deputy-Speaker:** He is only reading to give information.

**Shri S. S. More:** .....made a lathi-charge causing scare among the audience."

**Dr. Katju:** It is all wrong.

**Shri S. S. More:** ....Even the magistrate on duty Mr. J. D. Sharma was apparently taken by surprise. He disowned having ordered the lathi-charge in the presence of a large number of Press correspondents."

In view of this very responsible statement in a responsible paper, I would urge the urgency of the particular adjournment motion and if discussion is allowed, public fears will be allayed if a proper explanation comes forth from the other side.

**Shri Jawaharlal Nehru:** May I say a word, Sir? So far as Government is concerned, we welcome, if the Opposition requires it, a full discussion not only of this particular incident or that, but all these amazing things that are happening in Delhi today: a challenge to this Government, a challenge to law and order, a challenge to decency and a challenge to everything for which this Government and this country stand. I should like a full discussion of all these things. When hon. Members go and break the law deliberately, when hon. Members side with the enemies of the country, when hon. Members do something which encourages the enemies of this country, I am amazed at the attitude of some hon. Members raising these petty points when these big things are considered. Let us have a full discussion of all matters. Let us see who is right and who is wrong.

**Mr. Deputy-Speaker:** Some report appears in the papers and unless information is supplied by the Government, they will, in the first instance, go only by the newspaper reports. They may be correct; they may not be correct. Therefore, I would like the hon. Minister to make a statement regarding this matter as early as possible.

**Dr. Katju:** As I said, tomorrow morning, if you want it, Sir.

**Mr. Deputy-Speaker:** Yes.

**Dr. Katju:** That is right.

**Mr. Deputy-Speaker:** The hon. Minister will make a statement.

**Shri S. S. More:** If he makes a statement, we cannot be in a position to ask any questions.

**Mr. Deputy-Speaker:** Let us see.

**Shri Vallatharas:** May I make a submission, Sir? Of course, so far as the ruling of the Chair is concerned, absolutely, we obey the Chair. There is no question about that. There are people who do not see eye to eye with the present occurrences in Delhi city and also the connected occurrences inside the country. As the hon. Prime Minister observed, it is a matter of concern. Instead of dismissing all these motions on technicalities, I would welcome the hon. Prime Minister's suggestion that the matter be gone into so that a party stands condemned or absolved. That is the proper method. I would request the Chair to allow the motion and give an opportunity to the House to discuss it instead of sitting at a later stage and indulging in a discussion of the matter. I see much courage in the Prime Minister's observations and I do welcome the suggestion.

**Mr. Deputy-Speaker:** This is merely a suggestion. Government is entitled to make a suggestion that we do not want to hide anything. Equally, it is open to any hon. Member here to know exactly the details. Therefore, the first step is this. There are certain allegations which find place in the newspapers. That matter has been read out by Mr. More. Therefore, let us know the facts as to exactly what happened, before the House can think of anything else. There is no intention on the part of the Government as is evident from hon. Prime Minister's statement, either to shirk or burke any issue. Therefore, we will have a statement from the hon. Minister. We will proceed to other business.

#### DEATH OF SHRI N. C. CHUNDER

**Mr. Deputy-Speaker:** I regret to have to inform the House of the death of Shri N. C. Chunder who was a Member of the old Central Assembly. I desire on behalf of the House to express our sense of the loss on the passing away of Shri Chunder and to convey our condolences to his family. The House may stand in silence for a minute to express its sorrow.

#### MESSAGE FROM THE COUNCIL OF STATES

**Secretary:** Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the following Bills which were passed by the House of the People at its sitting held on the 3rd March, 1953, and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bills:

1. The Appropriation (Railways) Bill, 1953.
2. The Appropriation (Railways) No. 2 Bill, 1953.
3. The Appropriation (Vote on Account) Bill, 1953."

#### GENERAL BUDGET—GENERAL DISCUSSION—contd.

**Shri Tulsidas (Mehsana West):** I thank you for calling upon me to make a few observations on the Budget. Much has been said in favour and against the proposals contained in the Budget and also on the general aspects of the Budget. But, we cannot dispute one thing. Since Mr. Deshmukh took over the charge of the finances of the country, we have had a remarkably stable financial policy.

I have to make this observation, that since the hon. the Finance Minister has taken over the charge of the finances of the country, the one satisfaction in the country is that there is a stable financial policy with regard to all the aspects. He has also shown great skill in adapting the financial policy to the needs of planning with the fewest possible changes.

Last year the hon. the Finance Minister observed that the general level of taxation in this country was very low. I would like him to appreciate this that the general satisfaction on the Budget is due to the fact that he gave an indication to the public and the country at large that there was going to be further increase in taxation. I am not surprised that there is no further taxation. He mentioned last year that the general level of taxation in this country was very much lower than in

other countries. He also gave examples of different countries. I know that the Budget proposals have not made any provision for increase in taxes. In other countries the general level of taxation is higher than ours—there are countries like England where the general level of taxation is much higher. But let us not forget that the *per capita* national income is very much higher there. In England, the *per capita* national income is about Rs. 3000 and the taxation is about 40 per cent. of the national income. In France, the *per capita* national income is Rs. 2,400 and the general level of taxation is 32 per cent. In India, of course, our *per capita* income is Rs. 254 and our general level of taxation is as pointed out by the Finance Minister, seven per cent. of the national income. There are other factors than *per capita* national income which are also important and in my opinion, these comparative figures should be interpreted with caution. I wish to draw the attention of the Finance Minister to the fact that there are countries in South East Asia whose level of taxation is about the same or lower than in India, though the *per capita* national income is much higher. I would like the Finance Minister to take note of this. In Malaya the *per capita* income is Rs. 1240 while 6.6 per cent. of its national income is taken away as tax. Its income is about five times of what it is in India. In the Philippines the *per capita* income is Rs. 750—thrice of what it is in India—and the taxation is eight per cent. of the national income.

I am only trying to show that the general burden of taxation in India is not low. The general burden of taxation in this country is quite high, if you take into consideration the fact that India is one of those countries in which the *per capita* income is the lowest. Therefore, in my opinion—I am sure the Finance Minister has appreciated the point of view in his Budget—Unless the *per capita* national income is increased, the level of taxation cannot be increased. Increase in level of taxation must follow the increase in the *per capita* national income and not precede it. Well, I know that the Planning Commission has taken note of that and I am sure the Finance Minister has also done the same.

Then, I would like to point out that the taxable capacity in the country is not so much as to make available resources by way of taxation for the implementation of the Plan. To that extent, I consider that the financial proposals in the Plan are impracticable,

because they involve an increase in the general level of taxation in anticipation of a rise in the national income. I am referring to this because the Plan suggested certain taxation, particularly in the States. The proper approach will be to increase the level of taxation only after the rise in the national income envisaged in the Plan materialises. As the general level of taxation cannot be increased I feel that we shall have to consider what are the other resources that would be available for the country. In this connection, we should see if Government can borrow and get resources in that way. Here again it is quite evident that borrowing has not been as successful as it has been envisaged in the Plan.

I would like the Finance Minister to take note of one more point. The other day my hon. friend to my right pointed out that there was inequity in the distribution of tax, direct or indirect. I know the Finance Minister made certain observations in the Upper House, but I would also like to mention here that in view of the fact that the general level of taxation is already high as I have already pointed out, the burden of taxation is not equitable. Therefore, the direct or indirect taxation has to be viewed from that angle. In 1947-48 on the highest income group the taxation level was 92 per cent. including BPT, income-tax and super-tax, while even today the highest income group pays 78 per cent. But if you compare this with other countries particularly countries in which my hon. friend to my right is always interested, in Russia the direct taxation is about 11 per cent—maximum—that is, on the income, while most of the imposts are by way of indirect taxes. Even in our country indirect taxation also comes off on certain commodities which are being distributed only among a limited strata of society. Therefore, all indirect taxation is not on the whole mass of the country. Much of it is only on a limited strata of society. To that extent, the proportion which my hon. friend has suggested is not correct. Though the proportion has gone down since 1947-48, still it is not correct to suggest that the whole mass is being taxed on the basis of indirect taxation.

The Plan has suggested new levy of taxation including agricultural income-tax, estate duties, land revenue, betterment levies, sales tax and it has indicated that about 165 crores of rupees would be made available by the States. Here again, the States have found it impracticable to impose some of these

[Shri Tulsidas]

taxes and they have not been able to realise the taxes as envisaged in the Plan. When I refer to these points of State taxation I am not going beyond the purview of this House, because I feel that if we have to implement the Plan—and I am sure every Member of this House is very desirous of having the Plan properly carried out—it is but proper that the entire country, whether it is the States or the Centre, whether it is the public sector or the private sector, all must co-operate together and all the resources which are available in the country should be made available for the implementation of the Plan.

According to the Plan as it goes, the State Governments should raise Rs. 408 crores during the Plan period in current revenue surpluses. Here again, according to the figures available, they have not been able to raise these current revenue surpluses to the extent envisaged in the Plan. Therefore, I do not know how it would be possible to find some of these surpluses.

I must welcome the appointment of a Taxation Inquiry Commission. I am sure the terms of reference will be wide enough. But, I would like to suggest to the Finance Minister that the terms of reference should be so wide as to cover the assessment of the effect of sacrifices on revenues either on Constitutional grounds as in the case of the salt duty, or on idealistic grounds, as in the case of excise duties in the States. I would also suggest that the Taxation Inquiry Commission should go into the question of whether the present form of the Budget should be changed or not. In my opinion the present form of the Budget is not as clear as possible and I think it would be desirable if the Commission goes into the question whether the presentation of the Budget should be changed from the manner in which it is presented today so that it would be more explicit to the people.

I have already pointed out that the taxable capacity of the country is not as high as some people imagine and make out. It is therefore absolutely necessary that economy in expenditure in practically every region must be very thoroughly effected. Here again, I find that even though it has been mentioned that steps are being taken to avoid wastage of funds or to see that the estimates do not go up, it does not give the correct picture because I do not know exactly to what extent the economy in administrative

expenditure is carried out. I find that the expenditure on the administrative side has been going higher and higher and we are also getting the reports of the Audit Committees, of the Public Accounts Committee and the Estimates Committee which do not indicate how far the claim of the Government that every thing possible is done to control expenditure is justified.

I also want to know whether the Government has got any proposal to secure the efficiency in State enterprises. Here again, I would like the hon. Minister to see whether it is possible to make any formula or any basis on which the State enterprises should be properly conducted and to find out whether the expenditure is properly made. I also find that whenever any healthy criticism or whatever criticism is made with regard to the States, resentment is felt. I found in the debate in the Upper House one of the Members resented the criticism made against the policies of the State. I feel that the order of priorities must be maintained as it is in the Plan and everybody whether in the States or here should take the criticism in the light of these priorities and should not resent the same. Otherwise, I am afraid, the Plan as a whole cannot go forward as we all desire to have it.

I would also further like to know from the Finance Minister about the proposal of raising the funds by treasury bills. I am rather confused at the way it has been pointed out in the Budget. I would like to know fully how these resources can be made available, whether these treasury bills will be subscribed by the Reserve Bank only or whether these will be thrown in the open market.

I find during the last two years the current Revenue Budget is generally put up in a most sound and conservative way. But, I am afraid, I cannot say the same for the Capital Budget. The figures, in my opinion, are rather very unreliable. They change very much and they do not really give the impression that the Budget is as reliable and as sound as the current Budget.

I now come to the question of deficit financing. I find that already up till 1951-52 and 1952-53, the over-all deficits in the Centre and the States come to about Rs. 200 crores. If we increase it further by Rs. 140 crores, as it is anticipated in this Budget, for the next year's Budget, plus Rs. 18 crores

on account of payment that we are to receive from Pakistan, I am afraid the deficit will be much larger and will reach almost the figure of what is envisaged in the Plan at the end of this year.

Then, practically at the end of the two years of the Plan, the expenditure is very much larger than in the last two years and in the next year. Therefore, we shall have to increase deficit financing, for the last two years, to a very much greater extent than what we have done up till now. What I feel is that the Finance Minister should rather give us a clear picture with regard to deficit financing that is intended so that we will not get confused in that sphere.

4 P.M.

With regard to deficit financing, I would like, if I may, to warn the Finance Minister of one thing, and that is, that deficit financing is a potential source of inflation. We are resorting to it with the idea that we may be able to get some foreign aid or that we may be able to increase production. To the extent we can get foreign aid and to the extent we can increase our production, I agree that there is less chance of inflation, but then if unforeseen things happen and we do not get the things we want from outside and increased production does not take place, there is the potential danger of inflation. I know that the Finance Minister is fully aware of the situation, but I am simply warning him that deficit financing, without any control on the things that I have mentioned, would have a very dangerous effect on the country's economy.

I would now like to refer to defence industries. Here again, I find from the progress made by the defence industries that the position is not encouraging. I am rather disappointed that these industries are not making enough progress. There are industries, called defence industries, which are managed by the Ministry of Defence, and there are also others which are vital and strategic to the defence of the country. These industries are not making enough progress, and we have to depend on foreign countries for getting the things we want for defence. This is rather not a very happy situation. Industries which are vital to defence should be properly encouraged and should be put on such a gear that our requirements with regard to defence can be made available within the country itself. When I say "defence industries", I mean both the private sector and the public sector. I do hope

that the Finance Minister will see to it that these industries make enough progress, so that we will not have to depend on outside sources.

As regards the other part of the industries, I am very glad to see that we have now re-started the *swadeshi* movement. I hope that it will be carried forward not only with regard to manufactured articles, but also with regard to the personnel and the technicians. We have the requisite technicians and personnel in this country, and if, as far as possible, we can employ the personnel and technicians in the country, it would be much more desirable and wise, and we should encourage them as far as possible.

I have made by observations only on a few points in the Budget, because I did not wish to dwell on the points made by several other hon. Members. I felt that these were the rather important points, and therefore I made them. I do hope that the Finance Minister will, in his reply, be able to give a clearer picture.

**श्री बी० पी० सिन्हा (मुंगेर सदर व जमुई) :** मैं अर्थ मंत्री द्वारा प्रस्तुत इस बजट का समर्थन करता हूँ। समर्थन इन कारणों से करता हूँ कि इस बजट में कोई ऐसा नया कर नहीं है जो गरीबों पर भार स्वरूप हो। साथ ही साथ इस में पंचवर्षीय योजना का भी समर्वेश है, यह भी हमारे लिये हृद की बात है, लेकिन इस में भवय की एक बात है अर्थात् पाकिस्तान से प्राप्त होने वाली १८ करोड़ की राशि भी है। इसके लिये मैं अर्थ मंत्री से प्रार्थना करूँगा कि वह इस बात को ध्यान में रखें कि यह धन निश्चित रूप से हम को मिल जाय।

स्वराज्य प्राप्ति के पांच वर्ष बाद भी हमारे बहुत से प्रश्न, वस्त्र की समस्या, अन्न तथा शान्ति की समस्या, अभी हल नहीं हो पाये हैं। इस के लिये गवर्नरमैंट प्रयत्नशील है यह भी आनन्द की बात है। लेकिन साथ ही साथ रोटी तथा शान्ति की समस्यायें लोगों को बहुत विकल कर रही हैं यह भी हम जानते हैं। स्वराज्य के बाद विदेशों में हमारा

## [श्री बी०पी० सिन्हा ]

सम्मान बढ़ा है, और हम में स्वाभिमान की भावना भी आई है। लेकिन साथ सी साथ रोटी की समस्या अगर हल भी हो जाय और शान्ति की समस्या हल न हो पाये तो भी हमारी केवैनी बनी रहेगी। इसके लिये भी हमें प्रयत्नशील होना चाहिये। आज देश में अशान्ति तीन कारणों से है, हमारी अशान्ति के तीन कारण हैं, एक तो पेशेवर लोग हैं जिन का काम ही चोरी डकैती करना है और इन अपराधों के जरिये से वह अपनी जीविकोपार्जन करते हैं। दूसरे वर्ग में वह लोग हैं जो किसी कारण से गवर्नरमेन्ट से असन्तुष्ट हैं और उन्होंने एक गिरोह बना लिया है। तीसरे वह लोग हैं जो अपार्चुनिस्ट (Opportunist) हैं अर्थात् जो शासन की जगह में आ कर बैठ गये हैं और जिन के अन्दर सेवा की भावना नहीं है, वह देश के अन्दर बैठे हुए अशान्ति फैलाते हैं। इन सब का निराकरण इस प्रकार से हो सकता है कि जो पेशेवर लोग हैं उन को दमन के साथ शान्त किया जा सकता है। जो लोग असन्तुष्ट हैं उन को प्रेम और सद्भावना से सन्तुष्ट किया जा सकता है। लेकिन जो लोग शासन की जगह बैठे हैं और देश में अशान्ति मचाये हुए हैं उन का निराकरण दूसरे तरीके से हो सकता है। मेरा सुझाव इसके लिये यह है कि शासन के जो तीन अंग हैं अर्थात् लेजिस्लेचर (Legislature), एगिजक्युटिव (Executive) और जुडीशिअरी (Judiciary) उन को एक दूसरे से बिल्कुल पृथक् कर दिया जाय। जब तक वह तीनों एक दूसरे से पृथक् नहीं होंगे, देश के अन्दर शान्ति नहीं हो सकती और डिमोक्रेसी (Democracy) की भावना नहीं फैल सकती। आज जो लोग एगिजक्युटिव पद पर हैं प्रकारान्तर से जुडीशिअरी

और लेजिस्लेचर भी उन्हीं के हाथ में है इसलिये मेरा ऐसा विश्वास है कि देश के अन्दर शान्ति की स्थापना नहीं हो सकती है।' यह तीनों एक दूसरे से स्वतंत्र होना चाहिये और जब तक ऐसा नहीं हो सकेगा हम देश के अन्दर शान्ति की स्थापना नहीं कर सकेंगे।

इस सम्बन्ध में मैं यह कहना चाहता हूँ कि जो बहुत से कानून हमारी राज्य सरकारें बनाती हैं जो कान्स्टिट्यूशन के फंडामेन्टल राइट्स (Fundamental Rights of the Constitution) के विरुद्ध हैं और राज्य सरकारें उन की अवहेलना कर के कानून बनाती हैं। मेरी प्रार्थना है कि प्रधान मंत्री एक ऐसी कमेटी बनायें जिस में लीगल विशेषज्ञ हों अर्थात् कानून के जानकार हों। वह इस बात की जांच करें कि राज्यों में कोई ऐसा कानून न बनने पावे जो हमारे विधान की अवहेलना करता हो। हमारे किसी भी राज्य को विधान की अवहेलना कर के कोई कानून बनाने का नैतिक अधिकार नहीं है, ऐसा मेरा विश्वास है। इस सम्बन्ध में मैं दो एक कानूनों का हवाला देना चाहता हूँ। मेरे बिहारी दोस्त मुझे माफ करेंगे क्योंकि मैं बिहार की समालोचना जान बूझ कर नहीं कर रहा हूँ। मैं उस की चर्चा केवल इसलिये करना चाहता हूँ कि उस से हमारी गरीब जनता पिसी हुई है और इस संसद् में उस का बतलाना मैं जरूरी समझता हूँ। हाल ही में सुप्रीम कोर्ट (Supreme Court) में साठी के कानून की जो अवस्था हुई है वह आप को मालूम ही है। दूसरे कानून का नाम जो मैं लेना चाहता हूँ वह है जनरल जंगल कानून। बिहार सरकार ने सन् १९४६ ई० में जंगल का कानून बनाया और फिर साथ ही साथ सन् १९४७ ई० में उस में संशोधन किया।

लेकिन उस के ऊपर भी संतोष न होने पर सन १९४९ ई० में एक और एक्ट बनाया है जिस को वैलिडेटिंग एक्ट (Validating Act) कहते हैं। उस के अनुसार सरकार को अधिकार है कि बिना कोई सूचना दिये हुए किसी की भी सम्पत्ति ले सकती है। मैं कहता हूं कि यह कानून सत्य और न्याय की कसीटी पर खरा नहीं उतर सकता है। वह कोई भी ठीक कानून नहीं हो सकता लेकिन किर भी बिहार का जो वैलिडेटिंग एक्ट है उस के अनुसार बिहार सरकार को यह अधिकार है कि जिस की सम्पत्ति हो बिना उस को सूचना दिये हुए उस की सम्पत्ति को ले सकती है। उस कानून की अंग्रेजी इस प्रकार है :

"No proceeding or action taken under sections 15,21 or 30 of the Bihar Private Forests Act, 1947 or under any other section of any of the said Acts from the respective dates of commencement of the said Acts to the date of commencement of this Act shall be deemed to be invalid or shall be called in question in any court or proceeding whatsoever merely on the ground that a copy of the notifications under section 14 of any of the said Acts was not served on the landlord or that there was any defect or irregularity in the service."

आप देख सकते हैं कि इसमें विधान की अवहेलना की गई है। इस जंगल के कानून को यदि हम जंगली कानून कहें तो अत्युक्ति नहीं होगी। इसी तरह के और भी कई कानून बिहार में हैं। क्रिमिनल प्रोसीड्योर (Criminal Procedure) के रहते हुए उसके पैरेलल एक कानून बनाया गया है जिसके अनुसार एक साधारण कर्मचारी जिसका कि मासिक वेतन ६० रुपये से कम है वह भारत के किसी भी नागरिक को पकड़ कर जेल भेज सकता है। हमारे पास ऐसे बहुत से उदाहरण हैं कि इस तरह से बहुत से लोगों को भेजा गया और इसकी बजह से जनता

में त्राहि त्राहि हो रही है। आज मैं अपने प्रधान मंत्री से यह निवेदन करूँगा कि वह एक कमेटी बनायें जो यह देखे कि राज्य सरकारें जो कानून बनाती हैं वह फँडामेंटल राइट्स के विरुद्ध तो नहीं हैं, वह उन का अतिक्रमण तो नहीं करते हैं। हो सकता है कि जिन के पास पैसा है वह सुप्रीम कोर्ट में जाकर उसका रिड्रेस (redress) करा लें लेकिन हर किसान और जनता के पास इतना पैसा नहीं है कि वह सुप्रीम कोर्ट में जाकर रिड्रेस करा सके। इसलिये हम समझते हैं कि भारत सरकार का यह कर्तव्य है कि वह उस कमेटी द्वारा यह जांच कराती रहे कि जिन मौलिक अधिकारों की घोषणा की गयी है उनका किसी राज्य सरकार को अतिक्रमण करने का अधिकार न हो।

दूसरी समस्या हमारे सामने अब और वस्त्र की है। मैं आप के सामने भूमि समस्या के हल के सम्बन्ध में अपने कुछ सुझाव रखना चाहता हूं। आज हमारे सभी लोग समझते हैं कि हमारी भूमि समस्या जमीन के बंटवारे से हल हो जायगी। हम कहते हैं कि आज जमीन के बंटवारे से भूमि समस्या हल हो सकती है। आज सरकार की भूमि की अनिश्चित नीति के कारण ही उत्पादन में कमी हो रही है। आज भूमि समस्या को हल करने का सब से बड़ा उदाहरण विनोबा जी हमारे सामने रख रहे हैं उसको सरकार को बहुत ध्यान पूर्वक देखना चाहिये। सत्य और अहिंसा के जरिये हम ने स्वराज्य हासिल किया। अब दूसरा चमत्कार तब होगा जब विनोबा जी के हृदय परिवर्तन द्वारा भूमि का पुनः वितरण हो जायगा। आज संत विनोबा जी को पूरा विश्वास है कि सन् १९५७ तक हृदय परिवर्तन के द्वारा सात करोड़ एकड़ जमीन प्राप्त कर सकेंगे और बांट सकेंगे। समाजवादी नेता श्री जय प्रकाश नारायण की भी कानून की बात नहीं करते

[ श्री बी० पी० सिन्हा ]

है। उनको भी संतोष है और वह कहते हैं कि हृदय परिवर्तन के द्वारा हनारी भूमि समस्या हल हो सकती है। इस सम्बन्ध में मैं सरकार को केवल इतना ही सुझाव देना चाहता हूं कि वह मैक्सिमम सीलिंग (Maximum ceiling) फ़िक्स कर दे कि इतनी जमीन से कोई अधिक जमीन नहीं रख सकेगा। और किसानों को यह छूट दे कि वह सन् १९५७ के अन्त तक अपनी अधिक से अधिक जमीन को स्वेच्छा-पूर्वक ग्राहीबों को बांट दें और उतनी ही जमीन वह रखें जितनी जमीन रखने का उन को कानून के अनुसार अधिकार मिला हो। मूँझे इस बात का पूरा विश्वास है कि महावीर और बुद्ध की भूमि में आज फिर त्याग की भावना प्रबल होगी और हमारी जमीन की समस्या हल हो जायगी। आज ऐतिहासिक बात को तो जाने दीजिये। हमारे सामने पूज्य बापू जी और देशबन्धुजी का उदाहरण मौजूद है। आज अखबार में निकला है कि रामगढ़ के राजा ने एक लाख एकड़ जमीन विनोदा जी को दान दी है। यह घनी भानी लोगों के लिये आदर्श होगा और इस प्रकार हमारी समस्या स्वयं हल हो जायगी। भूमि वितरण और भूमि समस्या के हल के सम्बन्ध में मैं कुछ सुझाव आप के सामने रखना चाहता हूं और आशा है कि सरकार इन पर विचार करेगी। कहा जाता है कि यदि हम १० प्रति शत अनाज और पैदा कर सकें तो हमारी कमी पूरी हो जायेगी। अनाजों से हमारा मतलब गेहूं, चावल, मकई और बाजरा से ही होता है। सब से अधिक कमी चावल की बतलाई जाती है। मैं समझता हूं कि अगर चावल की सारी मिलों को बन्द कर दिया जाय तो चावल की पीष्टिकता बढ़ जाने के अतिरिक्त हमें मन पीछे तीन सेर चावल बच सकता

है। साथ ही साथ अगर गेहूं के आटे का चोकर न निकाला जाय और उसको चोकर सहित ही खाया जाय तो एक मन में ढाई तीन सेर की बचत हो सकती है। इसके अतिरिक्त जी, मटर आदि के सत्तू काम में लाकर हम अपनी अन्न की कमी को पूरा कर सकते हैं। सरकार की ओर से जो ज्यादा गूँला उपजाने के प्रयोग किये जाते हैं उनमें लगन की कमी रहती है। इसलिये सबसे पहले हमें भूमि की समस्या को हल करना चाहिये। इस सम्बन्ध में सरकार की अनिश्चित नीति के कारण किसानों में उत्साह नहीं पैदा होता। इसलिये सरकार को जमीन की समस्या की ओर अधिक ध्यान देना चाहिये। इस सम्बन्ध में भी अपना एक सुझाव आप के सामने रखना चाहता हूं। वह सुझाव यह है कि जो किसान उत्साह से जमीन को आबाद करते हैं उन को न छोड़ा जाय और जो दिल से खेती नहीं करते, अच्छी तरह से खेती नहीं करते उन को सरकार जमीन का मुआवजा दे कर जमीन ले ले और ऐसा नियम बना दिया जाय कि कोई किसान ५० एकड़ से ज्यादा जमीन न रख सके। मुआवजा देकर प्राप्त की हुई जमीन और बंजर से सुधार कर प्राप्त हुई जमीन को किसी व्यक्ति विशेष को न दिया जाय बल्कि ऐसे लोगों को दिया जाय जो सहयोग के आधार पर खेती करना चाहते हों। इस तरह से खेती करने वालों से जमीन का दस प्रति शत ले कर उनको वह जमीन दे दी जाय और शेष ९० प्रति शत लम्बी किश्तों में लिया जाय। मैं चाहता हूं कि मुफ्तखोरी की भावना जनता में न आने पावे। अगर जनता में मुफ्तखोरी की भावना आ गयी तो सरकार देश की पैदाबार की समस्या को हल नहीं कर सकेगी।

[SHRI PATASKAR in the Chair]

मैं आप के सामने डेनमार्क (Denmark) का उदाहरण पेश करना चाहता हूँ। वहां पढ़े लिखे बेकारों की समस्या को इस तरह से हल किया गया कि उनको बंजर से सुधार की हुई भूमि दी गयी और उस का १० प्रति शत मूल्य ले लिया गया और बाकी ९० प्रति शत बहुत दिनों की किश्तों में लिया गया। इससे उनकी बेकारी भी दूर हो गयी और देश की पैदावार भी बढ़ गयी। अगर हम ऐसे भूमिहीन लोगों को जमीन दे देंगे जिनको कि खेती में दिलचस्पी नहीं है तो इससे देश की पैदावार नहीं बढ़ सकेगी। मेरा यह व्याल है कि ममी भूमिहीनों को जमीन दे देने से अनइकानामिक हॉलिंडर्स (Uneconomic holdings) हो जायेगी और उस से देश की पैदावार नहीं बढ़ सकेगी। इसलिये जिनको खेती में दिलचस्पी हो उन्हीं को जमीन देनी चाहिये। इसी तरह हमारे देश की पैदावार बढ़ सकेगी। प्रत्येक भूमिहीन परिवार की ५० एकड़ जमीन निवास के लिये देनी चाहिये। कोई भी हॉलिंडर ५ एकड़ से कम का न हो। अनाज पर से कंट्रोल हटा दिया जाय जिससे कि किसानों को अपने उत्पादन का पूरा मूल्य मिल सके। कोई आदमी अधिक ग़ल्ला एकत्र न कर सके। ग़ल्ले के एक प्रान्त से दूसरे प्रान्त में जाने पर कोई प्रतिवंध न रहे। किसान ग़ल्ला दे कर अपनी आवश्यकता की चीज़ें बार्टर (Barter) के रूप में प्राप्त करें। सरकार समय समय पर उचित मूल्य पर ग़ल्ला खरीद कर अपनी दुकानों में रखें जिससे कि ग़ल्ले के भाव अधिक न बढ़ने पावें। इस चीज़ का हम को तजुरबा है। जब बिहार में भूकम्प हुआ था तो डॉक्टर राजेन्द्र प्रसाद जी ने इस नीति को अखितयार किया था और बाजारों को अपने अधिकार में रखा था। लेकिन जब से

सरकार उनके हाथ में आयी है तब से वह बाजार कंट्रोल करने में असमर्थ हैं। हमारा स्वाल है कि अनाज पर से कंट्रोल हटा कर हम लोगों में साधारण जीवन की भावना पैदा कर सकेंगे और इसके जरिये से हम अनाज का कंट्रोल कर सकेंगे। इस प्रकार से हमको विदेशों से अनाज खाने के लिये नहीं मंगाना पड़ेगा। विदेशों का अनाज हमारे खाने के लायक नहीं होता। आज के "नव भारत" में निकला है कि जो ग़ल्ला अमरीका से आया है वह सड़ा हुआ है और उसके प्रत्येक बुशल (Bushel) के लिये सरकार को डेढ़ रुपया अधिक देना पड़ा है। अमरीका में ऐसा कानून है कि ग़ल्ला बाहर न भेजा जाय इसलिये जो ग़ल्ला कनाडा (Canada) से आया था उसमें से २० लाख टन हिन्दुस्तान में और कुछ हिस्सा जर्मनी (Germany) में गया और प्रत्येक बुशल के लिये आपको डेढ़ रुपया अधिक देना पड़ा। हमारी सरकार ने हम को बतलाया था कि सन् १९५१ तक हम सेल्फ सफीशेंट (self-sufficient) हो जायेंगे। लेकिन जब सन् १९५१ बीत गया तो हम से कहा गया कि हम सन् १९५२ तक ग़ल्ले के मामले में सेल्फ सफीशेंट हो जायेंगे। लेकिन जब सन् १९५२ भी बीत गया तो हमसे कहा गया कि पंच वर्षीय योजना के बाद हम सेल्फ सफीशेंट हो जायेंगे। हमारा कहना है कि इस के लिये हमको दृढ़ होना चाहिये। जब तक हम दृढ़ नहीं होंगे तो हो सकता है कि पंच वर्षीय योजना के बाद भी कोई समय बताया जाय जब कि हम सेल्फ सफीशेंट हो जायेंगे। हम कहते हैं कि दूसरे देशों से ग़ल्ला मंगाना हमारे शासन के लिये अपमान की बात है और शासन के साथ साथ जनता के लिये भी अपमान की बात है कि आज हम अपने देश में इतना ग़ल्ला पैदा नहीं कर सकते जो कि हम खा सकें। आज जी

[श्री बी० पी० सिन्हा]

गल्ले की कमी बतलाई जाती है वह बहुत ज्यादा कमी नहीं है। उसकी पूर्ति हम कर सकते हैं। हमारा रुयाल है कि अगर हम संतुलित भोजन का चार्ट बनाकर उसके अनुसार भोजन करें तो हम इस कमी को पूरा कर सकते हैं। वह चार्ट म आपके सामने रखता हूँ। अनाज १२ आउंस (Ounces) दालें ६ आउंस, सब्जी ६ आउंस, फल ३ आउंस, दूध या मट्ठा १० आउंस। मट्ठा में इसलिये रखा है कि आज हमारा देश गरीब होने के कारण दूध इतना नहीं मिल सकता। लेकिन मट्ठे के जरिये से हम दूध जैसी ही पौष्टिकता प्राप्त कर सकते हैं। आज बहुत से विशेषज्ञों का यह रुयाल है कि मट्ठे में जो गुण हैं वह दूध में नहीं हैं। आज गरीबी हमारे लिये स्वाभिमान की चीज़ होनी चाहिये। हमारे अन्दर यह भावना होनी चाहिये कि हम अपनी गरीबी में भी स्वाभिमान अनुभव करें और जो हमारे भोजन में पौष्टिकता की कमी है उसको संतुलित भोजन द्वारा इस तरीके से प्राप्त करें जो कि अमीरों को भी नसीब नहीं हो सकती है। लेकिन आज इसके लिये नेतृत्व नहीं है। उसके लिये मार्ग प्रदर्शन चाहिये। आज हमारा मार्ग प्रदर्शन करने वाला कोई आदमी नहीं है। इस सम्बन्ध में मुझे जर्मनी का एक उदाहरण याद आता है। हमारे एल० ऐस० जी० के मिनिस्टर ज्ञा साहब जर्मनी गये थे। उनके पास पांच पाउंड मक्खन था। वह उसको दूसरों को बांटना चाहते थे। लेकिन हर एक आदमी ने जिसको उन्होंने मक्खन देना चाहा उसको लेने से इन्कार किया। एक किण्ठारी ने, एक संस्कृत के विद्यार्थी ने उसको लेने से इन्कार करते हुए यह कहा कि हम ने निश्चय किया है कि हम अपनी गरीबी को बांट लायेंगे। इसलिये हम मक्खन

का प्रयोग नहीं कर सकते हैं। आज देश के अन्दर हम एक ऐसा आदर्श उपस्थित कर सकते हैं कि हमारे सामने जो चीज़ है उसी का उपयोग करेंगे। जो गल्ला हमारे देश में है उसी से काम चलावेंगे। जो आज हम विशेष रूप से भोजन करते हैं जो कि आज हिन्दुस्तान की साधारण जनता को नहीं मिल सकता है, उस को कम करेंगे। उस के अन्दर एक भावना पैदा कर सकते हैं कि जैसा विदेशों से हम गल्ला मंगाते हैं तो खुद वह कहते हैं कि ओड़ों के लिये जो सड़ा हुआ अनाज था वह हम बाहर भेज रहे हैं। अमेरिका में जो मिलिट (Millet) सूअर के खाने के लिये काम में आती थी वह हिन्दुस्तान भेजी जा रही है। तो आज इस देश के लिये यह अपभान की बात है कि विदेशों से गल्ला आये। आज भी जो गल्ले की कमी है वह दर असल गल्ले की कमी नहीं है। वह आंकड़ों के फेर में कमी बताई जाती है। फिर उस के अनुसार भी जब दस प्रति शत की ही कमी है तो जैसा हमने बताया कि लाल चावल की लाली और चोकर न निकाल कर और साग आदि से पूर्ति कर के हम उस कमी को पूर्ण कर सकते हैं। हमारे अन्दर एक आत्माभिमान होना चाहिये। पूज्य बापू जी ने जब विदेशों से वस्त्र मंगाने का वहिकार किया था तो उस वस्त्र को न मंगाने के लिये पूर्ण बापू जी ने अपने सारे वस्त्र फेंक दिये थे और कहा था कि चाहे सरदी में हम ठिठुर ही जायें, लेकिन हम बाहर का वस्त्र नहीं मंगावेंगे। उस भावना को हमें कबूल करना चाहिये और आज यह निश्चय करना चाहिये कि जो गल्ला हमारे यहां है उसी से काम चलावेंगे, बाहर विदेशों से कोई गल्ला नहीं मंगावेंगे। इस तरह से हमारे शासन को, हमारे नेताओं को, दृढ़ निश्चय कर लेना

चाहिये कि चाहे कुछ भी हो, हम विदेश से गल्ला नहीं मंगावेंगे। चाहे कोई भी चीज़ खानी पड़े, हम बाहर के ऊपर निर्भर नहीं रहेंगे। आज हमारे देश में कई वस्तुएं हैं जिन में पौधिकता की कमी नहीं है। आप के अनुसन्धान करने वालों को इस बारे में जांच करनी चाहिये कि कौन सी चीज़ पौधिक होते हुए भी हमारे यहां सर्व-साधारण को उपलब्ध हो सकती है। हम एक अरब ५४ करोड़ और कुछ लाख रुपयों का गल्ला विदेशों से मंगाना चाहते हैं। इस गल्ले की कमी की यहां पर ही पूर्ति करके हम उस रूपये से बहुत कुछ दूसरे कार्य कर सकते हैं और इंस्ट्रियल डेवलपमेंट (Industrial development) के काम में उस रूपये को ला सकते हैं।

इस सम्बन्ध में मैं आप को बताऊं कि मैं विहार का रहने वाला हूँ पर एक समय मुझे भौका मिला था और मैंने सौराष्ट्र और पश्चिमी हिन्दुस्तान का दौरा किया था। वहां मैंने यह देखा कि बहुत सी ज़मीन ऐसी थी कि जहां पर पानी की सिंचाई के ज़रिये से जहां उन्होंने काम लिया वहां पर बम्पर क्राप (bumper crop) थी। तो उसी तरह से आज भी हमारे पीछे एक बड़ा निश्चय होता चाहिये कि विदेश से गल्ला नहीं मंगावेंगे। आज हम कोऑपरेटिव फार्मिंग (co-operative farming) की बात करते हैं। कोऑपरेटिव फार्मिंग के सम्बन्ध में आप को एक आदर्श रखना चाहिये। पालियामेंट के जो मैम्बर हैं वह और हम आज पांच घंटे रोज़ काम करते हैं और आज हिन्दुस्तान के मजदूरों के काम करने का समय ८ घंटे बतलाते हैं। हम कहते हैं कि जब पालियमेंट में ५ ही घंटे या तीन या ४ ही घंटे का काम होता है तो तीन या चार घंटे का समय शारीरिक श्रम करके और कई कार्य करके उस में लगा कर औरों को रास्ता दिला-

सकते हैं। ऐसा हमें करना चाहिये। इस तरह कार्य करने से हम समझते हैं कि देश की बड़ी बड़ी समस्याएं हम हल कर सकेंगे।

हमारे जीवन के जो आवश्यक अंग हैं वे हैं, शान्ति, रक्षा, वस्त्र, शिक्षा और स्वास्थ्य। वस्त्र के सम्बन्ध में आज हमारी सरकार मिल के बने कपड़े पर एक पैसा गज़ बड़ा कर उस पैसे को हैंडलूम (hand-loom) के कामों में लार्ज़ करना चाहती है। इस सम्बन्ध में मैं कहना चाहता हूँ कि हैंडलूम तो बहुत अच्छी हालत में है। वह सारा का सारा पैसा यदि खादी के प्रयोग के काम में लार्ज़ किया जाय और हैंडलूम के काम में न किया जाय तो ठीक है। यदि वह हैंडलूम के काम में लार्ज़ किया गया तो हम समझते हैं कि सरकार का यह काम दूध में लटाई डाल देने के समान होगा।

शिक्षा के सम्बन्ध में भी हमने देखा कि केवल दो करोड़ रुपये बेसिक एज्यूकेशन (Basic education) के लिये रखे गये हैं। दो करोड़ रुपया बहुत ही कम है और वह नगण्य समान है। लेकिन फायनेंस कमीशन (Finance Commission) के सुझाव के मुताबिक कुछ सहायता प्रादेशिक सरकारों को हमारी सरकार देने जा रही है। उस सहायता में काफ़ी रकम को यदि आप ईयरमार्क (earmark) कर दें कि वह प्राइमरी शिक्षा में ही लार्ज़ हो तो इस से बहुत काम हो सकता है। आज हम देखते हैं कि पंच वर्षीय योजना में निरक्षरता निवारण का कोई मामला नहीं रखा गया है। चौदह वर्ष के स्कूल जाने के लायक जो लड़के हैं उन के लिये स्कूल में कोई जगह नहीं है। तो इस हालत को मुघारने के लिये हम आज बेसिक एज्यूकेशन के ज़रिये से ही यह

## [ श्री बी० पी० सिन्हा ]

परिस्थिति ला सकते हैं कि सब को स्थान मिल जाय। बेसिक एजूकेशन के लिये जो प्रादेशिक सरकारें इसको चलाती हैं तो इस में हेड़ि-क्राफ्ट्स का काफी समावेश होना चाहिये।

आज हम देखते हैं कि आप की स्वास्थ्य की जो योजना है उस में आपने केवल प्रिवेटिव (preventive) रखा है, क्यूरेटिव (curative) नहीं रखा है। क्यूरेटिव नहीं रखने से आज हम जाते हैं तो आप के लोग कहते हैं कि हम बीमारी रोकने का प्रयत्न करते हैं, लेकिन बीमारी फैल जाती है तो आप के लोग जाते हैं और कहा जाता है कि हमारे हिन्दुस्तान के अन्दर क्यूरेटिव चीज़ नहीं है। इसलिये हमारा हाल है कि स्वास्थ्य योजना में जिस तरह सं प्रिवेटिव का समावेश है उसी तरह से क्यूरेटिव का भी समावेश हो। आज हमारे देश में लोगों का स्वास्थ्य गिरता जाता है। उसके जो कारण हैं, उन में रहने का खारब स्थान, नाईट साएल (night-soil) का कुप्रबन्ध और खाने पीने की कमी है। इन सब चीजों को आप दूर कर सकते हैं और इस के जरिये से देश में एक नवीन व्यवस्था ला सकते हैं। तो इस ओर हम आप का ध्यान आर्कांशित करना चाहते हैं।

साथ ही साथ हम आप से अर्ज करना चाहते हैं कि पालियामेंट के सदस्यों को और हिन्दुस्तान के हर एः नागरिक को बाक् स्वतंत्र्य होना चाहिये। अपने भाषण पर किसी के ऊपर अत्याधार न हो, इसकी सरकार को व्यवस्था करनी चाहिये और पालियामेंट के मंत्रियों के लिये खास कर प्रधान मंत्री को इस ओर विशेष ध्यान देना चाहिये ताकि लोगों के विचार जाने जा सकें।

इन शब्दों के साथ इस बजट का समर्थन करते हुए हम यह कहेंगे कि आप की जो पंच वर्षीय योजना है उस पंच वर्षीय योजना में क्या करना है, उसका एक खरीदारी सरकार को देना चाहिये। नहीं तो जब हम कांस्टीट्युएंसी (constituency) में जाते हैं तो पंच वर्षीय योजना के बारे में बातें करते हैं तो वह उसी तरह की बातें होती हैं जैसे हम कहते हैं कि रचनात्मक कार्य करो, रचनात्मक कार्य करो। इसलिये सरकार का और प्लानिंग कमीशन के जो इंचार्ज हैं, उन का यह फँक्च जाना चाहिये कि पार्लियामेंट के हर एक सदस्य को और उन की कांस्टीट्युएंसी में वह सब सूची भेजनी चाहिये जो यह बताए कि पंच वर्षीय योजना से हिन्दुस्तान में क्या हो सकता है। साथ ही आप के जो बड़े बड़े प्रयोग हैं उन को छोड़ कर छोटे छोटे प्रयोगों को हाथ में लें जिस से कि अन्न की समस्या हल हो जाय और देश में शान्ति की स्थापना आप कर सकें।

पठित स्त्री० एन० मालवीय (रायसेन): श्रीमान् चेयरमैन साहब, मैं आप को इसलिये धन्यवाद देता हूँ कि आप ने मुझे इस पालियामेंट के शुरू होने से इस बहुत पहली मर्तवा यह मौका दिया है कि मैं अपने अर्थ मंत्री साहब को मुबारकबाद पेश करूँ। हमारे बजट के सिलसिले में जो एतराजात किये गये हैं उन में एक क्रिया का एतराज तो वह है जो विचार धारा से सम्बन्ध रखता है और वह यकीन हर तरीके से यही कहना चाहते हैं कि चूंकि यह साम्यवादी या समाजवादी व्यवस्था का बजट नहीं है इसलिये इसका विरोध होना चाहिये। लेकिन हमारा बजट, जो हमारी पंच वर्षीय योजना है उससे मिल कर बना है, उसी के आधार पर बना है, इसलिये वह मिक्स्ड इकानामी (mixed economy) के बाबात

पर है। मेरी समझ में हमारा बजट जो हमारे देश की स्थिति है उस को सामने रख कर बनाया गया है। हम समाजवाद को अडोप्ट (adopt) करना चाहते हैं, हम एक वर्गहीन समाज की बुनियाद बना कर आगे चलना चाहते हैं। ऐसी सूखत में हमारे देश की परिस्थिति को सामने रख कर जो बजट बनाया गया है उस में यह ऐतराज नहीं किया जा सकता कि यह पीपुल्स (peoples) का बजट नहीं है। न कोई यह कह सकता है कि आज जनता में जोश नहीं है। जनता में जोश है और वह पंच वर्षीय योजना को कामयाब बनाने के लिये तैयार भी है। लेकिन मैं निहायत अदब से एक ऐतराज यह करना चाहता हूँ कि हमारी सरकार खुद ही अपनी जनता के जोश को अभी सही तौर पर नाप नहीं पाई है और शायद वह प्रतिक्रियावादी शक्तियों के असर में या उन की मुरच्छत में उन शक्तियों के जोश को और संगठन को इतना समझ बैठी है कि अगर वह जनता में जाय और तेजी से आगे बढ़े तो मुमकिन है कि यह लोग ऐसे भीके पर आकर हम को पकड़ें कि हमारी सरकार अस्तव्यस्त हो जाय। तो इस कारण उन के प्रति थोड़ी सी मरम्भत और मेल रखने का सवाल है। इसलिये मैं जो तजवीज रखता हूँ पहले मैं निहायत अदब से यह कहना चाहता हूँ कि जब मैं प्रीवी पर्स का जिकर करता हूँ तो मेरा मतलब हरगिज यह नहीं है कि मैं अपने उन राजों महाराजों का अपमान करना चाहता हूँ कि जिन्होंने यकीन हमारी बहुत नाजुक बक्त में मदद की है, उन्होंने ६०० रियासतों को इकट्ठा करने में हमारी मदद की है। मेरी तजवीज यह है कि क्या बजह है कि प्रीवी पर्सेज का जो ४ करोड़ ७६ लाख रुपया सलाना हम देते हैं यह वे अपनी जेबों में रखें। मैं यह चाहता हूँ कि जिस तरीके से उन्होंने पहले काम किया है उसी तरह से

हमारे राजा महाराज साहबान और गवर्नरमेंट दोनों मिलकर यह तरीका निकालें कि प्रीवी पर्स की जो रकम है उसका देश हित में उपयोग हो, क्योंकि वही तो कोई उनकी आमदनी नहीं है, उनकी और भी दूसरी आमदनी है, उनकी जाती जामदाद है, कारबार है, उस सब का लिहाज रखा जाय। उनका जो जाती खर्चा है, उनका जो दूसरा खर्चा है, उनके रहन सहन का जो ढंग है, और जो जनता का ढंग है, जो जनता की भूख की स्थिति है उसको देख कर वह कुरवानी करें।

और मैं उम्मीद करता हूँ कि जैसे हमारी यह हृदय परिवर्तन की फिलासफी चल रही है, उसका वह जारूर ध्यान रखेंगे और उन क्रान्तिकारी शक्तियों को जरा सामने रखेंगे और आज के बदलते युग और समय को देखकर वह खुद इस बड़ी रकम को बचायेंगे और वह खुद इसको समझ सकेंगे कि इस रकम को स्वयं अपने खर्च में लाना जो अनप्रोडेक्टिव (unproductive) हो और जिसका देश में कोई उपयोग नहीं हो सकता, कहां तक उचित है, आज हमारे देश में बड़ी बड़ी इंडस्ट्रीज (industries) चल रही हैं और चलाने की योजना है, उनमें रुपये के इनवेस्टमेंट की जरूरत है, क्यों नहीं इस रुपये को उस ओर लगा दिया जाय और इस सम्बन्ध में मेरी पहली तजवीज यह है कि यह प्रीवी पर्स कम्पेनेशन (compensation) देने का जो विधान में क्लाउज (clause) है, वह जैसा कि हमारे पंडित जी ने पंच वर्षीय योजना के सम्बन्ध में बोलते हुए कहा था कि हम इस योजना को हर क्षीमत पर कामयाब बनायेंगे और अगर जरूरत होगी, तो हम इस विधान को भी बदलेंगे और मैं चाहूँगा कि विधान में जो जो यह प्रांती पर्स और के पेनसेशन

## [ पंडित सी० एन० मालवीय ]

देने का क्लाऊ है, उसे तरमीम कर दें और इस तरह जो यह चार करोड़ छहतर लाख रुपया है उसको इंडस्ट्रीज में लगायें, अलबत्ता उस रकम का जो सूद हो वह हम उनको दें, आज सारे देश में जो हमें कम्पेनेशन देना पड़ रहा है, वह तकरीबन पांच अरब रुपये के आता है, मुमकिन है इससे कुछ ज्यादा हो या कम, लेकिन निस्सन्देह यह पांच अरब रुपये की एक बहुत बड़ी रकम है, दूसरे हम बाहर के देशों से भी ६ अरब रुपये का कँज़ लेने वाले हैं, इसलिये यह और भी ज़रूरी हो जाता है कि हम इस पांच अरब रुपये की रकम को बचायें और इस को आमदनी की अद में जोड़ सकते हैं।

इसके बाद म गवर्नरेंट का ध्यान इस तरफ भी दिलाऊंगा कि हमारे उन पूंजीपति भाइयों और राजा साहबान का जिनका रुपया अमरीका, इंग्लैण्ड आदि देशों के बैंकों में जमा है, तो क्यों नहीं वह रुपया उनका यहां हिन्दुस्तान के बैंकों में जमा हो ताकि हम उस रुपये का इस्तेमाल अपने देश की उन्नति में कर सकें। इसके साथ ही साथ में यह भी सुझाव देना चाहता हूँ कि आज जो पांच सी० एट्स (Part 'C' States) में इतना ज्यादा खर्च है, उनको बड़ी स्टेट्स में मर्ज़ (merge) कर दिया जाय लेकिन मिलाते बक्त और प्लान बनाते बक्त वह इस बात का ध्यान रखें कि इन छोटी छोटी रियासतों और इलाकों का भी ध्यान रखें, और उन को नेगलेक्ट (neglect) न कर दिया जाय, जैसे जो बड़ी बड़ी राजस्थान और भृद्यभारत की यूनियनें बनी हैं, उनमें जो छोटी छोटी रियासतें हैं जैसे मध्यप्रदेश में छत्तीसगढ़ का इलाका है, उसकी तरफ ध्यान देना चाहिये, यह में इसलिये कह रहा हूँ ताकि जो मिनिस्टर्स वहां बनें वह सिर्फ़ एक संकुचित दृष्टिकोण अपना कर अपने ही

जिले अथवा रियासत का ध्यान न रखें और समय की पुँड़ार है कि अब हमें इस संकुचित वृत्ति को छोड़ देना चाहिये और अगर हम ऐसा कर सकें तो हम अपने उद्देश्य में अवश्य सफल सिद्ध होंगे और इसके बाद मैं इस चीज़ का भी समर्थन करता हूँ कि यहां जिस तरह से हमारा लोकतंत्र चल रहा है, उस में हमारी गवर्नरेंट को यह ज़रूर विचार करना चाहिये कि वास्तव में क्या कॉसिल आफ़ स्टेट की ज़रूरत है? इसके साथ ही साथ हमारे जो बड़े बड़े सरकारी अफ़सरान हैं उन की इज़ज़त करते हुए भी मैं यह चाहूँगा कि क्यों नहीं हम आज जो बहुत से बड़े अफ़सरान हैं उनको कम करें और उनकी योग्यता का दूसरे स्थानों में उपयोग करें इसलिये कि कलर्कस ही ज्यादा काम करते हैं। बड़ी योग्यता के अफ़सरों को हम दूसरी तरफ लगाकर फ़ायदा उठा सकते हैं, देश के लिये जो दूसरी तरह के एक्सपर्ट्स (experts) आदमियों की ज़रूरत है, उस की तरफ उन्हें लगाना चाहिये। मेरी राय में ज़रा इस बात पर भी गौर करना चाहिये कि क्या हम कुछ मिनिस्ट्रीज़ को मिलाकर काम कर सकते हैं।

जहां तक नमक कर का सम्बन्ध है, मैं आप को बतलाऊं कि इस में हमारी राष्ट्रीय भावना निहित है। हमारे बहुत से भाइयों ने और हम ने पिछले समय में नमक कर आन्दोलन भी किये हैं और आन्दोलन चला कर बन्द किया था, लेकिन हमको फिर इस पर सोचना चाहिये कि हम क्या इस नमक कर को फिर से लगा कर अपनी आमदनी बढ़ा सकते हैं, क्योंकि पिछले सेशन में जब बजट पर बहस हुई थी तो दो चीज़ों पर ज्यादातर ज़ोर दिया गया था उक्तों डिफ़िक्सिट क्राइनेंसिंग (deficit financing)

पर और दूसरे साल्ट ड्यूटी पर। इस साल जो बजट पेश है, उसमें डिफिसिट बजट का प्राविजन तो है लेकिन यह जो साल्ट टैक्स का बात है यह जारा फिर से गांव करने की बात है और मेरी प्रार्थना है कि उस पर मुनासिब तरीके से सोचना चाहिये।

इसके साथ ही साथ हमारा जो राजा महाराजाओं के साथ समझौता हुआ है उसके अनुसार उनकी बहुत सी प्रापरटीज अभी टैक्स की हद में नहीं आतीं। आज जब कि हमारे राजा महाराजा लोग समान नागरिकता के अधिकारी हैं और उनको वह पूर्ण अधिकार प्राप्त है और उनको चुनाव में खड़े होने और पार्लियामेंट और असेम्बलियों में जाने का अवसर प्राप्त है, तो क्या बजह है कि उनके साथ कोई विशेष व्यवहार किया जाय और मैं समझता हूँ कि वह खुद भी इसको पसन्द नहीं करेंगे और छोड़ने को तैयार हो जायेंगे और इसलिये यह उचित हो जाता है कि शासकों की प्रापरटीज और उनकी आमदनी पर भी टैक्स लगना चाहिये।

अभी कल या परसों की ही तो बात है कि जब यहां पर हमारे प्रधान मंत्री ने स्टालिन के सम्बन्ध में तकरीर की थी उसमें इस चीज़ को साझ़ किया था कि हमारी पालिसी शान्ति की पालिसी है और जब शान्ति हमारी पालिसी है तो हम इस चीज़ को भी मानते हैं कि दुनिया में शान्ति कायम रखने के लिये बड़ी बड़ी जो ताकतें हैं जैसे यूनाइटेड नेशन्स आदि, उनके जरिये दुनिया में शान्ति कायम रखती जा सकती है, और आज दुनिया हिन्दुस्तान की तरफ देख रही है कि वह उसको शान्ति का पंगाम दे और आज बक्त है कि हम उन बड़ी ताकतों को इन्दौर के कांग्रेस प्रस्ताव के अनुसार हिन्दुस्तान में दावत दें और शान्ति कायम रखने के लिये शान्ति पैक्ट (pact) करने की कोशिश

करें ताकि दुनिया में शान्ति कायम रखती जाय, और इसके लिये बजट में हमको ज़रूर गुज़ाइश करने की कोशिश करनी चाहिये।

इसके बाद चूंकि बक्त कम है, इसलिये कुछ बातें ऐसी हैं जिनको मैं अपनी रियासत से मुतालिक और खास तौर से जो पार्ट सी० स्टेट्स है उनके मुतालिक समझता हूँ और उनकी ओर आप का ध्यान दिलाना चाहता हूँ। जितनी भी पार्ट 'सी' स्टेट्स हैं, उन में कई असेम्बलीज़ (assemblies) हैं, लेकिन अभी हाल में अजमेर में चीफ़ मिनिस्टर्स की जो बैठक हुई थी उसमें उन्होंने इस चीज़ का चिक्क किया है कि जब तक आप उनको कायम रखते हैं, उस बक्त तक तो उनको यह अधिकार अवश्य दिया जाय कि आप जब एक मर्त्तबा उनके लिये बजट पास कर दें, तो फिर उनको उसके खर्च करने में ज्यादा दिक्कत अथवा कठिनाई न हो, और होता यह है कि उनको बारबार हर बात के लिये सेंटर के पास आने जाने में दिक्कत उठानी पड़ती है और खर्च भी ज्यादा होता है, ऐसा प्रबन्ध होना चाहिये कि उन की हर बात के लिये यहां आपके पास आने की दिक्कत न उठानी पड़े, क्योंकि एक तो खर्च ज्यादा होता है और दूसरे जिम्मेदारी और रिसोर्सें ठीक न होने की बजह से काम में दिक्कत होती है।

इंडस्ट्रीज़ की जो हमारी पालिसी है, उस में एक तरफ तो हम चाहते हैं कि इंडस्ट्रीज़ हमारी बड़े, लेकिन हमारे भूपाल में शुगर फैक्टरी (sugar factory) मैच फैक्टरी (match factory), और ग्लास फैक्टरी (glass factory) बन्द पड़े हैं, मैं चाहता हूँ कि गवर्नमेंट उस ओर ध्या० दे, क्योंकि उन के बन्द रहने से मरीज़ हो और तमाम अन्य चीज़ें बेकार रही हैं।

## [पंडित सी० एन० मालवीय ]

सर्विसेज के बारे में मैं कहना चाहता हूं और वह पुरानी बात है और मैं बिल्कुल उस उसूल से इतिहास करता हूं कि राज्य कार्य में उत्तर, दक्षिण, भूपाल, ग्वालियर अथवा इंदौर का सवाल पैदा नहीं होना चाहिये, लेकिन इसके साथ साथ मैं यह जरूर चाहूंगा कि जोकि उस राज्य विशेष के रहने वाले हों, और वह पढ़े लिखे और नौजवान हों और वह उनकी यह इच्छा कि उन्हें उस राज्य की सेवा से वंचित रह जाते हैं, तो इस तरह की गलत पालिसी को चलाने के लिये कौन जिम्मेदार है, मैं इस गलती के लिये गवर्नरमेंट को जिम्मेदार करार नहीं देता, लेकिन उसकी जांच जरूर होनी चाहिये कि इसके लिये कौन जिम्मेदार है? पार्टी सी स्टेट्स् में आज ऐसे लोगों को शासन कार्य में रखा हुआ है जिनका उन स्टेट्स् से कोई ताल्लुक नहीं है और मैं चाहता हूं कि उस कार्य के लिये योग्य व्यक्ति अगर उस स्टेट में मिल सकते हों, तो उन्हें वह कार्य सौंपा जाना चाहिये। यह सिर्फ़ भूपाल की ही शिकायत नहीं है, बल्कि यह करीब करीब हर एक पार्टी स्टेट की शिकायत है और हमें इस पर ग्रीष्म करना चाहिये। पेंशन और डी० ए० अलाउन्स (pension and dearness allowance) के कानून बहां बनाये, नये उसूल कार्य किये, यह सब ठीक है, लेकिन इसके साथ साथ जो बहां के रहने वाले हैं जो पुराने मुलाजमीन हैं और पहले के मुलाजमीन हैं उनके प्रति ये सी उपेक्षित नीति बरती गयी और यह मैं

केवल भूपाल के लिये ही नहीं कह रहा हूं बल्कि दूसरी पार्टी 'सी' स्टेट्स के लिये भी कह रहा हूं कि जो पहले के मुलाजमीन थे उनके साथ इस किस्म की पालिसी बरती गयी कि नये उसूल तो बहां लागू किये गये लेकिन उनमें नये आदमियों को रख दिया गया और वहां के पुराने आदमियों को किसी न किसी बहाने से निकाल दिया या उन्हें महरूम कर दिया, इसलिये इस चीज़ की भी जांच होनी चाहिये और जो इस तरीके से उन जगहों से महरूम रखवे गये हैं, उनको फ़ायदा पहुंचाना चाहिये और उनको उनका उचित हक़ दिया जाना चाहिये।

इस के साथ आप और हम पांच वर्ष की योजना को कामयाब बनाना चाहते हैं। लेकिन इस की कामयाब बनाने के सिलसिले में जो बहुत से लीकेजेज़ (leakages) हैं उन लीकेजेज़ की ओर ध्यान देना बहुत आवश्यक है। भोपाल में सेन्ट्रल रेलवे तकरीबन दो लाख पचास हजार गैलन पानी खर्च करती है जिस के ने शनलाइज़ इंडस्ट्री होने के कारण आठ आने पर गैलन के हिसाब से एक लाख पचीस हजार रुपया भिलाना चाहिये। लेकिन वह नहीं दिया जाता। इसी तरह से कार्ड बोर्ड फैक्टरी है जिस को एक लाख तीस हजार रुपया देना चाहिये लेकिन सिर्फ़ तीन हजार रुपया सालाना दे कर काम चलाया जाता है।

इस के अलावा, चेअरमैन साहब, मुझे दो एक बातों का और जिक्र करना है।

**Mr. Chairman:** I shall ask the hon. Member to finish his speech now. I shall allow him two minutes more.

**पंडित सी० एन० मालवीय:** येक यू बेरी मच (thank you very much)! अब मैं करप्शन पर कुछ कहना चाहता हूं। करप्शन के सिलसिले में बहुत आवाज उठा

गई है और लगभग एक ही बात कही गई है कि जितने सरकारी मुलाजिम हैं वहीं करपटेड (corrupted) हैं। लेकिन मैं एक दूसरी बात भी कहना चाहता हूँ। करप्तान की जिम्मेदार कांग्रेस में नहीं है। बल्कि इस करप्तान की जिम्मेदार वही बात है जैसे कि: हम ने देखा था एक जमाने में जब हिन्दू मुसलिम झगड़े हुआ करते थे तब क्या होता था। जब हिन्दू हिन्दू झगड़ते थे तो कोई नहीं पूछता था, इसी तरह से जब मुसलमान मुसलमान लड़ते थे तब भी कोई नहीं पूछता था, लेकिन अगर एक भी हिन्दू और मुसलमान लड़ जाय तो हिन्दू मुसलिम दंगा हो जाता था। इसलिये मैं अपोजीशन के मेंबरों से अपील करना चाहता हूँ खास तौर पर कि अगर कभी किसी सरकारी मुलाजिम के खिलाफ या व्यापारी के खिलाफ कोई एक्शन लिया जाय तो फिर आप को यह नहीं कहना चाहिये कि चूंकि फलां आदमी का हमारी पार्टी से ताल्लुक है इसलिये आप उस को खत्म करते हैं।

आज जबकि हमारे देश में शान्ति होनी चाहिये तब साम्प्रदायिक संस्थायें बड़ रही हैं और हमारी कुछ दूसरी संस्थायें जानबूझ कर उन साम्प्रदायिक संस्थाओं की भद्र करें तो दूसरी बात है कर्मा हम उन शक्तियों को बढ़ाना नहीं चाहते हैं। इसी तरह से जो लोग करप्ट हैं, वडे वडे पूरी बादां, वडे वडे होर्डर्स (hoarders), जो चीजें जमा कर के रखते हैं वह हमारे सरकारी मुलाजिमों को करप्ट करते हैं, उन्हें मजबूर करते हैं और जो ईमानदार सर हैं उन का रहना नामुमकिन कर देते हैं और शिकायत कर करके उन का ट्रांस्फर (transfer) करवा देते हैं और उनके चले जाने पर अपना काम या रोकगार आजादी से करते हैं। और चूंकि वह बेचारे

साकारी मुलाजिम अपना डिफेन्स (defence) नहीं कर सकते इसलिये हम सारी जिम्मेदारी उन के ऊपर रख देते हैं। मैं यह नहीं कहता कि उन अफसरों के अन्दर इस किस्म के करप्ट लोग नहीं हैं, लेकिन हम और आप जा कर विकारिश करते हैं कि ऐसे आदमी का ट्रांस्फर भत करो, हम कहते हैं कि उन के ट्रांस्फर को रोक दो, जब हम और आप ही ऐसे काम करते हैं तो इस करप्तान की जिम्मेदारी हमारी और आप की है। मैं चाहता हूँ कि इस बारे में पार्टी का सवाल न उठाया जाय। हम सब को मिल कर करप्तान को हटाना चाहिये। इसी तरीके से हम अपने यहाँ फैले करप्तान को हटा पायेंगे और हमारी उश्त्रित के बहुत से साधन खुल जायेंगे क्योंकि हमारी अमदनी और खर्च का बहुत सा हिस्ता करप्तान खा जाता है, इसलिये इस सम्बन्ध में सब को मिल कर कोशिश करनी चाहिये।

चेअरमेन साहब, मैं आप को बहुत बहुत धन्यवाद देता हूँ कि आप ने मुझे बता दिया और अपनी बात अच्छी तरह से कहने का मौका दिया।

**Shri M. D. Ramasami (Arruppukkottai):** Barring a cursory reference in the Budget of the Finance Minister and also the President's address, to the existence of scarcity conditions in several parts of the country, there is no evidence to show that the actual famine or scarcity conditions that exist in several parts of the country have been taken notice of by the Government. It is a pity that this matter has been passed over, and has not received the serious consideration that it deserves. Knowing as we do that the States are financially very weak, the Central Government should have come forward to give some substantial help to them so as to enable them to meet the situation arising out of the existence of famine conditions. The southern districts of Madura, Ramnad and Tinnevelly are the worst affected, so far as the existence of famine conditions is concerned. Crop conditions are very bad in my constituency of Arruppukkottai, viz. in Arruppukkottai and Mudukulathur

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taluks of Ramnad district and in parts of Tinnevelly district particularly Koilpatti taluk. After a tour of these areas the Minister of Local Administration of Madras State described the situation as "a second Rayalaseema". When I went to my constituency, I toured about 350 to 400 villages, and made a detailed report to the Government of Madras, as also to the Collectors of Ramnad and Tinnevelly about the conditions obtaining in these places.

The crops have withered. Drinking water wells have dried up, and tanks have not received any supply of water at all during the year. Cattle and men are suffering for want of water. The agricultural population and the ryots are starving, and there are acute famine conditions in these parts. The local M.L.A.'s and also the leaders of the Congress Party toured these parts, and made reports to the Government, expressing their grave concern over the situation in these three taluks. But no action has so far been taken. If at least some urgent works are started in these parts, providing work to the peasants, something could be said to have been done by way of amelioration. I am afraid the gravity of the situation has not been fully realised, and unless provision is made by the provincial Government aided by the Centre to give relief to the ryots, the prestige of the Government would go down, and there is bound to arise dissatisfaction amongst the people of these areas against the Government. The Central Government would have done well to provide some substantial help to the State to combat the situation.

The condition of the handloom weavers in these parts is likewise very serious. They are at present dependent upon the gruel centres opened in their areas, in urban localities; but so far as rural areas are concerned, no such provision has been extended to them, in spite of their repeated and pathetic requests to the Government. I do not know why this anomaly should exist.

So far as the handloom industry is concerned, the provision of gruel centres is not going to solve the problem; a long term policy is needed in this connection. The apparent help to tide over the present situation of the handloom industry by the reservation of 40 per cent. of dhoti and saree manufacture for the handloom industry is only an eye-wash. The representative of the Mills, the other day, admitted that the reservation in fact helped the mill industry, to liquidate its long-

standing stocks overnight. But it has not at the same time helped the handloom weavers at all. In spite of all that, that hon. Member had his own fears to shed for the unjust action taken by the Government and pleaded for revocation of that policy. It is pitiable that he could not have spoken otherwise.

**Shri B. S. Murthy (Eluru):** It is not even a hand to mouth industry!

**Shri M. D. Ramasami:** The real solution would however come with the reservation, of the entire realm of *dhoties* and *sarees* for the handloom industry. It was the realm of the handloom industry for thousands of years, but the encroachment of the mill industry has brought down the handloom industry to its present pitiable condition. *Dhoties* and coloured *sarees* over a width of 36 inches should be reserved for the handloom industry. Only then will a solution for the problems of the handloom industry be found. The reason why the handloom industry is not able to compete with the mill industry is this. The weaving mills have got their own spinning units and they take the yarn from the spinning units without allowing any margin of profit to the intermediaries which the handloom industry has to pay. Besides that the weaving mills have got their own dyeing units and units for sizing, warping and so on. Unlike the handloom weavers, the mill industry is not put to the necessity of allowing a margin of profit to all these units. The handloom weaver has to start with yarn for which he has paid 50 per cent. more price than what the mill industry has paid. The handloom weavers cannot weave even one-fourth of what the mills can weave within a given time. With all these handicaps, the handloom industry is obviously unable to compete with the mill weaving industry, and the weaving mills are thus in a position to destroy the handloom industry. Unless the Government appreciate the magnitude of this crisis and come to their rescue, ten million people of this country, depending on this handloom industry will be heading towards annihilation.

The proposal to levy a cess on mill cloth is another eye-wash. The attempt to levy a cess is more in the interests of *khadi* than in the interests of the handloom industry. *Khadi* is already receiving support and subsidy from the Government in spite of the fact that it is admitted on all hands that *khadi* is economically a failure.

**The Minister of Revenue and Expenditure (Shri Tyagi)** Because *Khudi* goes to more and more remote areas, and the spinners are poor women in villages.

**Shri M. D. Ramasami:** Sorry, the hon. Minister is mistaken, it is not so. It is only people supporting the Congress who do it.

I would like to draw the attention of the Government to an attempt by the U.P. Government to start co-operative societies to meet the demands of about a million people in that State, depending on handloom industry. Forming co-operative societies for handloom weavers, subsidising and financing the handloom industry, besides finding markets inside the country and outside for the handloom products, as is undertaken by the U.P. Government, coupled with the reservation that I have suggested, namely, reserving for the handloom industry *dhoties* and *sarees* over a width of 36 inches, will alone help the handloom industry and solve its problems.

**Mr. Chairman:** Mr. Rachiah.

**Shri B. S. Murthy:** Sir, the Praja Socialist Members have not been given even one chance.

**Mr. Chairman:** I am trying to call them and they will get their chance in their due turn.

**Shri N. Rachiah (Mysore—Reserve—sch. Castes):** Sir, I thank you very much for giving me this opportunity to participate in the discussion on the Budget. This is the first time that I speak in this House and so I am very grateful to you.

I rise to congratulate the Finance Minister because he has presented the best possible Budget under the circumstances, in our poor country. This Budget has been received in different parts of the country with appreciation. This Budget has not provided for any further burdens of taxation on the poor common man of India. Another important observation that I have to make is this. In our country, our Budget depends to a large extent upon agriculture which is the most important industry. This industry is not at all developed in our country because there is no scientific method in our cultivation. Our Budget, so to say, depends on the uncertainty of rain because our agriculture itself depends on the uncertainty of rain.

In our country agriculture is a very important industry and the land problem is the most important problem. Mostly we find absentee landlordism here. This should go in the best

interests of the country and the tiller of the soil should get the land. Then, I would like to state that India is not America—with regard to prohibition. Mr. Raghuramaiah, an hon. Member of this House said during the discussions on the Estate Duty Bill that prohibition should be scrapped. I vehemently oppose such an opinion because 36 crores of our people are very poor and a major portion of the population is poor on account of this drinking habit. Today liquor and other intoxicating drinks have really ruined the economic position of the common man in our country. I have to congratulate the Madras Government and the Bombay Government because in spite of so much loss of revenue, they have introduced prohibition and succeeded. I have also to thank the Mysore Government because they have introduced prohibition in a large part of the State. I must say that the people of those parts of the State where prohibition has been introduced are more prosperous and the poor man is finding his heaven there. I hope the Government will introduce prohibition in other parts of the country also, particularly in that State.

If Hinduism is to survive, the cow-slaughter must be prohibited. I come from a State where there is already a ban on cow slaughter. A ban on cow slaughter will not only help to protect the cows and cattle generally, but it will help the consolidation of Hinduism and also of the country. Untouchability is there because of this cow slaughter, particularly in the rural areas. I most sincerely submit to this august House that the Harijans are even today denied their fundamental rights and also access to places of public resort, hotels, temples and other things. In the Mysore State, because of this ban on cow slaughter, though there was intense untouchability, people are now feeling happy and 50 per cent. of untouchability has disappeared. I am sure there will be complete removal of untouchability. Our Government is complacent by passing a provision in the Constitution, and they feel that untouchability has been removed. I do not think so. They must take steps to enforce the law. Particularly the Central Government should instruct the State Governments, and the police authorities to take immediate and vigilant action with regard to the observance of untouchability.

Generally our Home Minister and our Prime Minister always speak of efficiency and qualifications in the services. I am of the opinion that more than efficiency and qualifications,

[Shri N. Rachiah]

B.A., M.A., etc. there should be honesty and sincerity among the officers in giving effect to the laws. They must have a sympathetic attitude towards the poor men whom we represent in this Parliament.

5 P.M.

I am very sorry to note that the Central Government is not following one uniform principle or policy with regard to Harijan uplift, because I know there are some omissions in one State while there are some commissions in another State. So to bring about the consolidation and uplift of these Harijans who form about six crores of people—one-sixth of the population of the country—I request Government to take immediate steps and also to set up a separate Ministry to see that these Harijans are looked after well both in the Centre and States.

**An Hon. Member:** They will not.

**Shri N. Rachiah:** Another important thing is this. We have got political freedom. Our people, that is, poor people, have got political freedom, but they have not got social freedom. To achieve social freedom, I am of the opinion that the Hindu Code Bill should be passed without further delay, because it aims at the consolidation of Hinduism and also removes all defects in our economic and social structure. It is of the foremost importance that attention should be given to this and I hope that the hon. Members of this House will certainly pass that Bill without any hesitation or disagreement in the best interests of the country in which we live today.

I come now to Mysore State. Mysore State is known for its efficient and also good administration—in all walks of administration. You know that Mysore State though a Part B State, now enjoys the status of Part A State. Article 371 does not now apply to Mysore State.

Mysore State has undertaken so many projects, particularly with regard to irrigation development schemes. They have taken up now 25 major schemes pertaining to irrigation development. Of them, the very important projects are the Badra project, the Nugu project and the Tunga project. The Nugu project is in my constituency and about 75 to 80 per cent. of the work has been completed and very soon, that is within six months or one year, it will be completed. With regard to the other two projects, Badra and Tunga projects, the estimates are too high for the State. The Central

Government has not given proper attention with regard to these projects. The Badra and Tunga projects are meant to relieve the distress which is there in more than half of the State. The Mysore Government has recommended many schemes with regard to relief to be given to the distressed areas. The Ramamurthi Committee has already toured those parts of the State and it has also recommended, I learn, for grant of financial assistance. I hope with regard to these famine-stricken areas, the Central Government which has given some assistance—which is meagre—will give more and liberal consideration in giving financial assistance and in recording sanction to the other projects in the best interest of our State.

Another thing is that after the integration of Railways, Central excise and income-tax, the interests of the officers and officials of Mysore State have not properly been looked after. I very much regret to say that in the Railway Department many Harijan officials have been reverted without giving any reason or notice whatsoever. The officers are not really honest in their intention with regard to Harijans.

With regard to the IA and IP services, Mysore State officers are not given the same privileges and treated on a par with the other officers of other parts of India who are in the same IA and IP services. Now after the introduction of *viva voce* examination for IAS and IPS, our Harijan officers particularly in Mysore State, have not been given proper representation, though they are really honest, efficient and also very popular in the State. Unless Government gives direct representation to Harijan officers in recruitment, I am very pessimistic that the Harijans in the country may not get proper representation in the services, though there is good intention on the part of Government to uplift them. It is some officers and some Committees who are appointed by the State and Central Governments who do not give proper attention to this matter. Article 335 of the Constitution provides that the Central and State Governments should give special attention with regard to the representation of the Harijan officers in the administration. But I am sorry to note that such careful attention has not been given to this matter so far. I hope at least in future adequate consideration will be given to these and other grievances.

I come now to another very important matter. In Mysore State we produce 60 per cent. of the silk in the country. There are also the coffee, tea and sugar industries. Now the coffee, tea and silk industries are facing a crisis. It has been mentioned in the papers and I have also received representations from many people to the effect that these industries have not been given proper encouragement. There is a tendency on the part of the Government to nominate more and more officials instead of non-officials who have been working on the Coffee and Tea Boards. I hope that in these days of democracy proper representation will be given to the non-officials. I also hope that these industries will be given proper attention, encouragement and protection in the best interests of the country.

Coming to the leather industry, I must say that it is a very important industry. I have also seen in the Planning Commission's Report that this industry is facing a crisis and the State Governments should give proper attention to this. There must also be co-operative societies started with regard to this industry. I am sorry to bring to your notice that the State Governments while granting loans to other industries, are not giving loans or proper encouragement by way of financial help to the leather industry—so far as I understand, in Mysore State. So much other financial and other help is given to industries, but the industry with which the Harijans are concerned is not at all taken into consideration. I hope that sufficient consideration will be given at least hereafter.

Coming to other important things, Mysore State has advanced and it has made good progress with regard to Harijans. They have taken up a housing scheme and every year 20 lakhs of rupees are spent on house construction. With regard to education up to the University standard, Harijans are given free education in Mysore State, but this is not done in some other States.

**An Hon. Member:** Not in Madras.

**Shri N. Rachiah:** I hope there will be a uniform policy pursued with regard to education. In our democracy, compulsory education is very important and it must be introduced as far as possible to educate the masses because after the general elections, we have been seeing a tremendous awakening among the rural population. Education is very important for

a successful democracy in our country, because our democracy is in an infant state.

**Shri Nanadas (Ongole—Reserved—Sch. Castes):** What about lands to Harijans

**Shri N. Rachiah:** With regard to lands, my hon. friend does not know that in Mysore State, more than in any other State, they are given more lands and more concessions. My friend is referring to the Congress Party. I want to say that it is only the Congress Party and Congress Government that can deliver the goods to the Harijans. I challenge the hon. Member: is there any Party or any Member who would dare to say that they have not done anything to the Harijans? It is only the Congress Party that has done so much to the Harijans. (Interruptions). I know

there is no other Party in the country which has done anything to the Harijan community. But for the birth of Gandhiji in this country, we would not have got freedom and thought of the removal of untouchability. On account of Congress and Gandhiji, we have been doubly benefited because they have removed untouchability by a stroke and it is going to do more for the amelioration of Harijans in other respects also. I hope steps will be taken to root out untouchability completely as early as possible as it is a black mark on Indian Society.

**Shri Morarka (Ganganagar-Jhunjhunu):** Since this is the first Budget after our Five Year Plan came out in its final shape and with its full implications, this Budget is bound to be different from our usual Budgets inasmuch as it is, through this Budget and ones which are going to follow that we are going to pilot the finances of our Five Year Plan. Therefore it is but natural that this Budget should be examined only against that background and in the context of the Five Year Plan and not in isolation.

One of the chief features of the Budget to which I wish to draw the attention of the House is, deficit financing. I think, that is a most important thing in the Budget which deserves serious consideration at the hands of this House. Deficit financing is not a new to this country. It has been resorted to in the past several times but in the past, it has always been resorted to for the purpose of financing wars and it has always been associated with inflation and higher cost of living. That is the reason why the attitude of the public towards this mechanism of financing has become sceptic and people feel nervous when

[**Shri Morarka**]

It is talked about. Therefore, they criticise it to an extent more than necessary.

Deficit financing becomes necessary when any country plans its economic development on a scale which involves a larger volume of expenditure than what is available to the country by taxation or by borrowing or by internal saving or foreign aid. This technique of deficit financing in the past has been associated with a deficit economic policy. Some countries have followed it with restraint and prudence and have been successful in reviving their business activities and have come out of depression. Other countries have followed it so recklessly that in no time they landed themselves in economic trouble. Deficit financing in itself is neither good nor bad. It all depends upon the circumstances in which it is followed, the extent to which it is followed and the economic policy which is associated with it to counteract its adverse effects.

If we examine our Five Year Plan we see that the Plan envisages deficit financing, in no uncertain terms, to the extent of Rs. 290 crores. That, in my humble opinion, is a very modest estimate, though, I am afraid, that the actual extent of deficit financing is going to be much more than Rs. 290 crores. As the House knows, Rs. 365 crores are still remaining uncovered in our Plan. The Planners have said that this amount of Rs. 365 crores, they would cover firstly by additional taxation in the country; secondly by increased borrowing and thirdly by foreign aid. Talking about additional taxation, though we can look forward with a certain amount of interest to the recommendations of the Taxation Enquiry Committee which has now been set up, yet, looking to the present situation, I say with some confidence that we may not get much more revenue from this source of taxation. Though the Centre in recent years has not imposed any additional taxation—and indeed it has given some relief—the States, on the other hand, have gone on increasing their taxation in many ways with the result that the tax burden on the individual today is much heavier than ever before.

About internal borrowing, you know, in the recent years, the borrowing programme of the Government has hardly met with any success. Since 1947-48 the total Government loans have decreased from Rs. 1517 crores to Rs. 1403 crores and that is going to be further reduced in the Budget year by 15 crore rupees. That

is, of course, assuming that the Finance Minister would be able to raise Rs. 100 crores by borrowing, which he has promised to raise as per the Budget.

**An Hon. Member:** By printing.

**Shri C. D. Pande** (Naini Tal Distt. cum Almora Distt.—South West cum Bareilly Distt.—North): Why not by printing?

**Shri Morarka:** As regards foreign aid, with the republican victory in the United States of America, it has become very difficult for any country which wishes to plan its economic development on a peace-time basis to expect any aid from that country. Their recent slogan of 'more trade but no aid' has only confirmed such an apprehension. This means that the actual extent of our deficit financing is going to be somewhere between Rs. 290 and Rs. 655 crores depending, of course, on our capacity to raise money internally and ability to borrow externally. And, in view of this, it is very important to clearly understand the economic policy which we are going to associate with this mechanism of deficit financing so that the adverse effects of this method of financing may be counteracted.

The Finance Minister, in his Budget speech, has told us that there would be an over-all Budget deficit of Rs. 140 crores on the Capital account. Of this Rs. 140 crores, the Finance Minister proposes to make up Rs. 30 crores by depleting our cash balances from Rs. 80 crores to Rs. 50 crores; the remaining Rs. 110 crores the Finance Minister proposes to raise by additional borrowing. The Finance Minister does not state the exact method or manner of this additional borrowing; rather he leaves it to be decided later on at the proper time when the occasion arises.

**Shri C. D. Pande:** That is what he says; what have you to say about it?

**Shri Morarka:** If you examine the present economic situation of this country, you see that this is the ideal time for anything like deficit financing. The House knows that at the moment the private sector is passing through some sort of recession. The stocks in some of our industries are accumulating; some industries are closing down; there is unemployment; there is a fall in the price level, at least in the wholesale price-level. Therefore, any additional money injected into this field or into this pri-

vate sector would do not harm; on the other hand, it would do good. I say it would do good because it would increase the employment by opening industries which are now closed down as they are starving for finance and for some capital help.

Most of the hon. Members who have criticised this Budget have done so on the ground that this Budget is going to resort to deficit financing and that immediately you resort to deficit financing, there is going to be inflation, and, immediately, it is going to disturb the economy of this country. I beg your leave to examine the criticism in some detail as I propose to show that their criticism, at least under the present conditions, is simply baseless and unfounded. The first assumption that they have made is that Government is going to raise the total amount of Rs. 110 crores by resorting to deficit financing, that is by printing more money. Here, today, when even the Finance Minister could not predict how much of this amount he is going to raise by deficit financing and how much by further borrowing from the public, it is very difficult for any hon. Member in this House to say that the entire Rs. 110 crores is going to be raised by deficit financing. Now, suppose for the sake of argument that we raise Rs. 50 or Rs. 60 crores by borrowing from the public, then the need for resorting to deficit financing would be reduced to that extent. In other words, we would have deficit financing only to the extent of Rs. 60 crores or Rs. 50 crores. Therefore, it is all the more necessary for those hon. Members who feel that deficit financing is a dangerous weapon and that it should not be used, to see that the borrowing programme of the Government is rendered more and more successful.

It is true that the whole of the Russian Plan was financed by internal saving and it is also our desire to increase our internal saving so that the need of resorting to deficit financing or foreign borrowing may be less. There is, however, a difference in our method and the method which was adopted in Russia. We cannot compel the people to sacrifice their consumption standards; we cannot compel them to save beyond a certain limit; we have only to rely on their voluntary co-operation and we can only persuade them to do these things. If the hon. Members used their good offices and if they could persuade people to save and to harness them for the purposes of our Five Year plan, to that extent the need for deficit financing would be automatically less.

The second assumption which the critics make is that the whole of this Rs. 110 crores, immediately it is spent, would go into the hands of such people who would have no capacity or have no desire to save at all, and all the Rs. 110 crores would be immediately utilised for the purpose of purchasing consumption goods. Here, while it is very difficult to say how much of this Rs. 110 crores would filter into the hands of the needy and how much would go into the hands of well-to-do people, still it can be easily imagined that it is bound to go in some proportion to people who cannot save at all, but by the same token some of it will certainly be going in the hands of such people as can save and as have the ability to save. People who have high liquidity preference are generally the people who would reduce the standard of consumption only for the purpose of increasing their saving. If we save, then to that extent the impact of the increased currency in circulation would be reduced on the demand for consumption goods, and to that extent the price of consumption goods would be kept in check automatically without any effort on anybody's part.

The third assumption which unfortunately is a very wrong one is that throughout this whole period of deficit financing, production and supply of consumption goods would remain constant. If the increased quantity of money in circulation is accompanied by increased supply, then the price level remains undisturbed, but if only the quantity of money in circulation rises while the quantity of supply of the goods remains constant, then the price rises. I do not know on what basis hon. Members have assumed that the quantity of the supply of consumption goods would remain constant. Some of our big schemes are already producing results, and others are reaching a point of maturity. Within the next year or two, before we inject more money into circulation, these schemes would have matured and they would start producing foodgrains and other needs. In respect of other consumer goods like cloth etc., we have already started producing more and their effect on prices is evident. The success of deficit financing depends upon the productivity of the projects to which this method should be married. But apart from all these things, even supposing the necessity does arise, the Government has many other weapons for curbing inflationary tendencies. The Government can always control inflation by, first of all,

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controlling the volume of profit and investment in the private sector. Secondly, with the help of the regulation of foreign trade, it can always increase and decrease the supply of the quantity of goods and the supply of money in the market. Thirdly, and lastly, they can exercise physical and strategic controls. While talking about physical control, if we want our policy of deficit financing to be a full success, then our aim should be to mend rather than to end these physical controls, at least so far as the prime necessities of life are concerned.

It is really a great pity that our planning period should be accompanied by floods, famines, cyclones, and other natural calamities, to meet which our exchequer has to spend a lot of money. The refugee problem is another big and serious drain on our resources. But more than all this is our defence expenditure. The time in which our planning is taking place is one of uncertain international situation. It is this uncertainty coupled with fear that compels us to keep huge armies even at exorbitant cost. While the necessity of guarding our national frontiers and the importance of our national security cannot be under-estimated, at the same time the fair question is whether a country like ours can really afford such huge armies at such a high cost, and at the same time aspire to implement such a gigantic Plan? It is a tragedy of our times that our nation which is consistently neutral, persistently peaceful and insistently secular should be called upon to spend a sum no less than Rs. 200 crores every year on a venture essentially non-productive—defence. Any economy that we can effect in this respect would reduce our necessity to resort to deficit financing. I am not an expert to suggest how but it is not possible to accept that no economy in this defence expenditure is possible, and while I cannot suggest the ways and means, I do request that Government must seriously consider this question of reducing defence expenditure. I say so, because if defence of peace is to be built, and if it is to be built for all times to come, then it should be built, not by the army, not by increased expenditure on armaments, but it should be built in the minds of people, and it can be built in the minds of people only by curing the ailments of poverty and illiteracy. It is said that in the battlefield it is not the gun that fights; it is the hand; not even the hand, but it is the heart that fights.

**Shri Khardekar (Kolhapur cum Satara):** Today considerable heat has been generated in the House and if the temperature outside is about 12° above normal, it is considerably more so in the House. I will try my best, therefore, to bring down the temperature.

I must say that I was thoroughly disappointed with the Budget. I expected a good deal of the romantic element in this year's Budget at least, but there has been more of the head than of the heart. The economist has got the better of the humanist. To give one or two examples, already the aids to beauty were taxed. They have now been taxed more. Even when mankind moved about in the jungles without the loin cloth, they took care to decorate themselves. Decoration precedes even dress. Now, philosophers have been telling us that beauty is only skin-deep, but I am here to prove—and in the light of experience, you Sir, also know—that beauty is not skin-deep; it is merely powder-deep, and to levy an additional tax on face powder and other aids to beauty is certainly to tax beauty, and that, if I may say, is a way of showing that we are a little uncivilised. To quote a prominent thinker, Abercrombie, "aesthetic culture is the true measure of civilisation."

**An Hon. Member:** The duty is also skin-deep.

**Shri Khardekar:** Perhaps the Finance Minister may say that by taxing aids to beauty we are taxing only the rich. That is fantastic nonsense. I do submit that all the romance of the poor people has been interfered with. I hope that you know that *pan* is a direct means to romance, and betel nut is a direct means to *pan*, and by raising the duty further on betel nut, romance from the poor has been taken away. Then, one might be led to think that the middle classes have been benefited. Whatever relief has been given through the income-tax office has been withdrawn through the post office.

A lot has been said about deficit financing. People have spoken almost *ad nauseam* about it. I will raise only one doubt. Deficit financing in other countries has been resorted to mainly to meet a depression or to mitigate the evil of unemployment. Here the Finance Minister has been bold enough to resort to deficit financing as a means of development. If our development plans were to work strictly according to schedule, it is

quite possible that everything would have been all right, but because our plans are based on so many wrong assumptions, I am quite sure that our Plan will not work up to schedule. In the speech of the Finance Minister, we have an admission, artistically and beautifully concealed, that there is something wrong and we are not going as we should. In plain language, if I were to paraphrase what he has said, he has said that all the States had agreed to behave, but certainly some States have misbehaved. Now, I would like the Finance Minister to let us know what positive steps are being taken to bring these truants to book. I am really ignorant of economics, fortunately, and, therefore, I will not lose myself in the labyrinth and jugglery of figures. But I know this as a human being that all sciences, including social sciences, particularly economics aim at making man more progressive and making man more happy. Now in a Budget that leaves education starved and health neglected, I think there is no possibility of either progress or happiness.

I would like to refer here to a speech once made by our Prime Minister. You know, besides being many things our Prime Minister is a master of phrase, and in one very glorious sentence he described Government as a sort of house-keeping. Now in this governmental house-keeping naturally the Finance Minister is the housewife. The Deputy-Speaker has very often told us and rightly that though as a nation we have several defects, there is something to be said about our family system. Now, in our family, the elderly lady, the mother, or normally the grandmother, loves all the children equally, but bestows the greatest care on those who need it the most. But this Deshmukh mother has been the very opposite of the grandmother, has been the very opposite of the natural mother. And here with this introduction I come to the most important question as far as this country is concerned, the question of the backward classes and how they have been treated.

A friend of mine over there was very eloquent in his praise of the Government policy. Now this is not the time to go into details and all particulars. I hope, if given a chance, to discuss the grievances of the backward classes at the time of the Finance Bill. I say, if given a chance, because in my case it is a very big 'if'. That is what I can say from experience. Now, I want to discuss

briefly the policy, the approach and the method of the Government in dealing with the backward classes in general and the Scheduled Castes in particular. If I were to use a metaphor, I would say the efforts of the Government in this direction are like the efforts of an inexperienced doctor, who with all the kindness in the world goes or rubbing ointment to the body of his patient when that body is suffering from blood poisoning. Now what is important is not where we are going or what we are doing. Progress, as Tolstoy said, lies in going in the right direction. I know that the Government has the best of intentions in the world. Government means well. But here I am reminded of a sentence I read the other day in the latest issue of the *Reader's Digest* and that sentence reads thus:

"If you mean well, but if you don't do well, you are just a fool."

Is the problem so very difficult? Those who have eyes must be able to see and hearts to feel must be able to feel. The crux of the whole problem of the backward classes is the problem of poverty. Now, in order to understand the implications, the full implications of this problem, it is very necessary once and for all to know the positive views on this point, of Gandhiji and Shaw, because I believe they summarise the whole problem very beautifully. Now, Gandhiji glorified the poor. He said that the poor were his very *Daridranarayan*. Now, this is in the saintly tradition of Saints like St. Francis of Assissi, who was wedded, as you know, to poverty. The Bible also has been telling us that the meek shall inherit the earth. But we know from experience that it is not the meek that inherit the earth, but it is the strong and the vicious who possess the earth. Now, Gandhiji's approach or view would have been most welcome had his followers—I do not just stop there—and his countrymen had something or a good deal of Gandhiji in them. Unfortunately, we have Gandhiji on our lips and something else in our hearts, and that is the whole trouble.

Look at the view of Shaw. Shaw considered poverty as a crime. Poverty meant to Shaw illness, disease, weakness, meanness, filth and the rest of it. And he said what we must attack is not ignorance, sin, suffering; we must attack poverty.

## [Shri Khardekar.]

By attacking poverty we attack all these other things. And a brilliant sentence of his is: "The crimes of a robber are the virtues of a financier." Now if we accept this view—as I think we as rational beings and knowing the problems of this country ought to—then it is very likely we will put an end to poverty. If we cannot put an end to poverty at least we will make the poor ashamed of their wretchedness and that will enable them to reform themselves. My submission is, if we are not able to offer a proper alternative, it is our duty to foster a revolution. Now the question may be asked: the Finance Minister may ask: How are you going to solve the problem of poverty? It is a huge problem. Well, I offer a few humble suggestions.

Now we have the Upper House at the Centre and in the States. Why not scrape them? Then we have these several Governorships. Why do you want them? I know constitutional changes may have to be introduced. But my point is: why should we be so much after the externals and the mere show of democracy? The essence of democracy and the basis of democracy lies in raising the standard of the common man and giving him dignity; the basis of democracy lies in giving proper education to the poor. Now, as has been said democracy without education is hypocrisy without limitation. So why should we go about with all the external paraphernalia of democracy without giving democracy what I may call the very soul of democracy.

Then, about Governorships. Now what a luxury they are? I do not mean to say the Governors are bad people. Take the case of Bombay. Mr. Bajpai, I know, would be a very valuable addition to the Cabinet Benches. But what is he doing in Bombay? Just vegetating, nothing else. Now, if I were to describe Bajpai's work in Bombay I would say that he is like an ineffective schoolmaster without his proverbial rod trying to teach in vain nine supreme duds. That is what he is doing.

Take the question of estate duty. I found an ominous omission of any reference to it in the Finance Minister's speech; but we have heard him clarify the position. But the trouble does not stop there. If you scrape those who are at the top, see that you

feed those who are right at the bottom. By making the overlord pay the underdog you will be doing something wonderful and that is poetic justice.

There is the question of zamindari abolition. We have been talking about it for long and loudly. Why not make it a fact all over India and see that the backward classes get priority? Then we are having so many river valley schemes and irrigation projects. Now those who are landlords round about are going to be immensely benefited. Can the Government not, if it has any sense of justice, as was claimed by my hon. friend who was speaking eloquently, reserve about 15 or 20 per cent. of the adjoining land for the Scheduled Castes? You cannot bring about enthusiasm and cooperation of the people by feeding them on words and phrases; you should feed them properly.

There is the question of prohibition. I will say something new and something different.

**Mr. Chairman:** The hon. Member has finished his time.

**Shri Khardekar:** My group, I am sure, would not mind.

Some States are indulging dogmatically in this moral luxury of prohibition. I will cut my observations short. The Prime Minister two years ago went to Poona and talked about priorities and values—presupposing considerable culture there. Two months ago the Finance Minister, in order to show a face-saving device to the Bombay Government, said: in view of the famine conditions in Maharashtra it is time for you to revise your policy of prohibition. One Minister not concerned with prohibition, not the Chief Minister—well, concerned with Forests, I do not mean he is a *jungli*—he said: we are not short of funds for famine relief and so on. I do not know. I am doubtful whether they are short of funds. But they are very short of something called the gray matter at the top. Now, my friend Khandubhai in Delhi and Morarjibhai in Bombay have been shouting at the top of their voice of the grand success that prohibition has been and their policy of prohibition has elected them. I do not know. I humbly say—I am a very humble man, as you know—the Desais of Bombay are a peculiar people, once defeated, twice proud.

Then, the expenditure on administration.

**Mr. Chairman:** I think the hon. Member has finished his time already and he should not try to make new points. So many people are anxious to speak.

**Shri Khadekar:** Then administration.....

**Mr. Chairman:** I will give him two or three minutes more.

**Shri Khadekar:** As regards administration, suppose all of a sudden the Ministers themselves, half of them really with their conscience awakened think that so many poor Harijans and backward class people are starving, and they tender their resignations. Would there be a crisis or a catastrophe? I think there will be much less confusion.

People have been talking about equality and I am told—if I am wrong I am prepared to be corrected—that the Prime Minister speaking at Nagpur a few months ago said: the Scheduled Caste people should feel ashamed of themselves, asking for special privileges; we believe in equality. Again, fantastic nonsense, to talk of equality between unequal. Let me quote Gandhiji: you cannot talk of equality between a giant and a dwarf. If you want to talk of equality between a giant and a dwarf, raise the dwarf to the stature of the giant. I will just give an illustration. I was a sportsman when a young man and sportsmanship still continues. Suppose a race is to be run by twelve athletes. Three of them are cripples and nine are hale and hearty, absolutely fit, like a fiddle. And these nine insist that the race must be an open one, no handicap, equality. And these three have not been made cripple by nature but by these remaining nine. And they want prizes to be given to the first two or three and so on. Naturally, soon after they start they reach the tape whereas these three remain just at the starting point.

If my words of warning—let not my voice be the voice of Cassandra which implies a curse—if my words have no meaning and if my talk has no value then I will have to agree entirely with the view taken by the Deputy-Speaker that this House is not a talking shop. If it were a talking shop then these words would have some value.

**Shri Syamnandan Sahaya (Muzaffarpur Central):** My first impression of

the Budget when I went through a portion of it was that it was a civilian's Budget and not a Statesman's Budget. It took account of the present but gave no indication of the future. It depended upon deficit financing, on foreign aid, on Pak payments or rather Pakistan payments, and on internal loans and took no account whatsoever of conditions of slump, of prices pegged high but no buyer, of unemployment growing—even according to the Finance Minister—in urban areas and, if I may say so, of accumulating stocks.

Our budgetary policy increases or decreases duties without in any way encouraging either the manufacturer or grower. It restricts or encourages imports on exigencies of the situation without having a planned programme. Then it increases railway fares in one year and postal rates in another.

These are factors which have to be taken note of by this House, the first elected Parliament of independent India, not only because of itself, but because of the fact that it has to set an example to those who follow. And I fear that history may have to record and posterity may say that ours has been the policy which is in biblical terms:

Oh Lord, peace be in my time,  
And after me the deluge.

A number of friends have talked about deficit financing. I shall also submit a few words in that connection. But there is one thing which, I think, is true of a nation as much as of an individual, which has not been considered to be good economic policy, and which is aptly described in Sanskrit, that is, go on borrowing and taking butter as much as you like.

**Shri Gadgil (Poona Central):** It gives you more energy, to work more.

**Shri Syamnandan Sahaya:** Friends of the Bombay Presidency say, it gives you more energy to work more. The whole question is if they took a little fish, more than a little butter, probably then they will be able to do even better!

This question of deficit financing comes up very prominently in relation to this Budget. Friends have also talked, and even the Finance Minister has said that this Budget has to be looked at from the standpoint of the Five Year Plan. All that is very good. There are two aspects of deficit financing. If the deficit

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financing is to be resorted to for the purposes of meeting your normal expenditure, that is, if there is a deficit between your recurring income and your recurring expenditure, including the recurring normal development expenditure, then, that deficit financing is definitely going to prove harmful. But deficit financing for purposes of developmental work, as we envisage not in all cases of the Planning Commission's Report but in many cases, that deficit financing has to be resorted to for a country like India. From this point of view I may make a suggestion for the consideration of the hon. the Minister of Finance. And that is that in framing the Budget it would be desirable to separate the two. As it is, if I am not mistaken, both the expenditure on capital developmental work and our normal expenditure have been put together.

**Shri Tyagi:** I think it is separate.

**Shri Syamnandan Sahaya:** Well, I have tried to find it, but I do not think so. I could not find it. Perhaps the hon. Minister in his reply will point it out to me. But the totality of expenditure under the different heads in the Budget is the same. I submit that they should have two separate Budget estimates, one for development expenditure which is not normal, the other the normal development expenditure plus the recurring income and recurring expenditure. I want to give this House an idea whether we are resorting to deficit financing for the purpose of our recurring expenditure or for the purpose of meeting capital development work.

It will be seen that the actual position this year is that we have had to wipe off all the balances and actually, as we had to keep Rs. 50 crores to meet our normal expenditure, we made certain provisions so that the balance in the Budget may come to about Rs. 50 crores. With regard to this, again I find that there are certain features of the Budget which ought to be taken into consideration. Firstly, we expect that about Rs. 18 crores from Pakistan by way of payments. I wish the Finance Minister every success in this endeavour but knowing as we do what has happened in the past, I feel very reluctant to accept this figure in the budget and lest there may be difficulties on this account, may I make a suggestion to the hon. Finance Minister

for his consideration? That is, in all Budget estimates—after all, it is budget estimates—it is not possible to lay down accurately, finally and positively which of these incomes will materialise and to what extent? But even so, we can generally presume which of these receipts are not likely to materialise? If that is so, and it happens almost in all Budgets, I would suggest that the income of which we are not sure, might be linked to avoidable expenditure. Otherwise, what happens? Generally in a big country, in a big province, expenditure goes on according to the estimated Budget but sometimes the receipts do not materialise.

**Shri Tyagi:** Does not my hon. friend feel that the debtor will know that the creditor is agreeing to postponement of his agreement?

**Shri Syamnandan Sahaya:** I do not know whether the debtor is really so unwise as not to know to what extent we are going to yield. That is a political matter and I am not going to join issues with my friend on this point but what I say is that there is no use presuming in a Budget that the other party is not wise enough. They can know exactly how the matter is. It is not my desire to point out that you should have made no provision for that. Please do not misunderstand me. The provision that you have made is a perfectly legitimate provision. All that I say is that you must have a certain idea of what are the likely receipts which may not materialise and you must link them with avoidable expenditure in your own mind. You need not put it in the Budget. As a matter of control over expenditure, it will serve you well. It is a matter which is useful, of course, in small budgetary considerations but I might say that it might be usefully tried even in Budgets like the one we are considering now.

While, as I said, there are certain features of the Budget which deserve consideration, there are other welcome features and the one for which the Finance Minister deserves appreciation of this House is the appointment of the Taxation Enquiry Commission and permit me to say, not merely the appointment of this Commission but the finding of the most suitable Chairman for that—Dr. John Mathai. I have no doubt this Commission will render very useful assistance to the Government and the people and will be able to level up the inequities

which are at present found in the taxation structure of this country.

Then, this reduction in jute export duty also, I think, is a welcome change but in this connection also I would like to say a few words. I hope the Finance Minister will appreciate this point—it is not in a spirit of criticism I am saying this—it is necessary that certain things should be brought before him. Now, you will appreciate—perhaps I do not know whether you are sitting on that side or on this side—what a hullabaloo was created on account of a large profit in jute business going out of the Government's hands and coming into private business. Now that stage has passed away. The stage has come when "there is again a little trouble. The jute business is in difficulty. You must reduce export duty, otherwise the jute is not going to be sold in your market"—that kind of thing. It does not speak well of the administrative efficiency and the administrative make-up of the Government. You should be able to know beforehand where and what type of reduction, assistance or increment ought to be made. We only do it when the business already passes our hands and then make some profit which sometimes gives less assistance. That is not the way of handling exports and imports in this country. I know we are all new to it. Even so, I think it is time that from our own experiences, we might be able to make some changes.

The income-tax exemption limit again is a matter which, I think, deserves the commendation of this House. The Government have also reduced import duty on certain important medicines like penicillin, etc.

With regard to the import duty on certain luxury goods, I suppose my friend who spoke before me quoted some references and he thought that perhaps it was not right that these duties should be increased. I suppose he only has read something of an English poet or author. I wonder whether, if he had been here, he would probably have appreciated but for the Finance Minister, I will make another quotation; in Urdu:

खुद जवानी है जवानी का शंगार  
और सादगी जेवर है इस सिर के लिए।

The hon. Finance Minister, I suppose, follows this principle which is

laid down in this poem and not the one which was quoted by my friend.

**Some Hon. Members:** Translate it.

**Shri Syamnandan Sahaya:** The gifts of God in youth are an ornament by themselves. Those who possess these do not need any artificial ornamentation. I will give you the whole version if you like a little later.

**Shri Tyagi:**

गालि १ में भी बुतों की है. मजा,  
एक हुनर है ऐब भा उनके लिए।

**Shri Syamnandan Sahaya:** I have to say a word about certain taxation proposals. I find that import duties on uncut and unset precious stones and pearls have been increased. I personally feel it is not the correct way to do. In the first place it will lead to a lot of malpractices. Any diamond set in gold will be called as not unset but as set. The same difficulty arises with regard to uncut. I think the policy in this matter should be that we should be able to have as many precious stones in this country as possible. Let me also tell my hon. friend, the Minister of Finance that these are hidden reserves of a country and there is no use trying to shut them off. I therefore request him to consider this matter very carefully.

With regard to raising of postal insurance costs, I think, that is not in my opinion, a correct policy because what will happen is this. This will mean more business for banks. People will send remittances through banks rather than through postal insurance. Your rates are now higher and I think it will be cheaper for people to send remittances through banks. I visualise a day when all remittances should be through post offices. In order to do that you must be able to keep the postal charges within a certain limit. I will therefore suggest to my hon. friend to give this matter a little more attention.

With regard to the relief granted to authors and artists, here again, I think, a complication has been introduced. The relief applies to cases where the work has been done in more than a year. Now the question is, who is going to decide whether it was done in one year or more than one year. Who is going to decide whether a particular work of art has taken more than a year or less than a year? Therefore, if you want to give relief, it should be such that they may be able to avail of it easily.

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In the matter of borrowings, I find that in the Budget, the Government have taken a great deal of credit for themselves. But a serious difficulty has been created. Perhaps, the hon. Finance Minister is aware that on account of the bank rates going up, the value of Government securities has gone down. The result is that we are not encouraging people to invest in Government securities. As soon as the bank rates were raised, it was desirable that this matter should have been given due consideration. I will therefore suggest that if the hon. Minister really desires to have more money by borrowings, then he should take into consideration seriously this aspect of the matter. As I have not got much time, I am not able to give you greater details in regard to this matter.

There is one other thing to which I would like to draw the attention of the Government, and that is with regard to a definite increase, and if I may say so, a not acceptable increase in civil administration expenditure. From the Budget figures of 1952-53, you will find that provision under this head was Rs. 55.98 crores, while in the Budget for 1953-54, it is Rs. 71.27 crores, which means an increase of nearly Rs. 15 crores.

**The Deputy Minister of Finance (Shri M. C. Shah):** There are many more items than what were there under the Rs. 55 crores head in 1952-53.

**Shri Syamnandan Sahaya:** I am just giving you the totals which you have given in the estimates. The same thing has happened about external affairs also. The expenditure in 1952-53, was Rs. 3.97 crores, while now it is estimated to be about Rs. 532 crores. Even in the Finance Department, which ought to control other Departments and set an example to them, the expenditure has gone up from Rs. 1.14 crores to Rs. 1.42 crores.

I have not got much time to go into these matters in detail, but I shall certainly like to draw the attention of the Finance Minister to some of these things, and particularly to the fact that they have been accepting loans from the International Bank at very high rates of interest. In one case, the rate of interest is 4½ per cent. while in another case, it was 4⅓ per cent. I would like the Government to consider what reaction it is going to have on the money market in this country, and whether any profit-

table development work could be carried on with success and with profit at this very high rate of interest.

**Shri Dabhi (Kaira North):** While rising to congratulate the hon. Minister on presenting what he himself the other day said a very innocuous Budget, I would like to submit my views with regard to some important matters.

First of all, I would take up the question of Government's policy in regard to food control. From the announcements made by Government from time to time, it seems that their policy is firstly to continue control at strategic points, to remove the irksome features of control and to allow relaxations of controls subject to their continuance at strategic points. In pursuance of this policy, practically in all States, the ban on the movement of foodgrains within the State has been removed, and statutory rationing has been confined only to very big cities like Calcutta. But unfortunately, Bombay is the only State where the strictest control still continues. The hon. Food Minister has often said on the floor of this House that the present food policy of relaxation of food controls has been very successful, and that the overall food position also is very satisfactory. Under these circumstances, I would appeal to the Government to advise the Bombay State Government to remove the controls on foodgrains, except in the four big cities of Bombay, Ahmedabad, Sholapur and Poona. Even if that is not possible, I would suggest that at least statutory rationing should be removed from all the towns in the rest of the State, except these four cities, and wherever necessary, fair price shops should be opened. We have often heard the Prime Minister and the Food Minister saying that though they want to continue the controls of foodgrains at strategic points, they want to remove all the irksome features of this control. Whatever may be the position with regard to the other States, I understand that practically all the irksome features of this control on foodgrains have been removed, but unfortunately not in the Bombay State. In Bombay State, as I stated a little while ago, the strictest control still continues, even in small towns. In the first place, there is even inter-village ban on the movement of foodgrains. Statutory rationing is still continuing in all the towns having a population of 20,000 and more. And

do you know, what kind of rice and wheat we get at these ration shops? The wheat that we get at these shops is that red Australian wheat. Those who have eaten the chapatis made out of this wheat know that it always causes disturbance in the stomach.

**Shri Syamnandan Sahaya:** Serious.

**Shri Dabhi:** Do you know what kind of rice we get at these shops?

**Shri Syamnandan Sahaya:** Third class.

**Shri Dabhi:** Recently, we received at the ration shops rice which takes double the time normally taken by the ordinary rice for cooking. Moreover, after this rice is cooked, it gives such a bad odour.....

**Mr. Chairman:** May I bring to the notice of the hon. Member that he is criticising certain things which are within the exclusive powers of the State Government, and they are not here to reply to those points. It will be better to confine the discussion to the Budget, and its proposals.

**Shri Dabhi:** My point is that the policy has been laid down by the Centre, and if good foodstuffs are supplied, then there would be no difficulty at all. While such foodstuffs are supplied, which are not good, and at the same time the restrictions are so irksome, that even one pound of rice or wheat is not allowed for personal consumption, then we are put to a lot of difficulty. So, my request to the Government is that anyhow they should advise the State Governments to see that these irksome controls are removed. At least some rice or wheat for personal consumption should be allowed to be brought into the rationed areas. That was my only suggestion on this point.

In the Five Year Plan, there is a chapter on *khadi* and cottage industries. The Plan says that *khadi* and other village industries have a central place in the rural economy of the country. With regard to *khadi* we know that a Bill has been brought forward in this House to levy a cess on mill-made cloth with a view to encourage *khadi* and other cottage industries. Also a *Khadi* and Village Industries Board has been established for the encouragement of *khadi*. I am of the opinion that, if the Government really want to encourage *khadi*, the first thing they must do is not to purchase any of their cloth requirements, even for the uniforms

of the police and the army except from *khadi* so long as tolerably good *khadi* is available, without minding the cost of it. Otherwise, we are not going to give real protection to *khadi*. From the several indefinite and uncertain replies which I have received on the floor of the House from the Government, it seems that even though at present lakhs of yards of *khadi* are still lying unsold in the country, and lakhs of spinners are lying idle, Government are not purchasing any *khadi* worth the name, though their requirements may reach several lakhs of yards. Unless Government themselves set an example to other people by buying all their requirements in *khadi* they are not going to give real help to *khadi*.

With regard to the village *ghani* oil industry also, in the Five Year Plan, it has been stated that they want to give as much encouragement to the *ghani* oil industry as possible. Not only that. The Planning Commission has recommended that the Government policy should be to restrict the production of edible oils to the *ghani* industry and the non-edible oil's to the mill industry. I was very much pleased when I read those recommendations. But my surprise was very much more when I read the other day in the new volume regarding Industrial programme of the Government, that the production of *vanaspati*, which is only an euphemistic name for solidified oil, which is far inferior to fresh oil, and which is often adulterated, is to rise from 153,000 tons to 300,000 tons at the end of the Five Year Plan. I do not know what the real policy of the Government is.

Lastly, I want to touch one point, that is, with regard to prohibition. I did not want to say anything about it. But, in this House some hon. Members have said that the Bombay prohibition policy has failed. I say that that is not a fact. It was stated in the papers that even the Finance Minister hinted that the Bombay Government should scrap the prohibition policy. Anyhow what he said meant in other words that this policy should be scrapped. I do not know what prompted the Finance Minister to say this. I want to say only one thing. Under article 47 of the Constitution, it is enjoined upon the State itself to bring about prohibition. I do not know if any responsible Member of the Government or of Parliament can, so long as that article is in our Constitution, say anything against this. Only one word and I have finished. I have no time to show to this House-

## [Shri Dabhil]

that this policy has been very successful, at least in the Bombay State. With your permission, I would only read one sentence from today's *Hindustan Times*. I am reading from the Bombay News Letter, which says:

"A village near Bombay made history during Holi. Instead of contenting themselves with colour and pyrotechnics, villagers completed on that day a programme of constructive activities they had launched upon earlier in the year. It is interesting to learn that the people are Adivasis, who in earlier years used to forget themselves during Holi in their liquor. This year they made rapid progress on that day in the construction of three roads through jungles to link with the main Bombay-Agra Road."

I make a present of this to those who, like my hon. friend Mr. Khardekar, are under the impression that prohibition has failed in the Bombay State.

**Shri N. R. Naidu (Rajahmundry):** Last year when the first Budget was presented to this Parliament, Speaker after speaker criticised the Budget. All that criticism was brushed away in one statement by the hon. Finance Minister, namely that it was based on a different ideology and that the Government was wedded to a different economy and as such, it should not be viewed in that light. In the other House while winding up the debate, the hon. Finance Minister referred to the same thing and said that this Budget should be criticised only with reference to the Five Year Plan because it is only an instrument of the Five Year Plan. A primary feature of this mixed economy is the Five Year Plan. As this Budget is only an instrument of the Five Year Plan, it should only further the successful implementation of the Five Year Plan. The question is this. From this Budget it is clear to the minds of the people that this Government is not inclined to favour the common man and that its sympathies are more with the business sectors of our country. If they are interested in getting the support of the businessmen, capitalists and foreigners for the successful implementation of the Plan, we have nothing to say in the matter.

But if they want public co-operation, co-operation from the common man, from the working people, for the successful implementation of the Five Year Plan, then this policy will not produce the necessary psychological

effect to get that co-operation. After all, when Mahatma Gandhi took up the salt tax and electrified the nation into a revolt against the former rule, it was not because he felt that the salt tax was an unbearable burden on the people, but because he expected that this would produce the necessary psychological effect to canvass the support of the working classes as well as the middle class peasants. So even our Finance Minister, I feel, has been hesitating to revive this tax solely because of that fear. What we have to impress upon the people is that this Government is trying to do something for the common man. The nearest way of approach to the common man is through the 'stomach'. Every day brings in its wake news of the closing down of factories, retrenchment in commercial and other undertakings and eviction of tenants from agricultural lands. Unemployment has been highly rampant in all parts of the country. At a stage like this the present Budget does not deal with this problem. It visualises that there will be only a five million increase in unemployment. But according to an economist of the British Labour Party, who has been here doing some research on the subject, there are 50 million unemployed people in this country and normally the number of unemployed among the working classes will be about 25 million by the end of five years. So the primary object of Government should be to somehow or other wipe out this unemployment problem. The policy of the Government could easily be seen—that they are not for doing any good to the lower income groups. When some of us advised that the salary of such of those people who are paid over a thousand rupees should be reduced, the hon. the Finance Minister said that it would only give an increase of Rs. 1/8/- for the lower paid people, and that was merely a distribution of poverty. That is the type of attitude that the Finance Minister shows towards the low-paid and lower income groups. If this is the attitude that the Government shows, it will not produce the necessary psychological reaction among the masses and the masses will think 'here is a Government which favours the capitalists more than the common man' and as such the necessary co-operation would not be forthcoming for the successful implementation of this Five Year Plan and it would necessarily be a failure at the end.

After all is said and done, the Five Year Plan is bound to do some good

to this country, provided there is public co-operation. That is a feature admitted even by the Government.

Another important fact about this national Plan is that it is a pity to see party politics playing havoc with some of our developmental works. I need only refer to the Ramapadasagar and Nandikonda projects to illustrate my point. The Nandikonda project was recommended by expert opinion. The people were very enthusiastic about it and it does not require as much money as some of the other projects, while the benefits accruing from it would undoubtedly be great. And yet during the period of these five years we will only have further investigations on that project, and not an accomplished project!

Then take the Ramapadasagar project. It was thanks to the machinations of the Madras Government that the figures of the Ramapadasagar project were bloated up so high as to scare away the Central Government from implementing it and ultimately it stands shelved today while projects which have been taken up much later are almost nearing completion.

So in dealing with this, the Government should impress the people of India that they are not partial and then only the people will come out enthused to give full co-operation. But things like this would prove beyond doubt that the Government have been partial towards certain areas. Certain States are likely to get their things done because the only fortune they have is that some Ministers hail from their places. For example, I know there was a proposal to build a bridge over the Godavari in my constituency at a place called Alamur. It was started in 1949, and it has only been just begun even now! Whereas a bridge over the river Palar very near the village home of Shri Alagesan is nearing completion even though the water flows in that river only once or twice in a year. For a perennial river like Godavari which cuts off a population of about seven lakhs from the mainland, a bridge was thought of and its foundation was laid by the then Revenue Minister of the State and yet what is the result? Even a beginning has only been made so far.

Instances like this clearly prove that Government are partial with respect to certain areas, and so long as this partiality is there, the result is that the support of the people will not be forthcoming, because they will not be enthused to work.

Then so far as deficit financing which has been resorted to by our Finance Minister is concerned, it must necessarily lead to inflation, and inflation means high prices, and without a corresponding rise in the incomes of the lower income groups it would only add to the common man's miseries. If there are no controls at a time when there is deficit financing, it would be almost impossible for these people to carry on. Particularly controls on merely essential commodities like rice, wheat and millets are not sufficient. You do not just eat rice and be satisfied. You must also take into consideration such other things which are absolutely necessary for ordinary living. There must be pooling of all these necessities and there must be a uniform control. I know, for example, a rice-growing man was forced to sell his paddy at a controlled rate, while every other commodity that is necessary for making food shot up 300 to 400 per cent. at one time. Mere introduction of control of rice would not be of help to the people. All these commodities must be pooled and uniform controls will have to be introduced when the Government resort to deficit financing.

Then much is said about prohibition. I come from a province where prohibition is being enforced to the satisfaction of the Government, but not to the satisfaction of any onlooker. You have merely to tap at the back of a prohibition officer for getting the necessary quota of arrack. You can stand in the street and shout for it and you get your arrack. That is the way in which prohibition has been successfully working in our State of Madras!

Another thing about this prohibition is that first of all, it is an ideal. We should think of an ideal only after knowing how to live realistically. You cannot attempt to run when you do not know how to walk. We in our State have not even been able to stand with all the crises in our economic affairs. So, we should think of ideals like prohibition only when we have learnt to live.

**Shri Nambiar (Mayuram):** I would like to make a submission, Sir, that in the whole Budget discussion, from the Communist Group only one Member has been called and no other.

**Mr. Chairman:** I think that if every Group wants one speaker every day it will not be possible. All that is possible is being done. I will explain the position as I understand it. There are so many independent people, they also have a legitimate grievance that

[Mr. Chairman]

they do not get a chance if the Parties always insist that they should have their 'pound of flesh' as I would call it. Then naturally the main trouble is that there is not enough time to accommodate all.

**Shri V. P. Nayar** (Chirayinkil): But, Sir, it has been the practice to give a chance to a speaker from our Group every day, even in the discussion on the President's Address.

**Mr. Chairman:** I do not think I have been unfair to anybody. I will call Dr. Sinha.

**Dr. M. M. Das** (Burdwan—Reserved—Sch. Castes): On a point of information, Sir. The other day, the Deputy-Speaker said to one of our Members, Ganpati Ram that he was not called because the Whip of his Party did not put his name. Now, Sir, I would like to know what is the procedure that is followed here for calling Members of the Congress Party, whether it is taken from the list that has been submitted by the Chief Whip of the Congress Party or whether it is the discretion of the Speaker or Chairman to call Members of the party whomsoever he likes.

**Mr. Chairman:** As I understand it, it is for the different Parties and Groups to make suggestions and it is for the Speaker or Chairman, whoever it may be for the time being, to arrange the debate in the House and I think, in practice, to stick fastidiously to certain rules, in my opinion, is not likely to succeed. But, generally speaking, we have to follow that in such a way that all sections and different views are represented in the House. I think that should be the correct attitude so far as I can see. I call Mr. Lingam.

**Dr. S. N. Sinha** (Saran East) rose—

**Mr. Chairman:** I called Dr. Sinha first but I am sorry he was not there. I then called Mr. Lingam.

**Dr. S. N. Sinha:** I stood up, Sir.

**Mr. Chairman:** I have now called Mr. Lingam.

**Shri N. M. Lingam** (Coimbatore): I consider it my great good fortune that when I should rise to speak the hon. Finance Minister and the hon. Minister for Revenue and Expenditure happen to be here because it is not always that these two are present

when the Budget discussion goes on in this House.

The Budget has been described variously as a 'Civilian's Budget', as a 'bureaucrat's Budget', as an 'economist's Budget' and not a Budget of a 'humanist', which has in it romance and poetry. My own view of the Budget is that it bears the true impress of the personality of the Finance Minister. The Finance Minister, for all appearances, is prosaic and unassuming. So, also the Budget for all appearances may look prosaic but it contains at least as much poetry and romance as the Finance Minister possesses in himself.

**Shri Syamnandan Sahaya:** Please repeat it; we did not hear you properly.

**Shri Tyagi:** No, Sir, we have heard him.

**Shri N. M. Lingam:** Another reason for my elation at this hour is that I was going to confine my remarks mainly to the Budget as related to the financing of the Five Year Plan. All the same, I cannot help making a reference to the portion in the Budget which has been the subject of much controversy, namely, the portion relating to deficit financing. Speakers have said already that deficit financing is not a new thing; that it is part of the normal budgetary procedure when the economy of the country is sound. From the Budget we see that the economic life of the country shows healthy trends. The balance of payment position has improved, our production has improved, prices have come down and attained a measure of stability and the food position is also showing signs of improvement. But, all the same, I do apprehend that deficit financing beyond a certain limit may jeopardise the financing of the Plan in pursuance of which such financing has been resorted to. My apprehension is based on the following grounds. In the first place, the Finance Minister has taken credit for the realisation of about 18 crores of rupees due from Pakistan to India—I think, it would be safe to assume that this debt is not realisable in the foreseeable future.

The Finance Minister has proceeded on the assumption that the States will play their part in raising the necessary revenue for financing the Five Year Plan. But experience has shown that—and the Finance Minister himself admits it—the States' efforts

have not matched their keenness in this regard. And judging from the conditions of scarcity, conditions of unemployment and other near-famine conditions obtaining in the States and also, considering the apathy of the States to raise revenue by levying new taxes as revealed by the Budgets of the various States for the year 1953-54, it looks as if our hopes of the States raising the expected finances in furtherance of the Five Year Plan are rather bleak. This is the real cause for misgivings with regard to the financing of the Five Year Plan.

With regard to our own ability itself, it looks as if it is not going to be well with the finances of the Government of India having regard to the international conditions. The Special Correspondent of a well-known paper cables from London, after the presentation of the Budget about the negotiations that are now going on between the U.K. and the U.S.A. regarding questions like the convertibility and international trade. This is what he writes:

"Whatever may ultimately come out of the Anglo-American economic talks which are due to begin today in Washington, there are indications that expert opinion here is more and more inclining to the view that there may be no escape for Britain from further devaluation and reduced consumption. This is not only implicit in much of the discussion that has very largely occupied and to which the *London Times* has been lately giving space in its correspondence columns but is brought out very plainly by two authorities in this field whose views have just been published."

So, it looks as if we are going to face another devaluation, in spite of what the Finance Minister has said that in the devaluation we have already done *prayaschitta* for all our financial transactions in the past. We do not know how far this devaluation, if it comes as experts say it would, will affect our balance of payments position.

Then again, although it is claimed that the prices have shown a downward trend, that they have attained a measure of stability, still it is too early to predict that prices are sufficiently low or stable to warrant deficit financing on the scale envisaged in the Budget. I hope the Finance Minister will allay these misgivings, or take steps to see that the finances are not allowed to be impaired by these con-

siderations which obviously were not in existence when the Budget proposals were being framed.

I now come to the Five Year Plan. It has been said that the Budget has been prepared with the background of the Five Year Plan, and that the Finance Minister is keen on increasing the tempo of expenditure on the Plan, so that it may proceed according to schedule. Much has been said against the Plan not only in this House but outside, but the fact remains that the Plan is the only channel through which the enthusiasm, the talent and the resources of the country can be mobilised for the welfare of the nation. It is clear that in a hopelessly under-developed country like ours, the Five Year Plan is only the beginning of a long era of planning, and it is necessary that we look as far ahead as possible, so that we may gear the whole economic life of the community to financing not only this Plan but future Plans that are under contemplation. The unfortunate position of an under-developed country is that while priorities have to be given to the development of the nation in certain fields, the development in other fields of national life cannot be neglected. Other aspects of national life also cry for solution. Every department of national life has to be attended to. We have to advance in all fields; food production; industrialisation; uplift of scheduled castes and scheduled tribes; education; health; and so on and so forth. It is this need to attend to all aspects of planning in the national life that to some extent lessens the value of the Plan. It lessens the effectiveness of the Plan. The only way to succeed is, not to be dismayed by the stupendous problem posed before us, but to proceed as best as we can with the implementation of the Plan. The *sine qua non* for such implementation is, it will be agreed, that we should create the necessary atmosphere, the necessary enthusiasm in the country. There are two ways of doing this. One is to harness the manpower resources of the country by compulsion and the other is to persuade the people to agree to voluntary effort to successfully implement the Plan. We have chosen the line that we should have this Plan executed by the willing co-operation of the people, and this can only be achieved by creating a sense of urgency, a sense of enthusiasm, a sense of crisis in the country. Not all the pamphlets, not all the booklets, not all the propaganda operating from New Delhi or from the headquarters of the States, will enable us

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to rouse the masses to a supreme endeavour to see the completion of this Plan. What is necessary is that we should carry out a pruning and streamlining of the administration from top to bottom. We should avoid waste and unnecessary expenditure in every department in the machinery of Government. Individually, such economies may be negligible, but collectively they will be considerable and psychologically they will have a tremendous effect on the people as a whole.

Then—it is not for the first time that this proposal has been put forward—we cannot afford the luxury of having these Upper Chambers. The existence of Part C States is an anachronism and they should go. Most of these Part C States are smaller than talukas, or districts, and it is fantastic that we should have all the paraphernalia of a full-fledged legislature, a Lt.-Governor or a Chief Commissioner.

[MR. DEPUTY-SPEAKER in the Chair]

We can effect economies in other fields also. For instance, Government have launched the formation of the Andhra State at present. Undoubtedly, there is a case for redistribution of the States having regard to linguistic affinity, administrative convenience and economic viability. It was thought that the Andhra State would be the easiest to form having regard to these considerations, but as we all know, it has confronted the Government with exceptional and unforeseen difficulties. So, I wish to impress on this House as well as on the Government that if it is found as a result of this problem of creating an Andhra State that more problems are going to be created, it is better to shelve the question than to proceed with the formation of the State itself. With regard to the formation of other States on a linguistic basis, I would most earnestly plead that the whole question may be put off for another ten years, so that, meanwhile, the freedom of the country may have been consolidated and the Plan would have been implemented successfully.

With regard to the implementation of the Plan itself, I want to narrate one or two instances of experiences which I had at the district level. Without drastic changes in the administrative machinery, it is impossible to execute the Plan at the lower levels. To me, it appears that planning should have been commenced

from the bottom upwards. At any rate there should have been three tiers: first, the district level; then the State level; and lastly, the Central level. Each should have its own resources. Unless there is devolution of power to the village, to the district, etc. with attendant resources, it is impossible to direct the implementation of the Plan from the Centre. Government have, in the Plan, suggested some changes in the administrative machinery to implement the Plan. They have formed what are called planning boards in the districts, but from my experience of the working of these planning boards I find that they serve no useful purpose. They have neither the initiative nor the power to do anything in furtherance of the Plan.

In my own district, there are one or two hydel schemes, but however much I try to rouse the people to co-operate with the implementation of the schemes, all my efforts fall flat, because they simply do not know what on earth they have to do with the hydel schemes. There are the engineers; there are thousands of labourers working; and there are the resources of the Government. Similarly, I cannot expect an individual in U.P. to enthuse over the irrigation project in Tungabhadra. Such being the case, unless the Plan is worked so comprehensively as to affect the lives of the people in India as a whole, it will not enthuse the public, or generate co-operation from them. The reason for the apathy and indifference of the people is that they do not feel that the Plan affects their daily lives. In this connection I would lay more emphasis on the community projects aspect of the plan to begin with, as it affects the day-to-day life of the people. If the emphasis shifts to the villages, if the community project portion of the Plan is given added impetus, public co-operation will be forthcoming for the entire Plan.

I have to say a great deal more about the Budget, but the time at my disposal is so short that it will not be possible to do justice to it. As I said, the need of the hour is consolidation of power, organisation and co-ordination of the will of the people of India and to the extent the Budget does not bear impress of this urgency, I must say the Budget is defective. The Finance Minister has said in the concluding portion of his Budget speech:

"It requires as much of inspired, informed and understanding

leadership as a sense of discipline, a co-operative attitude and a spirit of sacrifice in the interest of the common good on the part of the community."

This is the crux of the whole matter. The spirit of sacrifice is nowhere to be seen in the Budget. Unless the spirit of sacrifice is introduced and practised throughout the country on a national scale, I am afraid the successful implementation of the Plan cannot be achieved.

**थी पी० एन० राजभोज (शोलापुर—रवित—अनुसूचित जातियां) :** आज बजट पर बोलते हुए कई लोगों ने हमारे अछूतों के बारे में बहस की है और लेबर भी दिये हैं। लेकिन मेरे स्थाल से हम लोगों के लिए जो कुछ काम हो रहा है वह अच्छे दिमाग से, अच्छी दृष्टि से नहीं हो रहा है। हम लोगों की सरक से जो रिप्रेजेंटेटिव्स (representatives) हैं वह अलग अलग नारे लगाते हैं। हमारे आर्थिक सवाल के बारे में अभी तक कांग्रेस ने कुछ नहीं किया है। और बहुत से बिल पास किये हैं जैसे कि डिसेबिलिटी बिल (Disability Bill) पास किया है लेकिन जब हम अपनी नौकरी चाकरी के बारे में जो कुछ सवाल करते हैं, कुछ मांग करते हैं तो हम को कुछ न कुछ जबाब दे कर दबा दिया जाता है। नागपुर की दलित कान्फेंस में जब हमारे भाई जगजीवन राम जी अध्यक्ष थे उस समय नेहरू जी ने कहा था कि अछूतों में नौकरी चाकरी के मामले में जातिवाद नहीं होना चाहिये। मैं कहता हूं कि अगर देखा जाय तो मालूम होगा कि जितने ऊंचे ऊंचे अफसर हैं वह सब ऊंचे वर्ग के हैं। लेकिन जब हम अपने लिए कुछ बात कहते हैं तो हम को जातिवादी कहा जाता है। इस देश में हम अछूतों की संख्या पांच करोड़ से ज्यादा है। उपाध्यक्ष महोदय मुझे यह कहते हुए शर्म लगती है कि जिस कम्युनिटी (community) में मैं पैदा हुआ हूं उस के प्रति अभी भी देश में छुआछूत मौजूद है। कानून तो आप ने बना

दिया है लेकिन वह अमल में नहीं आता। हम इस के लिए आवाज उठाते हैं। लेकिन जब से कांग्रेस की गवर्नरमेंट बनी है तब से हम को दबाया जा रहा है। अगर हम बोलते हैं तो कहते हैं कि तुम कांग्रेस के खिलाफ हो। क्या हम देश के दुश्मन हैं? हमारी आर्थिक दशा खराब है। हमारा दरजा ऊंचा होना चाहिए। उस के बारे में कुछ नहीं हो रहा है। मैं आप को बताना चाहता हूं कि आज देश में ईसाई हैं, मुसलमान हैं, हिन्दू हैं, और इस में भी छुआछूत फैली हुई है। इस के साथ ही गवर्नरमेंट ने एक नई छुआछूत पैदा कर दी है। उन्होंने बैकवर्ड क्लास (backward class) और शिड्यूल ट्राइब्स (scheduled tribes) कायम की है। बैकवर्ड क्लास के लिए छुआछूत नहीं है लेकिन उन को भी इस में मिला दिया गया है। मैं हरिजन नहीं कहलाना चाहता। लेकिन जब तक इस देश में छुआछूत है और हमारी आर्थिक दशा नहीं सुधरती, और हम को हिन्दुओं के बराबरी का दर्जा नहीं मिलता तब तक हम अछूत रहेंगे। हम लोगों में से जो लोग यहां बैठे हैं वह तरह तरह के नारे लगाते हैं। कुछ लोग ठीक बात बोलते हैं, कोई प्रतिकूल बात बोलते हैं। लेकिन हमारा कहना है कि जहां तक अछूतों का सवाल है उन को बराबरी का दरजा नहीं मिला है। एक बैकवर्ड क्लास कमीशन बनाया गया है। हमारी कम्युनिटी में ऐम० ए० हैं, पी० एच० डी० हैं लेकिन उस का अफसर सर्वण हिन्दू को रखा गया है, जिन लोगों को दर्द है कि जितनी अच्छी तरह से उन के जाति के लोग काम कर सकते हैं दूसरे नहीं कर सकते। इन अफसरों में कुछ अच्छे भी हैं लेकिन जहां तक ही सके बैकवर्ड बोर्ड के लिए हमारा बैकवर्ड क्लासेज का ही अफसर रखना चाहिए। आज कांग्रेस के हाथ में पावर है। वह जिस तरह से चाहती है हम की दबाती है। यहां कई पार्टियों के लोग हैं। जब तक आप उन सब

## [ श्री पी० एन० राजभोज ]

को कानफिडेंस (confidence) में नहीं लेते तब तक यह केवल शो ही है। पांच वर्ष के लिए हरिजनों को यह अलग अधिकार रहा है। मैं पूछता हूं कि पांच वर्ष बाद अछूतों का क्या होगा। पंडित नेहरू हमारे देश के प्राइम मिनिस्टर हैं। वह अछूतों के बारे में बोलते नहीं हैं। वह साउथ अफ्रीका (South Africa) के लोगों के बारे में बोलते हैं। मैं समझता हूं कि हमारे देश में हर एक गांव में उन को साउथ अफ्रीका मिलेगा। दहां अछूतों की बरितदां अलग हैं। वह साउथ अफ्रीका के लिए रोते हैं, फंड जमा करते। दूसरी तरफ रिफ्यूजीज (refugees) का स्वाल देखिये। उन के लिए करोड़ों रुपया चंच करते हैं लेकिन हम हजारों वर्षों से दबे हुए हैं, हमारे पास मकान नहीं, जमीन नहीं, हमारे लिए सैनीटेशन (sanitation) नहीं हैं, नौकरी चाक री में हमारा ठीक रिप्रेजेंटेशन (representation) नहीं है, लेकिन हमारी हालत सुधारने के लिए कोई काम नहीं हो रहा है, कोई यूनीफार्म पालिसी (uniform policy) नहीं है। रिफ्यूजीज को मकान मिल गये, नौकरी चाकरी में उन को प्रिफरेंस (preference) दिया जाता है, लेकिन हम जो हजारों वर्षों से गुलामी में पड़े हुए हैं हम को प्रिफरेंस ठीक नहीं दिया जाता। हम को भी बराबरी का दरजा मिलना चाहिए। हम लोगों को कानफिडेंस में लेना चाहिए। हम लोगों ने देश को बचाया है, हम देश को बिगड़ा नहीं चाहते लेकिन हमारी हालत अभी तक ठीक नहीं हुई है। आप कोरिया की बातें करते हैं, दूसरे देशों की बातें करते हैं। लेकिन हमारे पास धर नहीं है, हमारे पास पानी नहीं है और हमारी आर्थिक स्थिति ठीक नहीं है पर हमारे लिए आप कुछ नहीं कर रहे हैं। हमारे लिए कोई प्रावीजन (provision) नहीं

किया जाता। हम चाहते हैं कि हम लोगों में कम्पलसरी एजूकेशन (compulsory education) होनी चाहिए।

बम्बई की सरकार ने शाराब बन्दी की है। इससे प्रति वर्ष १५ करोड़ डलपये का नुकसान हो रहा है। और धर धर में शाराब बन रही है। कुछ कांग्रेस के एम० पी० कहते हैं कि राम राज्य हो रहा है। यह झूठी बात है। आप मेरे साथ चलिये और जांच कीजिये तो आप को मालूम होगा कि हर गांव में दस दस, पांच धर पीछे शाराब की भट्टी है। ऐसा झूठा प्रचार करने से देश का भला नहीं होगा। आप को सच बोलना चाहिए। गांधी जी सदा सच से काम लेते थे, आप को भी सच से काम लेना चाहिए। मैं नहीं चाहता कि सारे लोग शाराबी बन जायं लेकिन इन चार पांच सालों में हम को ६०,७० करोड़ का नुकसान हो गया। अब बम्बई राज्य में अकाल पड़ रहा है। शोलापुर और दूसरे जिलों में अकाल बहुत है। हमारी गवर्नरमेंट थोड़ा बहुत कर रही है। आज हमारे महाराष्ट्र, गुजरात और करनाटक में लोगों की स्थिति बहुत खराब है उन के लिए कोई अच्छी तरह से काम नहीं हो रहा है। वहां के लोगों की नौकरी और रोजगार के लिए कुछ ठीक काम नहीं होता है।

मैं एक और बात बताना चाहता हूं कि वहां अछूतों को हिन्दुओं से फसल में से अनाज मिल जाया करता था। लेकिन जब हिन्दुओं के खेतों में कुछ हुआ ही नहीं तो अछूतों को क्या मिल सकता है? उन की हालत बहुत खराब है। इसलिए मैं गवर्नरमेंट को बताना चाहता हूं कि जो बड़े बड़े अफसर हैं और मिनिस्टर हैं वह तो बड़े बड़े लोगों के साथ जाते हैं, पाटियां लाते हैं, हवाई जहाजों में घूमते हैं और दो तीन दिन दोरा कबके आ जाते हैं।

अभी राम मूर्ति कमीशन गया था । वह शोला-पुर में गये । वहां बड़े बड़े आई० सी० एस अफिसर मौजूद थे । अगर वे देहत में जाते और देखते कि लोगों को पानी की, खाने की, मकान की क्या तकलीफ है तो उन को सही हाल मालूम होता । बड़े बड़े कमीशन बनते हैं, ऐलाउंस लेते हैं और गरीबों की तरक्की के लिए कुछ नहीं करते हैं । इसलिए मैं, उपाध्यक्ष महोदय, यह कहना चाहता हूँ कि मुझे तो ऐसा मालूम होता है कि यह राम राज्य नहीं है, राक्षस राज्य है ।

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** This is temporary. Ram Rajya will come later.

7 P.M.

श्री पी० एन० राजभोज मुझे इस के लिए बड़ा दुख मालूम पड़ता है । राम राज्य में भी एक शम्बूक नाम के अछूत को इसलिए मार डाला गया था कि वह तपस्या करता था । तो वैसे इस जमाने में जो कुछ हो रहा है यह मेरे स्थाल से ठीक नहीं है । इस बास्ते हम लोग अपोजीशन (opposition) के विरोध करते हैं और आप को बोलते हैं । हम लोगों को तो कहा गया है कि विलायत में अपोजीशन के लोगों को तनख्वाह मिलती है और उन की बात गवर्नरमेंट बाले मानते हैं । हधर यहां अपोजीशन बालों को जेल में डाल देने की कोशिश करते हैं, यह क्या बात है ?

**पंडित ठाकुर दास भार्गव (गुड़गांव) :** अपोजीशन बालों को यहां भी तनख्वाह मिलती है, सब को मिलती है ।

श्री पी० एन० राजभोज : वह तो मालूम है, यह तो संशन (session) में अलाउंस (allowance) मिलता है । आजकल जो कुछ हम कहते हैं उस में मिसअंडरस्टैंडिंग (misunderstanding) होती है । हर बात में, नौकरी के बारे में, मकानों के बारे में, जो कुछ हम बात कहते हैं उस पर अगल

नहीं होता है । उपाध्यक्ष महोदय जी, मैं आप से प्रार्थना करता हूँ कि यह जो काम हमारे लोगों के बारे में कुछ नहीं होता जिन के बारे में मैं हर बत पार्लियामेंट में बोलता हूँ, बैकबैंड क्लास कमीशन का काम ठीक नहीं है, वह कमीशन सिर्फ कांग्रेस पार्टी का है । २५ पर सेट जमीन गांव में पड़ी है, लेकिन वह मिलती नहीं है, यह चीजें नहीं होनी चाहियें । जमीन के लिये अप्लाइकेशन (application) देने को जावेंगे तो शरणार्थी को मिलेगी, फिर दूसरे नम्बर में बैकबैंड क्लास बाले को मिलेगी, तीसरे शिड्यूल ट्राइब को मिलेगी और तब हम को । यह क्या हो रहा है ? तो पहले जब तक देश में छुआछूल का सबाल और आर्थिक सबाल ठीक नहीं होता तब तक देश की हालत ठीक नहीं हो सकती । यह हमारे कम्युनिस्ट (Communist) भाई बैठे हैं । हैदराबाद में क्या है ? हम लोगों के पास जमीन नहीं थी, तो उन लोगों ने कहा कि चलो, आवो, हम जमीन देंगे । तो कुछ दे दी होगी । तो मैं आप से कहना चाहता हूँ कि यही हालत रही तो वह दिन आने वाला है कि सब कम्युनिस्ट हो जावेंगे । मैं तो नहीं चाहता, हमारे जो आइडियाज (ideas) हैं उन में हम तो अभी भी चाहते हैं कि लोकशाही की पदति होनी चाहिये, ऐसा ही हमारा स्थाल है । ठीक कार्य न हुआ तो हम लोग मजबूर हैं ।

**एक भाननीय सबस्य :** सब हालत बदल जायगी ।

श्री पी० एन० राजभोज : बदल जायगी तब मैं आप के लिये ठीक बोलूँगा । लेकिन बदलने का भासला कोई दिसता नहीं है ।

मुझे पांच मिनट का समय कृपा कर के थोड़ा सा कल दे दें ।

**उपाध्यक्ष महोदय :** नहीं नहीं, अभी दो मिनट दूँगा ।

श्री पी० एन० राजभोज : नहीं नहीं, पांच मिनट दीजिये । मुझे बहुत कुछ कहने को है और मुझे को अभी और भी संजेशन (suggestions) करने को हैं ।

मैं ने अभी शिड्यूल्ड कास्ट के बारे में, जो कुछ संजेशन्स किये हैं, मकान के बारे में, उन की आर्थिक हालत के बारे में संजेशन्स किये हैं उन पर अमल करना चाहिये । फिर जो कमिश्नर हैं तो वह शिड्यूल्ड कास्ट का होना चाहिये । एक सेपरेट मिनिस्ट्री (separate Ministry) भी अछूतों की बननी चाहिये । जब तक यह सेपरेट मिनिस्ट्री नहीं बनेगी, जैसे कि रिफ्यूजी मिनिस्टर तो हमारे जैन साहब बन गये, तब तक ठीक नहीं होगा । जैसे यह रिफ्यूजीज की मिनिस्ट्री बन गयी है वैसे ही एक शिड्यूल्ड कास्ट का सेपरेट मिनिस्टर होगा तो उस से हमारे देश का और हमारा भी भला हो जायगा ।

एक मानवीय सदस्य : श्री जग जीवन राम जी हैं ।

श्री पी० एन० राजभोज : लेकिन उन को बेचारों को तो कम्युनिकेशन्स मिनिस्टर (Communications Minister) बन दिया है । तो जैसे दो मिनिस्टर मुसलमान बना दिये हैं एक दो और अछूत ले लें, उस से आप का क्या नुकसान होता है ? जब आप का हमारे ऊपर प्रेम है तो आप प्रेम बतलाते क्यों नहीं ? जग जीवन राम जी हैं ही, और दूसरे एक डिप्टी मिनिस्टर एक लेडी को आप ने कर दिया । वह बेचारी क्या करती, उन को हैल्थ डिपार्टमेंट दे दिया । वह उस का क्या करेंगी ? वह तो अछूतों का सवाल है । मैं चाहता हूं कि शिड्यूल्ड कास्ट के बारे में एक पक्की मिनिस्ट्री बन जाय जिस से हम लोग हर वक्त उन की तरफ से काम कर सकें, उन के पास जा सकें, तो जैसे रिफ्यूजी मिनिस्टर बन गये वैसे यह मिनिस्टर भी होना चाहिये ।

फिर इस के बास्ते भी मुझे कहना है कि हम को लीगल एड (legal aid) मिलनी चाहिये । जो आप ने हम लोगों के लिये एक डिपार्टमेंट खोला है वह सिर्फ शिड्यूल्ड कास्ट के बास्ते होना चाहिये । अमेरिका में जाइये, वहां नीप्रो के लिये कितना काम हो रहा है ।

एक सवाल में आप के पास और पेश करना चाहता हूं । मैं काश्मीर में गया था । यह हम लोगों को जो कांटीट्यूशन में थोड़ा बहुत मिल रहा है वह पूरी तरह से नहीं है । मेरे पास हमारे डिप्टी होम मिनिस्टर (Deputy Home Minister) मिं दातार साहब ने एक लिस्ट भेजी है, कलास १ में सिर्फ २९ अफिसर्स हैं, कलास दो में ४८ हैं और कलास सेंकिड नान गजेटेड (non-gazetted) में १०० अफिसर्स शिड्यूल्ड कास्ट के हैं । यह सारे हिन्दुस्तान में हैं । इतनी हमारे ऊपर कांप्रेस की मेहरबानी है कि जहां करोड़ों अछूत लोग हैं उस में इतने हमारे अकसर हैं । मैं आप को यह बताना चाहता हूं कि आजकल हम लोगों के लिये ठीक से काम नहीं होता । रेलवे में, डिफेंस में जो रिजर्वेशन का सवाल है वह हम लोगों को नहीं मिलती, अछूत और बैकवर्ड कलास के नाम से दूसरे लोग उस में रख लिये जाते हैं ।

अब उपाध्यक्ष महोदय, मैं दो मिनट में ही एक बात और आप को कहना चाहता हूं, मैं दूसरी बातें नहीं कहूंगा जिस से आप को रंग हो मैं ऐसा नहीं बोलता हूं । उपाध्यक्ष महोदय, मैं अभी जम्मू में गया था तो वहां क्या होता है कि हम लोगों को नौकरी रिजर्वेशन, स्कॉलरशिप्स (reservation scholarships) नहीं मिलती है । वहां तो पाकिस्तान थोड़े दिनों में होने वाला है ।

कई मानवीय सदस्य : नहीं होगा ।

श्री पी० एन० राजभोज : आप के ख्याल से नहीं होगा, लेकिन ९९ पर सेंट मुसलमान कामीर में हैं। हम तो किसी के साथ नहीं हैं, हम ने तो इंडिपेंडेंट दृष्टि से देखा है कि वहां जंसी मार पीट हो रही है और जुल्म हो रहा है, गोलाबारी हो रही है उस से पता नहीं हालत कहां तक जायगी। उपाध्यक्ष महोदय जी, मेरी प्रार्थना यह है कि जो हिन्दुस्तान में अछूतों के लिये हो रहा है वैसे ही कम से कम कांस्टीट्यूशन में जो कुछ हमारे अछूतों के लिये है वह वहां भी जम्मू में होना चाहिये। इतना ही मुझे बोलना है और मुझे उम्मीद है कि हमारे प्राइम मिनिस्टर पंडित जी शेख अब्दुल्ला को कहेंगे कि अछूतों के लिये भी काम करो। तभी कुछ होगा, नहीं तो देश का भला नहीं होगा। वहां पर चार लाख अछूतों को आवादी है और लोगों की हालत को देख कर मैं आया हूं। तो उस का भी काम होना चाहिये, यह मैं आप से प्रार्थना करना चाहता हूं। जैसे गांधी जी ने काम किया, डाक्टर अम्बेडकर ने काम किया, एम० सी० राजा ने काम किया, वैसे काम होना चाहिये।

तो यह जो कुछ मुझे कहना था, मैंने कहा क्योंकि समझ बहुत कम है। जी कुछ मैंने कहा है उम्मीद है कि उस को अमल में लाने की कोशिश होगी। इतना बोल कर, उपाध्यक्ष महोदय, आप ने जो कुछ मुझे टाइम दिया है उस के लिये आप को धन्यवाद देता हूं। आज के बजट में अछूतों के भले होने के लिये देशभूत साहब ने कोई खारा प्रावीक्षन रख दिया है, यह नहीं है। आप राशनिंग (rationing) करते हैं वैसा राशनिंग आफ हाउस-इ, राशनिंग आफ मरी वारंरह होना चाहिए, तो इस के लिये, अछूतों के लिये भी कुछ करो। तभी कष्ट भला होगा। नहीं तो देश को बरवाद होने का टाइम आने वाला है। अगर आप हमारा सवाल नहीं उठावेंगे तो हम को आप की नीति के खिलाफ आवाज देश

में उठानी पड़ेगी। यह आप को नहीं भूलना चाहिये। मैं जौश में नहीं बोलता हूं। लेकिन कुछ कांग्रेस के पिटठू हरिजन लड़े कर के उन के बोलने से हरिजनों की हालत ठीक नहीं होगी और अच्छा काम नहीं चलेगा। आप को कुछ काम करना चाहिये।

**Mr. Deputy-Speaker:** We have spent away a lot of time on other business. Therefore, let us sit till 7-30.

**Shri V. P. Nayar:** When I rise to speak a few words on this jugglery of figures which we are obliged to call a Budget, I am reminded of the several instances of passive obedience and non-resistance which our Congress friends in this House have repeatedly shown to every sort of ill-conceived, ill-planned and ill-timed measures, brought before us by this Government. This Government's rule has driven the people from distress to misery and now from misery to despair. At this time the Finance Minister comes before us and in a very elegantly-worded Budget speech, tells us that here in this country we have got industrial prosperity, here in this country we have plenty! But what the Finance Minister has attempted to do is just to cover up the diseased economy, the crumbling economy of this country with the cloak of elegant words and, if I may say so, embroidered with certain figures the nature of which or the origin of which we do not know. The majority in this House, as we have seen, have always been very complacent and systematically so, except perhaps in their patter of platitudes and in throwing in their cantankerous vituperation on this side; in both of which, of course, they have done justice to themselves.

But in spite of all that you will find that in regard to this Budget, which we all know for what it is worth, several adjectives have been found out. Some have said it is "cautious Budget"; others have said it is a "common man's Budget". And I heard in the Upper House a Congress leader describing this budget as a "shock-proof" Budget. It was a shocking Budget to me, to some of us. I underline the word "shocking". I have no hesitation to call this "honey-moon" Budget a make-believe Budget, a bankrupt Budget, an inflated Budget. I should even go to the extent of saying that this is a "parasitic" Budget. I say it is a parasitic Budget because this Government is drawing on the life blood of the

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people to make money. I will prove this with figures.

Ever since this Government was saddled in power, you find that the direct taxation, the taxation of the rich is going down and correspondingly there is an increase in indirect taxation of the poor. If the House is interested, I shall give some figures. In 1947-48—Congress Members please note—direct taxation was 44.1 per cent. in 1948-49, it was 43 per cent.; in 1949-50, 37 per cent.; in 1950-51, 35.2 per cent.; in 1951-52, 29.2 per cent.; in 1952-53, 30.4 per cent. In the current year according to my calculations, it is only 28.3 per cent. Such is the proportion of direct taxation on the tax revenue of our State and that is why I said that the Government is sucking more money from the poor people from their blood. I do not find any expression which would suit this Budget other than calling it a parasitic Budget.

**The Minister of Rehabilitation (Shri A. P. Jain):** What are the corresponding figures for the U.S.S.R.?

**Shri V. P. Nayar:** You please go to U.S.S.R. and find out. We are discussing the Indian Budget. My hon. friend, if there is to be an exodus of refugees from India to U.S.S.R., can claim T.A. and go to U.S.S.R., to collect these statistics. Let him wait till then.

What is the real position of the country, I ask the hon. Minister there who is in charge? I do not find Mr. C. D. Deshmukh. We have heard in this House, the hon. lady Ministers in charge of Health—I should say of Diseases, because we have more people with diseases than healthy people—they have repeatedly told us that around us in India live five millions of people breathing death, with tuberculosis, in fact blowing death into your own nostrils too. They have repeatedly told us that in this India that is, Bharat, we have cancer on the increase, we have typhoid on the increase, we have malaria which kills millions of people.....

**Dr. M. M. Das:** What is typhus? Typhus is found in Africa.

**Shri V. P. Nayar:** I think, I said typhoid—a doctor without practice and a lawyer with practice will make no difference in medicine.

I was saying that this is the actual position of the country. Day after day, the hon. the lady Ministers tell

us that every disease, known and unknown, is on the increase. My friend the hon. Dr. P. S. Deshmukh told us the other day that it is so not only in the case of human beings, but also for our cattle—about 30 per cent. of them are suffering from tuberculosis. That is the real position. I ask, are these not the indices of our prosperity? Are we not to judge the prosperity of India from the diseases which are so rampant in this country? What is the answer which they give or can give? I was surprised that the Finance Minister, with the very elegant phraseology—as elegant perhaps as his sartorial get-up—has not had a single word about these figures in his speech. According to him, we do not seem to have diseases at all! I say it is an insuperable aversion on the part of the Finance Minister to facts and figures revealing the misery of the people. He has conveniently forgotten the facts which are against him.

During the discussion in the Upper House.....

**Mr. Deputy-Speaker:** The convention is not to discuss any speeches made there because one hon. Member might say it is wrong and so on. Therefore, as far as possible, this reference should be avoided.

**Shri V. P. Nayar:** I am not discussing the speech of an ordinary hon. Member, but unfortunately I happened to read Dr. Deshmukh's speech in the Library. This speech is made available to us and I want to discuss only one aspect which he has touched.

**Mr. Deputy-Speaker:** A Minister's statement in the other House can be referred to but with respect to the speeches of individual Members, it is better to avoid them as far as possible.

**Shri V. P. Nayar:** I mean to draw attention only to the point put forward by Dr. Deshmukh the Minister of Agriculture, in defence of Mr. C. D. Deshmukh, the Finance Minister. In the discussion in the Upper House, Dr. P. S. Deshmukh told the House that what our comrade Shri Bhupesh Gupta said about the declining productivity of the soil of India is not true to facts and that he has figures to disprove Mr. Bhupesh Gupta's assertion. He went to the extent of saying that his Indian Council of Agricultural Research has done extensive work on this matter and come to the conclusion that there is only a progressive

upward tendency in the case of agricultural produce and there is no decline at all in the matter of food crops. I suppose he will agree with me when I say that he did say all these.

**The Minister of Agriculture (Dr. P. S. Deshmukh):** What I said was this. So far as the cash crops are concerned, there has been considerable improvement. So far as the food crops are concerned, there is neither consistent increase nor consistent decrease.

**Shri V. P. Nayar:** I have understood him in that manner and I will contradict him with figures which his chief has given us in this House. Dr. P. S. Deshmukh must first acclimatise himself with the figures in his Ministry, unless he is particularly keen on reaping a harvest of paradoxes. Let us not look at pre-Independent days' figures. We shall take post-Independent figures, "Independent" within quotation, of course. In 1947-48, the per acre yield of rice was 739 lbs. In 1948-49 it was 698 lbs., in 1949-50, it was 638 lbs., in 1950-51, it was 598 lbs. and in 1951-52 it was 632 lbs. This was given in answer to a question by Mr. K. K. Basu—page 359 of the debates. If Dr. Deshmukh has got these.....

**Dr. P. S. Deshmukh:** I have all these figures. I can quote them by heart. There is no contradiction between the two statements. What the conclusions arrived at by the Indian Council of Agricultural Research were the tendencies so far as production were concerned and not merely every year's figures. There are many considerations, that are involved in working out the tendencies. There are scarcities in certain areas, there are floods and so on. The tendency cannot be reconciled with these figures which are purely arithmetical. My friend is quite wrong in comparing the two.

**Shri V. P. Nayar:** I am glad that Dr. Deshmukh says he has a heart and it figures too. That is precisely why I said that Dr. Deshmukh, as Minister of Agriculture, should acclimatise himself first with figures. This is what Kidwai Saheb has given us and I, for one, always think that a decline from 739 lbs. per acre in 1947-48 to 632 lbs. per acre in 1951-52 is a definite decline in the productivity of one acre of land. It is simple arithmetic. That is how I understand it. If arithmetic has any value, that is the only possible construction which you can have on these revealing figures.

**Dr. P. S. Deshmukh:** That is not correct construction.

**Mr. Deputy-Speaker:** The hon. Minister can speak later, and reply, if he has not spoken already.

**Dr. P. S. Deshmukh:** I have not so far.

**Shri V. P. Nayar:** Similar is the case of wheat as well. The figures given by the hon. Minister of Food and Agriculture, Mr. Rafi Ahmad Kidwai are such that I was almost wonderstruck when I read in the report of the debates, in the Council, how the Minister of Agriculture could muster so much of effrontery to tell the House.....

**Mr. Deputy-Speaker:** Why should the hon. Member use such language as that? The hon. Minister will explain later, whatever is necessary. Let us come to conclusions.

**Shri V. P. Nayar:** Unfortunately, I have studied only the use of very apt words. I confess that I was almost surprised, but let us leave it to Dr. Deshmukh to answer them at a later stage.

Similarly Dr. Deshmukh has put forward another novel theory. I always thought, having heard him in this House for some time, that he will have a particular argument, and to put forward that argument, he will have some facts and figures, but here is a case where Dr. Deshmukh repudiated the remark made by Mr. Bhupesh Gupta, only by saying that there is some apprehension that the area under cultivation in India is going down. I ask Dr. Panjab Rao Deshmukh, through you, Sir, the question whether we are not having vast areas, hundreds of thousands of square miles as famine-stricken areas? Are famine-stricken areas to be taken as an index of growing area of agricultural land? Do we not have famine areas in Rayalaseema, in Rajasthan, in almost a half of Maharashtra, in Sunderbans and in almost every State now?

**Dr. P. S. Deshmukh:** I think the figures quoted by my hon. friend from my speech do not refer to 1932. I think they refer to previous years, 1949-50 and 1950-51.

**Shri V. P. Nayar:** I thought that the hon. Minister was closely following me. I have passed on from figures to famine already and his interjection is very late now.

There seems to be an encroachment of deserts, which has been admitted in this House, and I think, if my memory is correct we have not only

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had experts for human birth control but we have also had some foreign experts, for the birth control of these deserts; and we have got down some foreign experts! Are these not facts upon which one can legitimately conclude that here in India, the area under cultivation is going down? Is it the proposition of the hon. Minister that increase in famine areas by hundreds of thousands of square miles and the encroachment of deserts, are something which suggest an increase in agricultural area?

I want to confront Dr. Deshmukh with another statement that he himself made at Calcutta—sometime back, not very, very long ago—on September 18th of last year.

**Pandit Thakur Das Bhargava:** May I ask the hon. Member whether he means to say that the famine areas are increasing year by year?

**Shri V. P. Nayar:** Certainly, yes, most certainly, yes. What doubt is there?

**Pandit Thakur Das Bhargava:** Certainly not. Every year, there is famine in the land in some part of the country or other. Only two years ago, in our district, there was famine, much more extensive than it is now. There are many areas where famines do not persist.

**Shri V. P. Nayar:** These are all facts.....

**Mr. Deputy-Speaker:** Let the hon. Member continue, and explain to hon. Members his position.

**Shri V. P. Nayar:** The hon. Pandit Thakur Das Bhargava must know, Sir, that last year we had a terrible famine in Rayalaseema, while this year, we hear of so many other famines in other parts too. But let us not digress on that.

Dr. Deshmukh suggested a 'famine code amendment' in his speech at Calcutta. This is what he said:

"As a matter of fact, they did not know where to store food-grains, but the crux of the problem lay in the fact that people had no purchasing power. Unemployment among agricultural labourers was chronic."

I suppose that under the new thesis of Dr. Deshmukh, this chronic unemployment amongst agricultural labourers is also an index of increasing agricultural area. Otherwise I do no-

find how agricultural land in India could show any improvement.

**Dr. P. S. Deshmukh:** Very illogical inferences.

**An. Hon. Member:** That is his habit.

**Dr. M. M. Das:** That is their prerogative.

**Shri V. P. Nayar:** Reason and logic are too difficult for those uncalled for commentators to digest, Sir. I suppose that Dr. Deshmukh is not a doctor of logic.

**Dr. P. S. Deshmukh:** I happen to be one.

**Mr. Deputy-Speaker:** If the hon. Member goes on answering these things, his time would be cut. Let him go on in his own way.

**Shri V. P. Nayar:** I said that this Budget is parasitic, because you find that the money is realised by means of indirect taxation.

**Dr. M. M. Das:** But who is the parasite?

**Shri V. P. Nayar:** I will tell you who it is, and the doctor will find it then, if he does not know it already, by his own efforts. On page 31 of the Explanatory Memorandum, there is a figure of Rs. 74.91 crores, which is to be paid as interest this year, on loans. I am not against all loans, but certainly when a colossal loan is taken, and when that loan is entrusted to a Government to be frittered away by an administration, corroded by corruption, venality, and graft, I am certainly against it. That is the reason why we are against such loans. It is not merely because Government have taken a loan that we are against it, but because every one of the loans which they have got, has been frittered away by this administration. For the follies of your predecessors, for the loans accumulated by your imperialist predecessor, you are going to repay now—but from what source?—by faxing the poor, by indirectly taxing the poor, and such taxing meets about 37.5 per cent. of the expenses barring the expenses for defence. That is the real position. In that case, I want to point out to the House, one particular instance of an infamous loan, the most obnoxious loan, which is called the American wheat loan. It is not a loan, it is a noose round the neck of Indians, and I will presently show, that at a time when in the United States of America, wheat was available at 75 to 85

dollars a ton for the best variety and when our peripatetic Prime Minister made frantic appeals in the U. S. soil, that they should come and help us with wheat loans, the U. S. Government sold us at 105 dollars per ton. You will also find that at a time when the U. S. public debts figure was.....

**The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat):** Where is this market information from?

**Shri V. P. Nayar:** If my hon. friend is interested, I shall give it immediately. It is published on page 17 of the U.S. Congressional Records, HR 3017.

**Shri B. R. Bhagat:** What quality of wheat?

**Shri V. P. Nayar:** The enthusiastic Parliamentary Secretary to the hon. Finance Minister may wait for some time, and I shall send him all the figures and their sources also. I think I will bear to take some pains to improve his equipment.

This infamous wheat loan, I may say, was offered to India with an air of unpremeditated, spontaneous gesture of Yankee generosity, but in reality it was not so. It was a means of making more money. If you go through the U.S. papers of those days, you will find that at a time when the United States of America could afford to feed her pigs and cattle, with ten million tons of wheat, of the best quality, and when there was, according to admissions by the U.S. officials in the House of Representatives and elsewhere, an uncommitted surplus of ten million tons of wheat, when India made this desperate appeal, they were dickering with the whole question, dilly-dallying it and then they deliberately delayed it. It was not until seven months after the original demand was made, that the loan was sanctioned, with all that unpremeditated gesture of Yankee generosity, as I said a little earlier. For this loan, which we never wanted at such fantastic rates, the original shipping rates were fixed at ten dollars a ton, from America to India, on the condition—and I would very much like to be contradicted, if I am wrong—that half at least of the quantity of the two million tons of foodgrains supplied to India must be transported or shipped by U.S. shipping agencies. At that time, U.S. shipping

agencies had a monopoly of Indo-U.S. shipping. And we find that out of the two million tons, about 1.90 million tons or so went to the United States ultimately. To pursue their policy of spontaneous generosity about which Truman himself extolled at length, we find that the freight rate was raised at the eleventh hour from 10 to 25 dollars, which cost our people about 20 to 25 million American dollars. I may not be very correct in this figure, but it is anyway not less than 25 million dollars. This is the infamous wheat loan about which gramophone records of praises are played from the top to the bottom without shame. Now we have to repay that loan, and a sum of about Rs. 226 lakhs will have to be paid as interest. Such was the abominable wheat loan. I shall leave the wheat loan at that. (Interruption.) Do not worry. My Party has some time.

**Mr. Deputy-Speaker:** I am afraid, the hon. Member must conclude in a minute. I have already given 20 minutes to the hon. Member.

**Shri V. P. Nayar:** Can I not continue tomorrow? You give me five minutes more.

**Mr. Deputy-Speaker:** I have already given 20 minutes.

**Shri V. P. Nayar:** From those 20 minutes, Dr. Panjab rao Deshmukh took five minutes, and Pandit Thakur Das Bhargava two minutes. The Finance Minister has told us that we are in a wonderland of industrial prosperity. I cannot use words which are as elegant as that, but the figures show that what he has stated, if I may put it in very simple language, is absolute bunk. Here is the record.

On page five of the journal, *Industry and Trade*—January 1953 volume—there is a reference to the present condition of several industries. Thirty-four industries are mentioned, out of which 17 are on definite decline. Two are stationary. Still, the Finance Minister comes before us and says, we are having industrial prosperity! I wish to make a point very clear. This will convince the House that to call this as industrial prosperity is fantastic nonsense. Take the case of textiles. They say 4,800 million yards were produced in 1952-53. The average *per capita* availability of cloth was over 16.7 yards. Even then you may remember that the Indians were called by outsiders as half naked people. Today, it is only 9.7 yards.

[**Shri V. P. Nayar**]

So we are three-fourths naked now. Perhaps the Finance Minister will come before us as the exponent of the cult of nudism in order to justify the export of cloth and thus favour the gentlemen of the bourgeoisie to which he has had life long friendship. This is the type of industrial progress which we have and yet we are told, that here we have all progress! We have production of umpteen industries going up; Well and good. We have umpteen plus one industries falling down also. That, the Finance Minister pretends, not to have seen, and he has not got anything to say about it. It is absolutely foolish for anybody to think of industrial progress without tackling the question of the establishment of key industries and bettering the prospects of basic industries like the metallurgical industries, heavy chemicals industries and engineering industries.

Unless you do that, any industrial prosperity that you think you can build up, would amount only to building up castles in the air. Whatever be the economy, mixed they may call it, romantic it may be, being mixed, we shall never have mixed economy. We cannot even have mixed economy if you go on with this policy of making big business tighten its pincer hold around small industries. I see my hon. friend shaking his head there. He will have to shake his head much more to shake out his responsibility. He has admitted several times that small factories have closed down in this country. When I put a direct, leading question the other day, to him, as to whether it was not because of the monopoly of the WIMCO that several match factories have closed down, the all-knowing Commerce Minister was chary enough not to commit himself against big business and he claimed notice. Look at the case of the automobile industry. Take the case of any other industry. When I say small factories, I do not mean the automobile industry. In all the other cases, the small factories are being closed down.

One point more.....

**Some Hon. Members:** How long are we to sit?

**Mr. Deputy-Speaker:** I hope this point will be short.

**Shri V. P. Nayar:** The point is always short, Sir. In spite of the fact that a picture is sought to be painted in very bright colours about industrial prosperity, we know that in

my part of the country, owing to the crisis in the handloom industry, owing to the crisis in the coir industry, hundreds or thousands of people are being pushed to the gates of death. Not a single word is mentioned about that. While I find that the Expert Commission appointed by the expert the hon. Mr. T. T. Krishnamachari have made a reference to this and said that even at the peak time, the coir worker got only eleven annas or twelve annas and hundreds of thousands of people are without food, no reference is made to that. Take the case of the handloom industry. It is stated that the production in 1939 was 1,500 to 1,800 million yards. We have only a production of 750 million yards now. They say our Indian mills are producing more yarn. Where is the yarn if it is not available for the handloom industry in this country?

**Shri T. T. Krishnamachari:** Here it is, yarn.

**Mr. Deputy-Speaker:** Is it 13,000 million yards?

**Shri V. P. Nayar:** 1,500 to 1,800 million yards. Under such circumstances, industry will flourish only in the imagination of our friends over there. You can take it from me that the industrial structure of India is crumbling.

I would very much like to be contradicted by Mr. T. T. Krishnamachari on a specific issue.

**An Hon. Member:** I doubt very much if the House is working with the quorum.

**Mr. Deputy-Speaker:** The House has got quorum.

**Shri V. P. Nayar:** I am finishing, Sir. The Chair will take care of itself. The hon. Member need not worry.

This is a matter in which I would very much like myself to be contradicted. There was a rumour, a very reliable rumour that those who trade in rubber, led by Mr. A. V. Thomas, M.P., waited in a deputation on the Commerce Minister. Some Members have personally told me of this. At a time when 5,000 tons of rubber could not be sold and as you know, Sir, rubber cannot be kept on for ever and ever, when they wanted to find a market and waited in deputation on Mr. T. T. Krishnamachari—it is open to Mr. Krishnamachari to contradict me—Mr. Krishnamachari told Mr. A. V. Thomas and others that he could

not grant them an interview to take something from them and asked them to take this \* \* \*

I reliably understand that the matter is before the Prime Minister.

**Mr. Deputy-Speaker:** All that need not be taken down.

**Shri V. P. Nayar:** I would like to be contradicted by the Commerce Minister. Nobody would be happier than I if this incident had not taken place.

I would only appeal to the Prime Minister, who is unfortunately absent at the moment, that he should take a more realistic view and apprise the people of the actual situation in the country. This has never been done

under the present circumstances. The best way to make an honest attempt is that he should call his Minister of Education—because we have more illiteracy in the country—as the Minister of Illiteracy. He should call his Health Minister as the Minister of Diseases and he should call his Minister of Food and Agriculture as the Minister of Famine and Starvation. His Finance Minister must be styled as the Minister of Bankruptcy. That ought to be the basis or appraisal of the realistic situation around us.

I thank you very much, Sir, for the indulgence you have shown me and I thank the House also.

*The House then adjourned till Two of the Clock on Tuesday, the 10th March, 1953.*

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\*Expunged as ordered by the Chair.

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